# Fifteenth Loks Sabha XV Session (05/12/2013 to 21/02/2014)

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, December 5, 2013/Agrahayana 14, 1935 (Saka)

No. 336

### 11.00 A.M.

#### 1. National Anthem

The National Anthem was played.

#### 11.03 A.M.

## 2. Obituary References

The Speaker made references to the passing away of Shri Murarilal Singh, sitting member of the Lok Sabha; Smt. Gurbinder Kaur Brar, member of the Seventh Lok Sabha; Shri R.P. Sarangi, member of the Sixth and Seventh Lok Sabhas; Shri Mohan Singh, member of the Tenth, Twelfth and Fourteenth Lok Sabhas and sitting member of Rajya Sabha; Shri Ram Naresh Kushwaha, member of Sixth Lok Sabha; Shri Mohan Dharia, member of Fifth and Sixth Lok Sabhas; Dr. Nitish Sengupta, member of Thirteenth Lok Sabha; and Shri H.P. Singh, member of Twelfth Lok Sabha.

The Speaker also made references to -

- (i) Loss of lives of 67 persons including four Indian nationals and injuries to six others in a terrorist attack on Westgate Mall in Nairobi, Kenya from 21 to 24 September, 2013.
- (ii) Loss of lives of 61 persons due to collapse of a multi-storey building in the Mazagaon area of Mumbai on 27 September, 2013.
- (iii) Loss of lives of 23 persons due to Cyclone Phailin in coastal districts of Odisha and Andhra Pradesh on 13 October, 2013.
- (iv) Loss of lives of 10 persons due to Cyclone Helen in coastal areas of Andhra Pradesh on 22 November, 2013.

- (v) Stampede during navratri festivities near Ratangarh Temple in Datia district of Madhya Pradesh causing reported loss of lives of 111 people and injuries to 100 persons on 14 October, 2013.
- (vi) Loss of lives of seven police personnel in a landmine blast in Aurangabad district of Bihar on 3 December, 2013.
- (vii) Large-scale devastation and destruction, caused by super typhoon, 'Haiyan' in the Philippines.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

#### 3. Questions

As the House adjourned after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

#### 11.13 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 6<sup>th</sup> December, 2013.)

S. BAL SHEKAR, Secretary-General.

## **LOK SABHA**

### **BULLETIN - PART I**

(Brief Record of Proceedings)

## Friday, December 6, 2013/Agrahayana 15, 1935 (Saka)

No. 337

#### 11.00 A.M.

### 1. Obituary Reference

The Speaker informed the House about the demise of Dr. Nelson Mandela, former President of South Africa.

The following members paid their tributes to Dr. Mandela:-

- (i) Shri Sushil Kumar Shinde
- (ii) Smt. Sushma Swaraj
- (iii) Shri Mulayam Singh Yadav
- (iv) Shri Dara Singh Chauhan
- (v) Shri Sharad Yadav
- (vi) Prof. Saugata Roy
- (vii) Shri T.K.S. Elangovan
- (viii) Shri Basudeb Acharia
- (ix) Shri Bhartruhari Mahtab
- (x) Shri Anant G. Geete
- (xi) Smt. Sonia Gandhi
- (xii) Dr. Sanjeev Ganesh Naik
- (xiii) Dr. M. Thambidurai
- (xiv) Shri Gurudas Dasgupta
- (xv) Dr. Raghuvansh Prasad Singh

The Speaker paid her condolences on the passing away of Dr. Nelson Mandela.

As a mark of respect to the memory of Dr. Nelson Mandela, members stood in silence for a short while and thereafter the House was adjourned for the day.

## 2. Questions

As the House adjourned after making Obituary Reference, Starred Questions could not be called for oral answers, Starred Question Nos. 21–40 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 231–460 would be printed in the Official Report for the day.

#### 11.48 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 9<sup>th</sup> December, 2013.)

S. BAL SHEKAR, Secretary-General.

## **LOK SABHA**

### **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, December 9, 2013/Agrahayana 18, 1935 (Saka)

No. 338

#### 11.00 A.M.

#### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Monoranjan Sur, a member of the Ninth and Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.02 A.M.

## 2. Starred Questions

Starred Question No. 41 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 42–60 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

#### 12.00 Noon

## 4. Felicitation by the Speaker

The Speaker on behalf of the House congratulated the Team of Scientists and Technologists of the Indian Space Research Organisation for successful launch of first inter-planetary probe, the 'Mangalyaan' indigenously developed by Indian Space Research Organisation.

#### 12.02 P.M.

## 5. Papers to be laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2012-2013.
- (4) A copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Securities Laws (Amendment) Second Ordinance, 2013 (No. 9 of 2013).
- (5) A copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Indian Medical Council (Amendment) Second Ordinance, 2013 (No. 11 of 2013).
- \*(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2012-2013.
  - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

<sup>\*</sup>At 2.01 P.M.

- (b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2012-2013.
  - (ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- \*(7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2012-2013.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2012-2013, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2012-2013.
- \*(8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2012-2013.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2012-2013, together with Audit Report thereon.

- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2012-2013.
- \*(9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2012-2013.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2012-2013, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2012-2013.
- \*(10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2012-2013.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2012-2013, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2012-2013.

- \*(11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2012-2013.
- \*(12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2012-2013.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2012-2013, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2012-2013.
- \*(13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2012-2013.
- \*(14) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2012-2013.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2012-2013, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2012-2013.
- \*(15) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2012-2013.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2012-2013, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2012-2013.
- \*(16) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2012-2013.
- \*(17) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2012-2013.
- \*(18) A copy each of the following Notifications (Hindi and English versions) under Section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 504(E) published in Gazette of India dated 24<sup>th</sup> July, 2013 approving the New Mangalore Port Trust (Allotment of Residences) Amendment Regulations, 2013.
- (ii) G.S.R. 536(E) published in Gazette of India dated 8<sup>th</sup> August, 2013 approving the Chennai Port Trust Employees' (Conduct) (Amendment) Regulations, 2013.
- (iii) G.S.R. 537(E) published in Gazette of India dated 8<sup>th</sup> August, 2013 approving the Mumbai Port Trust Employees' (Leave) (Amendment) Regulations, 2013.
- (iv) G.S.R. 674(E) published in Gazette of India dated 8<sup>th</sup> October, 2013 approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2013.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2012-2013.
  - (ii) Annual Report of the KIOCL Limited, Bangalore, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Rashtriya Ispal Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2012-2013.
  - (ii) Annual Report of the Rashtriya Ispal Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2012-2013alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-
  - (i) S.O.3423(E) published in Gazette of India dated 12<sup>th</sup> November, 2013, making further amendments in Schedule I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.
  - (ii) S.O.2901(E) published in Gazette of India dated 24<sup>th</sup> September, 2013, making further amendments in Schedule II to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.
- (21) A copy of the Environment (Protection) (Second Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 535(E) in Gazette of India dated 7<sup>th</sup> August, 2013 under Section 26 of the Environment (Protection) Act, 1986.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2012-2013.
  - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bharat Dynamics

- Limited, Hyderabad, for the year 2012-2013.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) A copy of the Special Economic Zones (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 540(E) in Gazette of India dated 12<sup>th</sup> August, 2013 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2012-2013.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2012-2013.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2012-2013.
  - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the

- Commission of Railway Safety, Lucknow, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2011-2012.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Aircraft (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 213(E) in Gazette of India dated 10<sup>th</sup> April, 2013 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (30) A copy each of the following Ordinance (Hindi and English versions) under article 123 (2) (a) of the Constitution:-
  - (i) The Securities Laws (Amendment) Second Ordinance, 2013 (No. 9 of 2013) promulgated by the President on 16<sup>th</sup> September, 2013.
  - (ii) The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Ordinance, 2013 (No. 10 of 2013) promulgated by the President on 27<sup>th</sup> September, 2013.
  - (iii) The Indian Medical Council (Amendment) Second Ordinance, 2013
     (No. 11 of 2013) promulgated by the President on 28<sup>th</sup> September, 2013.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi for the year 2012-13 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 1961(E) published in Gazette of India dated 2<sup>nd</sup> July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (ii) S.O. 2316(E) published in Gazette of India dated 31<sup>st</sup> July, 2013, making certain amendments in the Notification No. S.O. 235(E) dated 2<sup>nd</sup> February, 2010.
- (iii) S.O. 2317(E) published in Gazette of India dated 31<sup>st</sup> July, 2013, making certain amendments in the Notification No. S.O. 1192(E) dated 3<sup>rd</sup> December, 2001.
- (iv) S.O. 2318(E) published in Gazette of India dated 31<sup>st</sup> July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (v) S.O. 2319(E) published in Gazette of India dated 31<sup>st</sup> July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (vi) S.O. 2320(E) published in Gazette of India dated 31<sup>st</sup> July, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4<sup>th</sup> April, 2011.
- (vii) S.O. 2321(E) published in Gazette of India dated 31<sup>st</sup> July, 2013, making certain amendments in the Notification No. S.O. 2249(E) dated 28<sup>th</sup> September, 2011.
- (viii) S.O. 2322(E) published in Gazette of India dated 31<sup>st</sup> July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (ix) S.O. 2323(E) published in Gazette of India dated 31<sup>st</sup> July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (x) S.O. 2021(E) published in Gazette of India dated the 5<sup>th</sup> July, 2013 regarding levy/collection of user fee in respect of Jhansi-Orai Section of National Highway No. 25 in the State of Uttar Pradesh.

- (xi) S.O. 2221(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2013 regarding levy/collection of user fee in respect of Hospet-Chitradurga Section of National Highway No. 13 in the State of Karnataka.
- (xii) S.O. 2227(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2013 making certain amendments in the Notification No. S.O. 1515(E) dated 18<sup>th</sup> June, 2009.
- (xiii) S.O. 2229(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2013 regarding levy/collection of user fee in respect of (UP/Haryana Border-Yamunanagar-Saha-Barwala-Panchkula Section) of National Highway No. 73 in the State of Haryana.
- (xiv) S.O. 2325(E) published in Gazette of India dated the 31<sup>st</sup> July, 2013 regarding levy/collection of user fee in respect of (Kuttipuram-Eddapally Section) of National Highway No. 17 in the State of Kerala.
- (xv) S.O. 2326(E) published in Gazette of India dated the 31<sup>st</sup> July, 2013 regarding levy/collection of user fee in respect of (Cuttack-Sambalpur Section) of National Highway No. 42 in the State of Odisha.
- (xvi) S.O. 2425(E) published in Gazette of India dated the 8<sup>th</sup> August, 2013 regarding levy/collection of user fee in respect of (Ludhiana-Talwandi Section) of National Highway No. 95 in the State of Punjab.
- (xvii) S.O. 2594(E) published in Gazette of India dated the 23<sup>rd</sup> August, 2013 regarding levy/collection of user fee in respect of Hazaribagh-Ranchi Secion of National Highway No. 33 in the State of Jharkhand.
- (xviii) S.O. 2491(E) published in Gazette of India dated the 19<sup>th</sup> August, 2013 regarding levy/collection of user fee in respect of Delhi-Agra Section of National Highway No. 2 in the States of Haryana and Uttar Pradesh.
- (xix) S.O. 2606(E) published in Gazette of India dated the 26<sup>th</sup> August, 2013 regarding levy/collection of user fee in respect of (Madurai to Kanyakumari Section) of National Highway No. 7 in the State of Tamil Nadu.

- (xx) S.O. 2660(E) published in Gazette of India dated the 2<sup>nd</sup> September, 2013 making certain amendments in the Notification No. S.O. 468(E) dated 26<sup>th</sup> February, 2013.
- (xxi) S.O. 2661(E) published in Gazette of India dated the 2<sup>nd</sup> September, 2013 making certain amendments in the Notification No. S.O. 1075(E) dated 28<sup>th</sup> July, 2005.
- (xxii) S.O. 2682(E) published in Gazette of India dated the 5<sup>th</sup> September, 2013 regarding levy/collection of user fee in respect of Jhansi- Uttar Pradesh/Madhya Pradesh Section and Uttar Pradesh/Madhya Pradesh Border to Lakhnadon Section of National Highway No. 26 in the States of Uttar Pradesh and Madhya Pradesh.
  - (xxiii) S.O. 2736(E) published in Gazette of India dated the 10<sup>th</sup> September, 2013 making certain amendments in the Notification No. S.O. 2021(E) dated 5<sup>th</sup> July, 2013.
  - (xxiv) S.O. 2798(E) published in Gazette of India dated the 16<sup>th</sup> September, 2013 making certain amendments in the Notification No. S.O. 413(E) dated 6<sup>th</sup> February, 2009.
  - (xxv) S.O. 2825(E) published in Gazette of India dated the 20<sup>th</sup> September, 2013 making certain amendments in the Notification No. S.O. 467(E) dated 26<sup>th</sup> February, 2013.
  - (xxvi) S.O. 2921(E) published in Gazette of India dated the 26<sup>th</sup> September, 2013 regarding levy/collection of user fee in respect of (Jowai-Meghalaya/Assam Border Section) of National Highway No. 44 in the State of Meghalaya.
  - (xxvii) S.O. 2926(E) published in Gazette of India dated the 27<sup>th</sup> September, 2013 regarding levy/collection of user fee in respect of (Jalandhar to end of Jammu bypass Section) of National Highway No. 1A in the States of Punjab, Himachal Pradesh and Jammu and Kashmir.
- (33) A copy of the Annual Report (Hindi and English versions) of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2012-2013, alongwith Audited Accounts.

- (34) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2012-2013.
- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
  - (i) G.S.R.616(E) published in Gazette of India dated 10<sup>th</sup> September, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax, dated 20<sup>th</sup> June, 2012.
  - (ii) G.S.R.699(E) published in Gazette of India dated 22<sup>nd</sup> October, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax, dated 20<sup>th</sup> June, 2012.
  - (iii) Ad-hoc Exemption Order No. 1/1/2013 dated 17<sup>th</sup> September, 2013 together with an explanatory memorandum seeking to provide exemption from service tax to the specified taxable service provided, during the period 17<sup>th</sup> September, 2013 to 31<sup>st</sup> March, 2014, by the hotel or restaurant in the flood affected State of Uttarakhand.
- (36) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.581(E) published in Gazette of India dated 29<sup>th</sup> August, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty, imposed on imports of Digital Versatile Discs-Recordable falling under Heading 8523, originating in, or exported from China PR, Hong Kong and Chinese Taipei for a further period of one year pending the outcome of the current sunset review, *i.e.* up to and inclusive of the 22<sup>nd</sup> July, 2014.
  - (ii) G.S.R.582(E) published in Gazette of India dated 29<sup>th</sup> August, 2013 together with an explanatory memorandum seeking to confirm the safeguard duty imposed provisionally *vide* Notification No. 1/2013-Customs (SG) dated 4.1.2013 as the final duty for a period of 200 days, starting

- from 4.1.2013 till 22.7.2013 (both days inclusive), at the rate of 20% on all imports of Hot Rolled Flat Products of Stainless Steel 304 grade (upto a maximum width of 1605 mm) from China.
- (iii) G.S.R.599(E) published in Gazette of India dated 6<sup>th</sup> September, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty at the rates specified therein, on imports of Sodium Perchlorate, originating in, or exported from, the People's Republic of China for a period of five years based on the recommendation of the Designated Authority.
- (iv) G.S.R.600(E) published in Gazette of India dated 6<sup>th</sup> September, 2013 together with an explanatory memorandum seeking to impose anti-dumping duty at the rates specified therein, on imports of Zinc Oxide, originating in, or exported from, the People's Republic of China for a further period of five years based on the recommendation of the Designated Authority in sunset review.
- (v) G.S.R.679(E) published in Gazette of India dated 10<sup>th</sup> October, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Bulk Drug Cefadroxil Monohydrate, originating in, or exported from the European Union, for a period of five years pursuant to the final findings of anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vi) G.S.R.680(E) published in Gazette of India dated 10<sup>th</sup> October, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of ductile iron pipes, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings in Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vii) G.S.R.696(E) published in Gazette of India dated 21<sup>st</sup> October, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty at specified rates on imports of Methylene Chloride, originating in, or exported from the European Union, United States of America and Korea RP, for a period of six months.

- (viii) G.S.R.698(E) published in Gazette of India dated 22<sup>nd</sup> October, 2013 together with an explanatory memorandum providing that all imports of vitrified/porcelain tiles falling under CHT 6907 or 6908 or 6914, by M/s Foshan Qiangbiao Cermaics Co. Ltd, China PR (producer) through M/s Sheenway Corporation Ltd., Hong Kong (exporter), which were subjected to provisional assessment pursuant to the Notification No. 35/2012-Customs (ADD) dated 10<sup>th</sup> July, 2012, shall be finally assessed on payment of anti-dumping duty of Rs. 155 per square meter.
- (ix) G.S.R.710(E) published in Gazette of India dated 28<sup>th</sup> October, 2013 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Paracetamol', originating in, or exported from, the People's Republic of China for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (x) G.S.R.635(E) published in Gazette of India dated 17<sup>th</sup> September, 2013 together with an explanatory memorandum seeking to increase the basic customs duty on *(a)* articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal and *(b)* articles of goldsmiths or silversmiths wares and parts thereof, of precious metal or of metal clad with precious metal by amending the statutory rate under the provisions of Section 8A of the Customs Tariff Act, 1975.
- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
  - (i) G.S.R.587(E) published in Gazette of India dated 30<sup>th</sup> August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 64/95-Central Excise, dated 16<sup>th</sup> March, 1995.
  - (ii) G.S.R.628(E) published in Gazette of India dated 12<sup>th</sup> September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- Central Excise, dated 17<sup>th</sup> March, 2012.

- (iii) G.S.R.666(E) published in Gazette of India dated 1<sup>st</sup> October, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 10/97-Central Excise, dated 1<sup>st</sup> March, 1997.
- (38) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) G.S.R.586(E) published in Gazette of India dated 30<sup>th</sup> August, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23<sup>rd</sup> July, 1996.
  - (ii) G.S.R.630(E) published in Gazette of India dated 13<sup>th</sup> September, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
  - (iii) G.S.R.678(E) published in Gazette of India dated 10<sup>th</sup> October, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1<sup>st</sup> July, 2011.
  - (iv) G.S.R.713(E) published in Gazette of India dated 30<sup>th</sup> October, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Cus., dated 13<sup>th</sup> July, 1994.
- (39) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and Section 94 of the Finance Act, 1994:-
  - (i) G.S.R.631(E) published in Gazette of India dated 14<sup>th</sup> September, 2013 together with an explanatory memorandum amending the Customs, Central Excise Duties and Service Tax Drawback Rules, 1995, so as to make wheat ineligible for duty drawback and to remove the ineligibility of duty drawback imposed on milk, milk products, casein and its derivatives. The amendment is effective from 21.09.2013.
  - (ii) G.S.R.632(E) published in Gazette of India dated 14<sup>th</sup> September, 2013 together with an explanatory memorandum notifying the All Industry Rates of Duty Drawback with effect from 21.09.2013.

## 6. Resignation from the membership of Lok Sabha

The Speaker informed the House that she had received a letter dated 19 September, 2013 from Shri C.M. Chang, an elected member from the Nagaland Parliamentary Constituency of Nagaland resigning from the membership of Lok Sabha and that the Speaker had accepted his resignation with effect from 21 September, 2013.

#### 7. Assent to Bills

- (I) Secretary-General laid on the Table the following 7 Bills passed by the Houses of Parliament during the Fourteenth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 6<sup>th</sup> August, 2013:-
  - 1. The Companies Bill, 2013;
  - 2. The National Highways Authority of India (Amendment) Bill, 2013;
  - 3. The Appropriation (No.4) Bill, 2013;
  - 4. The Wakf (Amendment) Bill, 2013;
  - 5. The Parliament (Prevention of Disqualification) Amendment Bill, 2013;
  - 6. The Representation of the People (Amendment and Validation) Bill, 2013; and
  - 7. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Bill, 2013;
- (II) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General, Rajya Sabha of the following 6 Bills passed by the Houses of Parliament and assented to by the President:-
  - 1. The National Food Security Bill, 2013;
  - 2. The Securities and Exchange Board of India (Amendment) Bill, 2013;
  - 3. The Pension Fund Regulatory and Development Authority Bill, 2013;
  - 4. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2013;
  - 5. The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2013; and
  - 6. The Rajiv Gandhi National Aviation University Bill, 2013.

## 8. Reports of Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2013-14):-

- (1) 89<sup>th</sup> Report on 'Defence Estates Management' relating to the Ministry of Defence.
- (2) 90<sup>th</sup> Report on 'Activities of Atomic Energy Regulatory Board' relating to the Department of Atomic Energy.
- (3) 91<sup>st</sup> Report on 'Adarsh Co-operative Housing Society, Mumbai' relating to the Ministry of Defence.

## 9. Report of Committee on Public Undertakings

Shri Jagdambika Pal presented the 26<sup>th</sup> Report\* (Hindi and English versions) of the Committee on Public Undertakings on Bharat Electronics Limited.

# **10.** Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the 32<sup>nd</sup> Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes pertaining to Ministry of Finance (Department of Revenue) on Action Taken by the Government on the recommendations contained in the 24<sup>th</sup> Report (Fifteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes (CBDT)".

<sup>\*</sup> The Report was presented to Speaker, Lok Sabha on 12 October 2013 under Direction 71A.(1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

## 11. Reports of Standing Committee on Agriculture

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Committee on Agriculture :-

- (1) 51<sup>st</sup> Report of the Committee on Agriculture on Action Taken by the Government on the 47<sup>th</sup> Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Agriculture (Department of Agriculture Research and Education).
- (2) 52<sup>nd</sup> Report of the Committee on Agriculture on Action Taken by the Government on the 46<sup>th</sup> Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (3) 53<sup>rd</sup> Report of the Committee on Agriculture on Action Taken by the Government on the 36<sup>th</sup> Report (2011-12) on Optimization of Employment in Animal Husbandry Sector pertaining to the Ministry of Agriculture (Department of Animal Husbandry, Dairying & Fisheries).
- (4) 54<sup>th</sup> Report of the Committee on Agriculture on Action Taken by the Government on the 48<sup>th</sup> Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying & Fisheries).
- (5) 55<sup>th</sup> Report of the Committee on Agriculture on Action Taken by the Government on the 49<sup>th</sup> Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Food Processing Industries.

## 12. Reports of Standing Committee on Finance

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2013-14):-

- (1) 75<sup>th</sup> Report<sup>\$</sup> on Action Taken by the Government on the recommendations contained in 67<sup>th</sup> Report on Demands for Grants (2013-14) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (2) 76<sup>th</sup> Report<sup>\$</sup> on Action Taken by the Government on the recommendations contained in 68<sup>th</sup> Report on Demands for Grants (2013-14) of the Ministry of Finance (Department of Revenue).
- (3) 77<sup>th</sup> Report<sup>\$</sup> on Action Taken by the Government on the recommendations contained in 69<sup>th</sup> Report on Demands for Grants (2013-14) of the Ministry of Planning.
- (4) 78<sup>th</sup> Report<sup>\$</sup> on Action Taken by the Government on the recommendations contained in 70<sup>th</sup> Report on Demands for Grants (2013-14) of the Ministry of Statistics and Programme Implementation.
- (5) 79<sup>th</sup> Report<sup>\$</sup> on the subject "Policy on New Licences in the Banking Sector".
- (6) 80<sup>th</sup> Report on Action Taken by the Government on recommendations contained in 79<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on 'Counterfeit Currency Notes in Circulation'.
- (7) 81<sup>st</sup> Report on Action Taken by the Government on recommendations contained in 6<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Inflation and Price Rise'.
- (8) 82<sup>nd</sup> Report on Action Taken by the Government on recommendations contained in 71<sup>st</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Corporate Affairs.

<sup>\$</sup> Seventy-fifth to Seventy-ninth Reports were presented to Hon'ble Speaker on 18 October, 2013 under Direction 71A.(1) when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha. Authenticated copies of these Reports were forwarded on 25 October, 2013 for information of Hon'ble Chairman, Rajya Sabha.

#### 12.12 P.M.

## 13. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, before I call Shri P.C. Chacko to present the Report and Minutes of the Joint Parliamentary Committee to examine matters relating to allocation of pricing of Telecom Licences and Spectrum, I would like to inform the House that I have received a communication from Shri Yashwant Sinha Ji wherein he has sought my permission to raise certain objections in regard to violation of certain rules during deliberations in the Committee. I have also received a communication from Shri Gurudas Das Gupta Ji and Shri Kalyan Banerjee seeking my permission to allow them to raise certain objections before presentation of the report. In this connection, I would like to mention the terms of reference contained in the motion to constitute the Joint Committee, which was adopted by this House on 24th February, 2011 and which seem to be relevant to the objections raised by Shri Yashwant Sinha Ji. One of the terms of reference was that the Joint Committee shall make a Report to this House.

Therefore, as per directives of the House contained in the motion for constitution of JPC and in pursuance of provisions laid down in the rules 279 and 280 of the Rules of Procedure and Direction 71A of Directions by the Speaker, Lok Sabha, the Committee is required to present its Report to the House. I may add that there is no provision in the rules which permits discussion or raising of objections before presentation of a Report which has been duly adopted by a Joint Parliamentary Committee.

I am, therefore, not inclined to allow any debate or permit raising of objections at the stage of presentation of the Report of the Joint Committee."

# 14. Report of the Joint Parliamentary Committee to examine Matters relating to Allocation and Pricing of Telecom Licences and Spectrum

Shri P.C. Chacko presented the Hindi and English versions of the Report<sup>®</sup> and Minutes<sup>®</sup> of the Joint Parliamentary Committee to examine matters relating to allocation and pricing of Telecom Licences and Spectrum.

## 15. Reports of Standing Committee on Human Resource Development

Shri Virender Kashyap laid on the Table the following Reports\*\*(Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 258<sup>th</sup> Report on the Indecent Representation of Women (Prohibition) Amendment Bill, 2012.
- (2) 259<sup>th</sup> Report on the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013.

# **16.** Evidence tendered before the Standing Committee on Human Resource Development

Shri Virender Kashyap laid on the Table the Evidence tendered before the Committee on Human Resource Development on the Indecent Representation of Women (Prohibition) Amendment Bill, 2012 and the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013.

<sup>@</sup> The Report and Minutes were presented to the Speaker, Lok Sabha on 29 October, 2013 under Direction 71A.(1) of the Directions by the Speaker, Lok Sabha, when the House was not in Session and the Speaker, Lok Sabha was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha. The Report and Minutes were forwarded for the information of the Chairman, Rajya Sabha on the same day.

<sup>\*\*</sup>The Reports were presented to Hon'ble Chairman, Rajya Sabha on 24<sup>th</sup> September and 27<sup>th</sup> November, 2013 respectively and were forwarded to Hon'ble Speaker, Lok Sabha on the same day.

## 17. Reports of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 73<sup>rd</sup> Report<sup>#</sup> on the Indian Medical Council (Amendment) Bill, 2013.
- (2) 74<sup>th</sup> Report\* on the Mental Health Care Bill, 2013.
- (3) 75<sup>th</sup> Report on Action Taken by Government on the recommendations/ observations contained in the 68<sup>th</sup> report on Demands for Grants (2013-14) of the Department of AYUSH.
- (4) 76<sup>th</sup> Report on Action Taken by Government on the recommendations/ observations contained in the 70<sup>th</sup> report on Demands for Grants (2013-14) of the Department of AIDS Control.
- (5) 77<sup>th</sup> Report on Action Taken by Government on the recommendations/ observations contained in the 69<sup>th</sup> report on Demands for Grants (2013-14) of the Department of Health Research.

## 18. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 63<sup>rd</sup> Report on the Rajasthan Legislative Council Bill, 2013.
- (2) 64<sup>th</sup> Report on the Judicial Appointments Commission Bill, 2013.
- (3) 65<sup>th</sup> Report on the Representation of the People (Second Amendment and Validation) Bill, 2013.

#### 12.17 P.M.

# 19. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Paban Singh Ghatowar made a statement regarding Government Business for the week commencing the  $9^{th}$  December, 2013.

<sup>#</sup> The Reports were presented to the Chairman, Rajya Sabha on the 20<sup>th</sup> November, 2013 and forwarded to the Speaker, Lok Sabha the same day.

#### 12.19 P.M.

#### 20. Motion for Election to Committee

Shri Francisco Sardinha moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule(1) of Rule 311 of the Rules of Procedure & Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the un-expired portion of the term of the Committee *vice* Shri Jagdish Sharma disqualified from the membership of Lok Sabha."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.20 P.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

#### 21. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Amarnath Pradhan regarding need to declare Sambalpur University in Odisha as a Central University.
- (2) Dr. Vinay Kumar 'Vinnu' Pandey regarding need to ensure construction of roads under Pradhan Mantri Gram Sadak Yojana as per specified norms and standards in Shravasti and Balrampur districts of Uttar Pradesh.
- (3) Shri Ijyaraj Singh regarding need to address the problem of people suffering from various diseases due to consumption of water contaminated with fluoride in Kota Parliamentary constitutency, Rajasthan.
- (4) Shri M. Krishnaswamy regarding need to expedite the construction of new railway lines from Tindivanam to Nagari and Tiruvannamalai.
- (5) Shri Satpal Maharaj regarding need to impress upon the Government of Uttarakhand to provide adequate compensation to the people and undertake relief and rehabilitation measures in the State ravaged by the recent natural disaster.
- (6) Shri Shivarama Gouda regarding need to provide a special package to protect the interests of Pomegranate growers distressed due to decline in production of the fruit due to adverse conditions.

- (7) Shri Makansingh Solanki regarding need to expedite construction of building for Kendriya Vidyalaya at Barwani in Madhya Pradesh.
- (8) Shri Nalin Kumar Kateel regarding need to expedite construction work of fourlaning of the stretch between B.C. Road and Surathkal in Dakshina Kannada Parliamentary Constituency in Karnataka.
- (9) Shri Ramkishun regarding need to declare all the villages at Chandauli district in Uttar Pradesh as naxal-hit area and undertake development programmes there under Integrated Action Plan.
- (10) Shri Kapil Muni Karwariya regarding need to re-open Dayalpur railway station in Uttar Pradesh.
- (11) Shri Dinesh Chandra Yadav regarding need to construct a road over bridge on level crossing near Maheshkhunt in Sonepur Railway Division under East Central Railway Zone.
- (12) Shri Suvendu Adhikari regarding need to implement the Ghatal Mastern Plan for Drainage cum Flood control in East and West Midnapore in West Bengal.
- (13) Shri R. Thamaraiselvan regarding need to sanction educational loan and extend the full interest subsidy on such loan to students in the country.
- (14) Shri P. Lingam regarding need to allocate a special grant for speedy completion of broad-gauge conversion work on Chennai-Kollam rail route.
- (15) Shri Jose K. Mani regarding need to withdraw the notification on new guidelines proposed for the conservation of Western Ghats eco-system infringing the right to livelihood and habitation of small and marginal farmers in the region.

#### 2.02 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 10<sup>th</sup> December, 2013.)

S. BAL SHEKAR, Secretary-General.

## **LOK SABHA**

#### **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, December 10, 2013/Agrahayana 19, 1935 (Saka)

No. 339

#### 11.00 A.M.

## 1. Reference by the Speaker

The Speaker made reference on the occasion of Human Rights Day.

#### 11.02 A.M.

## 2. Starred Questions

Starred Question No. 61 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 62–80 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

#### 12.00 Noon

## 4. Papers to be laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2012-2013.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited and its

- subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms

  Development Corporation Limited, Guwahati, for the year 2012-2013,

  alongwith Audited Accounts and comments of the Comptroller and

  Auditor General thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-
  - (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F. 16/7/2013/HP-I/Estt./2106-2108 in Delhi Gazette dated 10<sup>th</sup> July, 2013.
  - (ii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules,
     2013 published in Notification No. F. 13/14/2003/HP-I/Estt./2009 2111 in Delhi Gazette dated 10<sup>th</sup> July, 2013.

- (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules,
   2013 published in Notification No. F. 16/06/2113/HP-I/Estt./2112 2114 in Delhi Gazette dated 10<sup>th</sup> July, 2013.
- (6) A copy of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-
  - (i) 3<sup>rd</sup> Report of the National Commission for Scheduled Castes, New Delhi, for the year 2006-2007.
  - (ii) Action Taken Memorandum on the recommendations contained in the 3<sup>rd</sup> Report of the National Commission for Scheduled Castes, New Delhi, for the year 2006-2007.
  - (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
  - (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2012-2013.
    - (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2012-2013.
    - (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Para Medical Cadre Inspector (Radiographer) Group 'B' Posts, Recruitment Rules, 2013 published in Notification No. G.S.R. 617(E) in Gazette of India dated 11<sup>th</sup> September, 2013.
- (ii) The Indo-Tibetan Border Police Force, Motor Transport and Motor Mechanic Cadre, Group 'B' and 'C' Posts Recruitment Rules, 2013 published in Notification No. G.S.R. 475(E) in Gazette of India dated 11<sup>th</sup> July, 2013.
- (10) A copy each of the following Notifications (Hindi and English versions) under the Indo-Tibetan Border Police Force Act, 1992:-
  - (i) G.S.R. 618(E) published in Gazette of India dated 11<sup>th</sup> September, 2013 containing corrigendum to the Notification No. G.S.R. 81(E) dated 14<sup>th</sup> February, 2013.
  - (ii) G.S.R. 619(E) (in Hindi version only) published in Gazette of India dated 11<sup>th</sup> September, 2013 containing corrigendum to the Notification No. G.S.R. 81(E) dated 14<sup>th</sup> February, 2013.
- (11) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (12) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2012-2013.
- (13) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years 1994-1995 to 2012-2013 within the stipulated period of nine months after the close of the respective accounting years.
- (14) A copy of the Plant (Regulation of Import into India) (Fourth Amendment) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 2919(E) in Gazette of India dated 26<sup>th</sup> September, 2013 under Section 4(d) of the

Destructive Insects and Pests Act, 1914, together with a corrigendum thereto published in Notification No. S.O. 3293(E) dated 31<sup>st</sup> October, 2013.

5

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2012-2013.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2012-2013.

## 5. Reports of Standing Committee on Petroleum and Natural Gas

Shri A. K. S. Vijayan presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) 19<sup>th</sup> Report\* (Fifteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2013-14) on 'Allocation and Pricing of Gas'.
- (2) 20<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 13<sup>th</sup> Report (Fifteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2011-12) on 'City Gas Distribution Projects'.
- (3) 21<sup>st</sup> Report on Action Taken by the Government on the recommendations contained in the 16<sup>th</sup> Report (Fifteenth Lok Sabha) on 'Demands for Grants (2013-14)' of Ministry of Petroleum and Natural Gas.

<sup>\*</sup>Nineteenth Report was presented to Hon'ble Speaker on 18<sup>th</sup> October, 2013 under Direction 71A.(1) of the Directions by the Speaker, Lok Sabha, when the House was not in session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of procedure and conduct of Business in Lok Sabha.

## 6. Reports of Standing Committee on Industry

Dr. Rattan Singh Ajnala laid the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 252<sup>nd</sup> Report on Action Taken on the 242<sup>nd</sup> Report of the Committee on Demands for Grants (2013-14) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
- (2) 253<sup>rd</sup> Report on Action Taken on the 244<sup>th</sup> Report of the Committee on Demands for Grants (2013-14) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (3) 254<sup>th</sup> Report on Action Taken on the 248<sup>th</sup> Report of the Committee on Capacity Addition and Expansion of Manufacturing Facilities of the Madras Fertilizers Ltd.
- (4) 255<sup>th</sup> Report on Action Taken on the 249<sup>th</sup> Report of the Committee on Revival and Restructuring of the Fertilizers and Chemicals Travancore Ltd.
- (5) 256<sup>th</sup> Report on Action Taken on the 243<sup>rd</sup> Report of the Committee on Demands for Grants (2013-14) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).

## 7. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 70<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Ministry of Statistics and Programme Implementation.
- (2) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 166<sup>th</sup> Report of the Standing Committee on Home Affairs on Action Taken by the government on recommendations/ observations contained in the 162<sup>nd</sup> Report of the Committee on Demands for Grants (2012-13), pertaining to the Ministry of Development of North Eastern Region; and
- (ii) the status of implementation of the recommendations contained in the 170<sup>th</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2013-14), pertaining to the Ministry of Development of North Eastern Region.
- (3) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 169<sup>th</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2013-14), pertaining to the Ministry of Home Affairs.

### 12.08 P.M.

# 8. Announcement by the Speaker

The speaker made the following announcement:-

"Hon'ble Members ...... I have received notices of No-Confidence Motion. Unless the House is in order, I will not be in a position to bring the notices of No-Confidence Motion before the House....... If the House is not in order, I will not be able to take up the notice of No-Confidence."

The notices could not be brought before the House as it was not in order.

### 12.10 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 11<sup>th</sup> December, 2013.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, December 11, 2013/Agrahayana 20, 1935 (Saka)

No. 340

### 11.00 A.M.

# 1. Reference by Speaker

The Speaker made reference to the reported loss of lives of about 60 persons including several children due to severe cold in Muzaffarnagar District of Uttar Pradesh.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

### 11.03 A.M.

# 2. Starred Questions

Starred Question No. 81 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 82–100 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 921-1150 were laid on the Table.

### 12.00 Noon

# 4. Papers to be laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Registration of the Electors (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.O.3242(E) in Gazette of India dated 24<sup>th</sup> October, 2013 under sub-section (3) of Section 28 of the Representation of the People Act, 1950.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Passports Act, 1967:-
  - (i) The Passports (Amendment) Rules, 2012 published in Notification No. G.S.R. 731(E) in Gazette of India dated 28<sup>th</sup> September, 2012.
  - (ii) G.S.R.303(E) published in Gazette of India dated 13<sup>th</sup> April, 2013, regarding waiver of fees for Emergency Certificate for the Indians living in Saudi Arabia.
- (3) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth and Fifteenth Lok Sabhas:-

### THIRTEENTH LOK SABHA

1.	Statement No. 53	Third Session, 2000
2.	Statement No. 34	Tenth Session, 2002
3.	Statement No. 32	Twelfth Session, 2003

### FOURTEENTH LOK SABHA

4.	Statement No. 26	Fifth Session, 2005
5.	Statement No. 28	Sixth Session, 2005
6.	Statement No. 24	Ninth Session, 2006
7.	Statement No. 24	Tenth Session, 2007
8.	Statement No. 21	Twelfth Session, 2007
9.	Statement No. 21	Thirteenth Session, 2008
10.	Statement No. 19	Fourteenth Session, 2008
11.	Statement No. 16	Fifteenth Session, 2009

### FIFTEENTH LOK SABHA

	<u>FIFTEENTH LON SADHA</u>
12. Statement No. 17	Second Session, 2009
13. Statement No. 15	Third Session, 2009
14. Statement No. 15	Fourth Session, 2010
15. Statement No. 12	Fifth Session, 2010
16. Statement No. 11	Sixth Session, 2010
17. Statement No. 9	Seventh Session, 2011
18. Statement No. 9	Eighth Session, 2011
19. Statement No. 8	Ninth Session, 2011
20. Statement No. 7	Tenth Session, 2012
21. Statement No. 5	Eleventh Session, 2012
22. Statement No. 4	Twelfth Session, 2012
23. Statement No. 2	Thirteenth Session, 2013

3

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2012-2013.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2012-2013.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre), Ram Nagar, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Ram Nagar, for the year 2012-2013.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2012-2013.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the

- MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2012-2013.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2012-2013.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2012-2013.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2012-2013.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for

- the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2012-2013.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2012-2013.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2012-2013.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2012-2013.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2012-2013.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Uranium

- Corporation of India Limited, Jaduguda, for the year 2012-2013.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2012-2013.
  - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2012-2013.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2012-2013.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2012-2013.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2012-2013.
- (23) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
  - (i) 63<sup>rd</sup> Annual Report of the Union Public Service Commission, New Delhi, for the year 2012-2013.
  - (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.
- (24) A copy each of the following Notifications (Hindi and English versions) under Article 320(5) of the Constitution:-
  - (i) The Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 2013 published in Notification No. G.S.R. 691(E) in Gazette of India dated 17<sup>th</sup> October, 2013.
  - (ii) The Union Public Service Commission (Exemption from Consultation)
     Amendment Regulations, 2013 published in Notification No. G.S.R.
     620(E) in Gazette of India dated 11<sup>th</sup> September, 2013.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Rajya Model School Sangathan, Raipur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Rajya Model School Sangathan, Raipur, for the year 2011-2012.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2011-2012.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 2012-2013.
  - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi, Agra, for the year 2012-2013.
- (30) A copy of the University Grants Commission (Promotion and Maintenance of Standards of Academic Collaboration between Indian and Foreign Educational Institutions) Regulations, 2012 (Hindi and English versions) published in Notification No. 1-1/2011(CPP-II) in weekly Gazette of India dated 27<sup>th</sup> September, 2013 under Section 28 of the University Grants Commission Act, 1956.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2012-2013.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2012-2013.
  - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) A copy of the Opening of Metro Railways for Public Carriage of Passengers (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 706(E) in Gazette of India dated 25<sup>th</sup> October, 2013 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.

# 5. Resignation from the membership of Lok Sabha

The Speaker informed the House that she had received a letter dated 27 November, 2013 from Shri Uday Pratap Singh, an elected member from the Hoshangabad Parliamentary Constituency of Madhya Pradesh resigning from the membership of Lok Sabha and that the Speaker had accepted his resignation with effect from 10 December, 2013.

# 6. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the 37<sup>th</sup> Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 7. Statement by Minister

The Minister of State in the Ministry of Communications and Information Technology and Minister of State in the Ministry of Shipping on behalf of the Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 45<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2013-14), pertaining to the Department of Posts, Ministry of Communications and Information Technology.

# 8. Supplementary Demands for Grants (General)

Shri P. Chidambaram presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of Budget (General) for 2013-14.

### 12.05 P.M.

# 9. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received three notices of Motion of No-Confidence in the Council of Ministers from.....Unless the House is in order, I will not be in a position to bring the notices of No-Confidence Motion before the House....... Since the House is not in order, I will not be able to bring the notices before the House."

The notices could not be brought before the House as it was not in order.

### 12.07 P.M.

### 10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K. Sudhakaran regarding need to open a Defence Pension Disbursement Office at Kannur, Kerala.
- (2) Shri K. Jayaprakash Hegde regarding need to provide all necessary help and cooperation for the establishment of ecotourism project by Kudremukh Iron Ore Company Limited at Kudremukh, Karnataka.
- (3) Shri Gopal Singh Shekhawat regarding need to provide a direct rail link between Pushkar and Merta city in Rajasthan.
- (4) Shri Ponnam Prabhakar regarding need to open a Mini Passport Seva Kendra at Karimnagar in Andhra Pradesh.
- (5) Shri Datta Meghe regarding need to ensure the extension of benefits to all the eligible LPG customers under Direct Cash Transfer Scheme in Wardha Parliamentary Constituency, Maharashtra.
- (6) Shri Jai Prakash Agarwal regarding need to develop slum clusters in the country and implement Rajiv Awas Yojana for providing houses to people living in the slum areas particularly in North East Delhi.

- (7) Shri S.S. Ramasubbu regarding need to create a separate Ministry of Fishing.
- (8) Shri Narayan Singh Amlabe regarding need to expedite approval to the Kundaliya Irrigation Project & Mohanpura Irrigation Project in Rajgarh district of Madhya Pradesh.
- (9) Shri Ram Singh Kaswan regarding need to provide pay, allowances and other service benefits to employees of Unit Run Canteens at par with employees of CSD.
- (10) Shri Ganesh Singh regarding need to undertake immediate repair of National Highway Nos. 7 & 75 passing through Satna Parliamentary constituency in Madhya Pradesh.
- (11) Smt. Darshana Vikram Jardosh regarding need to undertake repair of dilapidated post office buildings and fill up the vacant posts in the Postal department in the country particularly at Surat in Gujarat.
- (12) Shri Arjun Meghwal regarding need to monitor the process of procurement of agricultural produce in order to ensure full and timely procurement of such produce at Government rates from farmers.
- (13) Shri Anurag Singh Thakur regarding need to address the issue of mobility/portability of pension Scheme and counting of past services of employees recruited in new Central Universities established after 01.01.2004.
- (14) Shri Bhism Shankar alias Kushal Tiwari regarding need to provide adequate financial assistance to people in Sant Kabir Nagar District, Uttar Pradesh distressed due to heavy rains in the State.
- (15) Shri Mahabali Singh regarding need to construct a bridge over river Punpun on Jamuhar-Punpun road in Karakat Parliamentary Constituency, Bihar.
- (16) Dr. Ratna De Nag regarding need to undertake necessary measures to tackle the menace of Tuberculosis in the country.

- (17) Shri Abdul Rahman regarding need to construct a subway on National Highway No. 46 at Sathuvachari town in Vellore, Tamil Nadu to facilitate movement of pedestrians.
- (18) Shri S. Semmalai regarding need to include Salem city in Tamil Nadu in the phase II project of Jawahar Lal Nehru National Urban Renewal Mission.
- (19) Shri Raju Shetti regarding need to review the decision to increase the height of Almatti dam in Karnataka.

### 12.07 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 12<sup>th</sup> December, 2013.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, December 12, 2013/Agrahayana 21, 1935 (Saka)

No. 341

### 11.00 A.M.

# 1. Starred Questions

Starred Question No. 101 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 102–120 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

#### 12.00 Noon

# 3. Papers to be laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2012-2013.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical

- Meteorology, Pune, for the year 2012-2013.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2012-2013.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2012-2013.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2012-2013.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2012-2013.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2012-2013.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2012-2013.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2012-2013.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2012-2013.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2012-2013, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences,

- Bhubaneswar, for the year 2012-2013.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2012-2013.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2012-2013.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Gurgaon, for the year 2012-2013.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2012-2013.
  - (ii) Annual Report of the Indian Vaccines Corporation Limited,

- Gurgaon, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2012-2013.
  - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2011-2012.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2012-2013, alongwith Audited Accounts.
- (20) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2012-2013.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year

- 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Project Construction Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the National Project Construction Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2012-2013.
  - (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2012-2013.
  - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2012-2013.
  - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (23) A copy of the corrigendum (Hindi and English versions) to the Outcome Budget\* of Ministry of Drinking Water and Sanitation for the year 2013-2014.
- (a) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (24) A copy of the Competition Commission of India (General) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. No. L-3(2)/Regin.-Gen.(Amdt.)/2013/CCI in Gazette of India dated 1<sup>st</sup> November, 2013 under sub-section (3) of Section 64 of the Competition Act, 2002.
- (25) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountant of India published in Notification No. 1-CA(5)/64/2013 in Gazette of India dated 30<sup>th</sup> September, 2013, under Section 30B of the Chartered Accountants Act, 1949.
- (26) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India published in Notification No. 104/33/Accts. in Gazette of India dated 30<sup>th</sup> September, 2013, under Section 40 of the Company Secretaries Act, 1980.
- (27) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Cost Accountants of India published in Notification No. G/18-CWA/9/2013 in Gazette of India dated 26<sup>th</sup> September, 2013, under Section 40 of the Cost and Works Accountants Act, 1959.
- (28) A copy of Notification No. G.S.R.564(E) (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> August, 2013, making certain amendments in Notification No. G.S.R.490(E) dated 13<sup>th</sup> July, 2007 under Section 40 of the Company Secretaries Act, 1980.

<sup>\*</sup> Outcome Budget was laid on 21.03.2013

- (29) A copy of the Notification No. BY-EL2013/28 (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> July, 2013, regarding fresh election (By-election) to the council 2013 against one vacant seat arising out of death, falling in the Southern India Regional Constituency was held in pursuance of the Cost and Works Accountants Act 1959 as amended the Cost and Works Accountants (Election to the Council) Rules, 2006 issued under Section 40 of the Cost and Works Accountants Act, 1959.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2012-2013.
- (31) A copy of the Railway Protection Force (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 719(E) in Gazette of India dated 31<sup>st</sup> October, 2013 under sub-section (3) of the Section 21 of the Railway Protection Force Act, 1957.
- (32) A copy of the Railway Red Tariff (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 740(E) in Gazette of India dated 19<sup>th</sup> November, 2013 under Section 199 of the Railways Act, 1989.

# 4. Resignation from the membership of Lok Sabha

The Speaker informed the House that she had received a letter dated 11 December, 2013 from Shri K.D. Deshmukh, an elected member from the Balaghat Parliamentary Constituency of Madhya Pradesh resigning from the membership of Lok Sabha and that the Speaker had accepted his resignation with effect from 12 December, 2013

# 5. Reports of Committee on Estimates

Shri Francisco Sardinha presented the following Reports (Hindi and English Versions) of Committee on Estimates (2013-14):-

- (1) 27<sup>th</sup> Report on 'Performance of Project Arrow' pertaining to the Ministry of Communications and Information Technology (Department of Posts).
- (2) 28<sup>th</sup> Report on the Action Taken by the Government on the recommendations contained in the 8<sup>th</sup> Report of the Committee on Estimates (2004-05) on 'Medical Council of India' pertaining to the Ministry of Health and Family Welfare.
- (3) 29<sup>th</sup> Report on the Action Taken by the Government on the recommendations contained in the 18<sup>th</sup> Report of the Committee on Estimates (2012-13) on 'Procurement and Storage of Foodgrains' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

# **6.** Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the 37<sup>th</sup> Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 7. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Smt. Harsimrat Kaur Badal presented the 32<sup>nd</sup> Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2013-14) on Action Taken by the Government on the observations/ recommendations contained in the 28<sup>th</sup> Report of the Committee (2012-13) on Demands for Grants (2013-14) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

# 8. Report of the Standing Committee on Labour

Shri Dara Singh Chauhan presented the 39<sup>th</sup> Report (Hindi and English versions) on Action taken by the Government on the Recommendations/ Observations contained in the 36<sup>th</sup> Report of the Standing Committee on Labour on the Demands for Grants of the Ministry of Textiles for the year 2013-14.

# 9. Statements by Ministers

- (1) The Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 38<sup>th</sup> Report of the Standing Committee on Rural Development on Demands for Grants (2013-14), pertaining to the Department of Land Resources, Ministry of Rural Development.
- (2) The Minister of State in the Ministry of Finance on behalf of the Minister of Science and Technology and Minister of Earth Sciences laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 244<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology; and
  - (ii) the status of implementation of the recommendations contained in the 245<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Biotechnology, Ministry of Science and Technology.

# 10. Supplementary Demands for Grants (Railways)

Shri Mallikarjun Kharge presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of Budget (Railways) for 2013-14.

### 12.06 P.M.

### 11. Government Bill - Introduced

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2013.

### 12.07 P.M.

### 12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Shruti Choudhry regarding need to construct Railway Under Bridges at various sections of Siwani region in district Bhiwani, Haryana.
- (2) Shri M.K. Raghavan regarding need to accord early approval for construction of remaining portion of the Calicut bye-pass from Vengalam to Idimuzhikal on N.H.-17 in Kerala.
- (3) Shri K.P. Dhanapalan regarding need to enhance the pension of EPF pensioners.
- (4) Shri Gutha Sukender Reddy regarding need to establish a Kendriya Vidyalya at Miryalguda town in Nalgonda district of Andhra Pradesh.
- (5) Shri Sajjan Singh Verma regarding need to probe the issue of alleged spying of a woman.
- (6) Shri Kabindra Purkayastha regarding need to accord environment clearance for construction of road from Cachar district to Dima Hasao district of Assam under East-West Corridor project.
- (7) Shri Yogi Adityanath regarding need to set up an AIIMS like institute at Gorakhpur in Uttar Pradesh.
- (8) Shri Mahendra Kumar Roy regarding need to address the problem of tea garden workers in West Bengal.
- (9) Shri Yashbant N.S. Laguri regarding need to declare the road from Dekanal to Joda via Kankarhar, Banspal, Bamberi in Odisha as a National Highway.
- (10) Shri Chandrakant B. Khaire regarding need to transfer the ESI Scheme of Maharashtra Government to the Employee's State Insurance Corporation.

### 12.07 P.M.

# 13. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, as you are aware, the Supplementary Demands for Grants (General) for 2013-14 have been included in today's List of Business for discussion and voting. The Supplementary Demands relating to Railways for 2013-14 have been permitted by me for discussion and voting today by issuing a Supplementary Agenda. As per constitutional requirement, after the Supplementary Demands and the connected Appropriation Bills have been passed by Lok Sabha Appropriation Bills will be sent for the consideration of Rajya Sabha.

Hon'ble Members, I have also received notices of Motion of No-Confidence in the Council of Ministers which I am duty bound to bring before the House.

Hon'ble Members would appreciate that I am also duty bound to ensure timely completion of financial business. Therefore, under Direction 2, I direct that the House may take up items relating to Supplementary Demands before the notices of Motion of No-Confidence are brought before the House."

### 12.08 P.M.

# 14. I Supplementary Demands for Grants (General) – 2013-2014II Statutory Resolution – Adopted

Time Taken: 04 mts.

The following items of business were taken up together:-

- (i) Supplementary Demands for Grants Nos. 1, 4, 5, 7 to 12, 14, 17, 19, 22, 25, 27, 28, 31 to 34, 36, 39, 42 to 44, 47 to 49, 51, 53, 55 to 61, 64, 66, 67, 69, 73, 74, 76, 83, 84, 88, 89, 91, 93 to 97, 100 to 102, 104 and 105 in respect of Budget (General) 2013-2014;
- (ii) Statutory Resolution

The following resolution moved by Shri P. Chidambaram was adopted:-

"In pursuance of section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby of Notification No. 44/2013-Customs, dated approves 17th September, 2013 [G.S.R.635(E). dated 17th September, 2013] which seeks to increase the basic customs duty (BCD) on (a) articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal; and (b) articles of goldsmiths' or silversmiths' wares and parts thereof, of precious metal or of metal clad with precious metal falling under CTH 7113 or 7114 from 10% to 15% by amending the statutory rate."

All the Supplementary Demands for Grants Nos. 1, 4, 5, 7 to 12, 14, 17, 19, 22, 25, 27, 28, 31 to 34, 36, 39, 42 to 44, 47 to 49, 51, 53, 55 to 61, 64, 66, 67, 69, 73, 74, 76, 83, 84, 88, 89, 91, 93 to 97, 100 to 102, 104 and 105 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 2013-2014, were voted in full.

### 15. Government Bill – Introduced

The Appropriation (No. 5) Bill, 2013.

### 16. Government Bill – Passed

The Appropriation (No. 5) Bill, 2013.

The motion for consideration of the Bill moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

#### 12.14 P.M.

# 17. Supplementary Demand for Grant (Railways) – 2013-2014

Time Taken: 02 mts.

Supplementary Demand for Grant No. 16 for the amount shown under column 3 of the printed list of the Supplementary Demand for Grant (Railways)—2013-2014 was voted in full.

#### 18. Government Bill – Introduced

The Appropriation (Railways) No. 4 Bill, 2013.

### 19. Government Bill – Passed

The Appropriation (Railways) No. 4 Bill, 2013.

The motion for consideration of the Bill moved by Shri Mallikarjun Kharge was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mallikarjun Kharge.

The motion was adopted and the Bill was passed.

# 20. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received three notices of Motion of No-Confidence in the Council of Ministers from......Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that ....... Since the House is not in order, I will not be able to bring the notices before the House."

The notices could not be brought before the House as it was not in order.

### 12.18 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 13<sup>th</sup> December, 2013.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, December 13, 2013/Agrahayana 22, 1935 (Saka)

No. 342

### 11.00 A.M.

# 1. Obituary Reference

The Speaker made reference to the twelfth anniversary of the terrorist attack on Parliament House on 13<sup>th</sup> December, 2001.

She also made reference to the passing away of Shri Asutosh Law, a member of the Eighth Lok Sabha and Shri S.D.N.R. Wadiyar, a member of Eighth, Ninth, Eleventh and Thirteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed and also the security personnel who laid down their lives in foiling the terrorist attack.

### 11.02 A.M.

# 2. Starred Questions

Both the members, in whose name Starred Question No. 121 stood, were absent. The Minister stated that the statement containing the reply to the Question has already been laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.14 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 122–140 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

### 12.00 Noon

# 4. Papers to be laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Annual Reports (Hindi and English versions) for the year 2012-2013 alongwith Audited Accounts in respect of the following centres:-
  - (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
  - (ii) Population Research Centre (Department of Statistics, Maharaja Sayajirao University of Baroda), Vadodara.
  - (iii) Population Research Centre (Utkal University), Bhubaneswar.
  - (iv) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
  - (v) Population Research Centre (Punjab University), Chandigarh.
  - (vi) Population Research Centre (Institute of Economic Growth), Delhi.
  - (vii) Population Research Centre (JSS Institute of Economic Research), Dharwad.
  - (viii) Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust), Dindigul.
  - (ix) Population Research Centre (Department of Statistics, Guwahati University), Guwahati.
  - (x) Population Research Centre (Department of Economics, University of Lucknow), Lucknow.
  - (xi) Population Research Centre (Department of Statistics, Patna University), Patna.
  - (xii) Population Research Centre (Department of Statistics, Gokhale Institute of Politics and Economics), Pune.
  - (xiii) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour University), Sagar.

- (xiv) Population Research Centre (Himachal Pradesh University), Shimla.
- (xv) Population Research Centre (University of Kashmir), Srinagar.
- (xvi) Population Research Centre (University of Kerala), Thiruvananthapuram.
- (xvii) Population Research Centre (Mohanlal Sukhadia University), Udaipur.
- (xviii) Population Research Centre (Andhra University), Visakhapatnam.
- (2) A copy each of the Review (Hindi and English versions) by the Government of the working of the above mentioned Population Research Centres for the year 2012-2013.
- (i) A copy of the Annual Report (Hindi and English versions)
  of the Mahatma Gandhi Institute of Medical Sciences,
  Wardha, for the year 2012-2013, alongwith Audited
  Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 2012-2013.
- (4) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2012-2013.
  - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2012-2013.

- (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2012-2013.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2012-2013.
- (8) A copy of the following papers (Hindi and English versions) under clause (6) of the Article 338A of the Constitution:-
  - (i) Special Report of the National Commission for Scheduled Tribes on Good Governance for Tribal Development and Administration, May, 2012
  - (ii) Explanatory Memorandum on the Special Report of the National Commission for Scheduled Tribes on Good Governance for Tribal Development and Administration, May, 2012.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal

- Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2012-2013.
- (10) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2012-2013.
  - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2012-2013.
  - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2012-2013.
  - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (11) A copy each of the Annual Reports for the year 2012-2013 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-
  - (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
  - (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
  - (iii) Institute of Hotel Management and Catering Technology
    Thiruvananthapuram.
  - (iv) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.
  - (v) Institute of Hotel Management, Catering and Nutrition, Lucknow.
  - (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
  - (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
  - (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
  - (ix) Institute of Hotel Management, Catering and Nutrition, Pusa.
  - (x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
  - (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
  - (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
  - (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
  - (xiv) Institute of Hotel Management, Catering and Nutrition, Shimla.
  - (xv) Institute of Hotel Management, Catering Technolog and Applied Nutrition, Mumbai.

- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gurdaspur.
- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.
- (xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (xxii) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (12) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above mentioned institutes for the year 2012-2013.
  - (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2012-2013, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2012-2013.
  - (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2012-2013, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2012-2013.
- (15) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2012-2013.
  - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (16) A copy of the Drugs and Cosmetics (5<sup>th</sup> Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 704(E) in Gazette of India dated 25<sup>th</sup> October, 2013 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2012-2013.
- (18) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (19) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 20 of 2013)- Performance Audit on exemptions to Charitable Trusts and Institutions, for the year ended March, 2012.
  - (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 23 of 2013) Autonomous Bodies, for the year ended March, 2012.
  - (iii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) Ordnance Factories (No. 24 of 2013)(Performance Audit) Performance of Ordnance Equipment Group of Factories, for the year ended March, 2012.
  - (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2012-2013.
    - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2012-2013, alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the United India Company Limited, Chennai, for the year 2012-2013.
  - (ii) Annual Report of the United India Company Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2012-2013.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the

- Pratichi (India) Trust, Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2012-2013.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2012-2013.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2012-2013.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2012-2013.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2012-2013.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the

- Empowered Committee of State Finance Ministers, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2012-2013.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2012-2013.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2012-2013.
- (30) A copy of the 21<sup>st</sup> Progress Report (Hindi and English versions) on the Action Taken Pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto, December, 2013.
- (31) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2012-2013, alongwith Audited Accounts under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2012-2013.
- (33) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
  - (i) The Securities and Exchange Board of India (Listing of Specified Securities on Institutional Trading Platform) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/28/6720 in Gazette of India dated 8<sup>th</sup> October, 2013.
  - (ii) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers)(Second Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/25/24775 in Gazette of India dated 27<sup>th</sup> September, 2013.
  - (iii) The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market)(Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/22/22670 in Gazette of India dated 6<sup>th</sup> September, 2013.
  - (iv) The Securities and Exchange Board of India (Buy-back of Securities)(Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/16/6384 in Gazette of India dated 8<sup>th</sup> August, 2013.
  - (v) The Securities and Exchange Board of India (Mutual Funds)(Third Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/18/6348 in Gazette of India dated 19<sup>th</sup> August, 2013.
  - (vi) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Second Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/19/6422 in Gazette of India dated 26<sup>th</sup> August, 2013.
- (34) A copy of the Insurance Regulatory and Development Authority (Licensing of Banks as Insurance Brokers) Regulations, 2003 (Hindi and English versions)

published in Notification No. F. No. IRDA/Reg./21/79/2013 in Gazette of India dated 24<sup>th</sup> July, 2013 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

- (35) A copy of the Notification No. IRDA/IAC/20/78/2013 (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> May, 2013 reconstituting the Insurance Advisory Committee, mentioned therein, with effect from 17<sup>th</sup> May, 2013 issued under sub-section (1) of Section 25 of the Insurance Regulatory and Development Authority Act, 1999 and in terms of regulation 3A of the Insurance Regulatory and Development Authority [Insurance Advisory Committee (Meetings)] (First Amendment) Regulation, 2012.
- (36) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
  - (i) The Foreign Exchange Management (Manner of Receipt and Payment)(Amendment) Regulations, 2013 published in Notification No. G.S.R.479(E) in Gazette of India dated 12<sup>th</sup> July, 2013.
  - (ii) The Foreign Exchange Management (Borrowing and Lending in Rupees)(Amendment) Regulations, 2013 published in Notification No. G.S.R.645(E) in Gazette of India dated 20<sup>th</sup> September, 2013.
  - (iii) The Foreign Exchange Management (Borrowing and Lending in Foreign Exchange) (Fifth Amendment) Regulations, 2013 published in Notification No. G.S.R.668(E) in Gazette of India dated 1<sup>st</sup> October, 2013.
  - (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Thirteenth Amendment) Regulations, 2013 published in Notification No. G.S.R.681(E) in Gazette of India dated 11<sup>th</sup> October, 2013.
  - (v) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fourteenth Amendment) Regulations, 2013 published in Notification No. G.S.R.682(E) in Gazette of India dated 11<sup>th</sup> October, 2013.
  - (vi) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Sixteenth Amendment) Regulations,

- 2013 published in Notification No. G.S.R.683(E) in Gazette of India dated 11<sup>th</sup> October, 2013.
- (37) A copy of the Notification No. G.S.R.646(E) (Hindi and English versions) published in Gazette of India dated 20<sup>th</sup> September, 2013 containing corrigendum to the Notification No. G.S.R.89(E) dated 12<sup>th</sup> February, 2001 issued under the Foreign Exchange Management Act, 1999.
- (38) A copy of the Annual Report (Hindi and English versions) of the Indian Economic Service Section-Institute of Economic Growth, Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2012-2013.
- (40) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the  $31^{\rm st}$  March, 2013 together with Auditor's Report thereon:-
  - (i) Shreyas Gramin Bank, Aligarh
  - (ii) Malwa Gramin Bank, Sangrur
  - (iii) Pandyan Grama Bank, Virudhunagar
  - (iv) Gurgaon Gramin Bank, Gurgaon
  - (v) Himachal Pradesh Gramin Bank, Mandi
  - (vi) Odisha Gramya Bank, Bhubaneswar
  - (vii) Chhattisgarh Gramin Bank, Raipur
  - (viii) Manipur Rural Bank, Imphal
  - (ix) Krishna Grameena Bank, Gulbarga
  - (x) Uttarbanga Kshetriya Gramin Bank, Cooch Behar
  - (xi) Tripura Gramin Bank, Agartala
  - (xii) Ellaquai Dehati Bank, Srinagar

- (xiii) Marudhara Gramin Bank, Jodhpur
- (xiv) Madhya Bihar Gramin Bank, Patna
- (xv) Bihar Gramin Bank, Begusarai
- (xvi) Baroda Uttar Pradesh Gramin Bank, Raebareli
- (xvii) Sutlej Gramin Bank, Bathinda
- (xviii) Dena Gujarat Gramin Bank, Gandhinagar
- (xix) Bangiya Gramin Vikash Bank, Berhampore
- (xx) Saptagiri Grameena Bank, Chittoor
- (xxi) Meghalaya Rural Bank, Shillong
- (xxii) South Malabar Gramin Bank, Malappuram
- (xxiii) North Malabar Gramin Bank, Kannur
- (xxiv) Paschim Banga Gramin Bank, Howrah
- (xxv) Uttarakhand Gramin Bank, Dehradun
- (xxvi) Utkal Grameen Bank, Balangir
- (xxvii) Andhra Pradesh Grameena Vikas Bank, Warangal
- (xxviii) Aryavart Kshetriya Gramin Bank, Lucknow
- (xxix) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
- (xxx) Mewar Aanchalik Gramin Bank, Udaipur
- (xxxi) Puduvai Bhjarathiar Grama Bank, Puducherry
- (xxxii) Mizoram Rural Bank, Aizawl
- (xxxiii) Deccan Grameena Bank, Hyderabad
- (xxxiv) J & K Grameen Bank, Jammu
- (41) A copy of the 43<sup>rd</sup> Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, as on 31<sup>st</sup> March, 2013.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2012-2013.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2012-2013.
- (44) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956:-
  - (i) The Securities Contracts (Regulation) Amendment Rules, 2013 published in Notification No. G.S.R. 705(E) in Gazette of India dated 25<sup>th</sup> October, 2013.
  - (ii) The Securities Contracts (Regulation)(Stock Exchanges and Clearing Corporations)(Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-2014/21/6463 in Gazette of India dated 2<sup>nd</sup> September, 2013.

# 5. Resignation from the membership of Lok Sabha

The Speaker informed the House that she had received a letter dated 12 December, 2013 from Shri Bhoopendra Singh, an elected member from the Sagar Parliamentary Constituency of Madhya Pradesh resigning from the membership of Lok Sabha and that she has accepted his resignation with effect from 13 December, 2013.

#### 6. Committee on Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the 16<sup>th</sup> Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the 1<sup>st</sup> Report (15th Lok Sabha) pertaining to the Ministry of Petroleum and Natural Gas on "Reservation for and employment of

Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Corporation (ONGC)".

# 7. Reports of Standing Committee on Energy

Shri P.C. Chacko presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2013-14):-

- (1) 39<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 34<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2013-14) relating to Ministry of New and Renewable Energy.
- (2) 40<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 36<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2013-14) relating to Ministry of Power.
- (3) 41<sup>st</sup> Report on 'Implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana' relating to Ministry of Power.
- (4) 42<sup>nd</sup> Report on Action Taken by the Government on the recommendations contained in the 36<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'International Cooperation in New and Renewable Energy Sector' relating to Ministry of New and Renewable Energy.
- (5) 43<sup>rd</sup> Report on 'Development of Hydro Sector' relating to Ministry of Power.
- (6) 44<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 37<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Development of National Grid' relating to Ministry of Power.

# 8. Report of Standing Committee on Labour

Shri Dara Singh Chauhan presented the 40<sup>th</sup> Report (Hindi and English versions) on `The Child Labour (Prohibition and Regulation) Amendment Bill, 2012'.

# 9. Statements of Standing Committee on Railways

Dr. Ram Chandra Dome laid the following statements (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Action Taken by Government on the recommendations contained in Chapter-I of the 17<sup>th</sup> Report of the Standing Committee on Railways (15<sup>th</sup> Lok Sabha) on Action Taken by Government on the recommendations contained in the 14<sup>th</sup> Report of Standing Committee on Railways (15<sup>th</sup> Lok Sabha) on 'Demands for Grants 2012-13 of the Ministry of Railways'.
- (2) Action Taken by Government on the recommendations contained in Chapter-I of the 18<sup>th</sup> Report of the Standing Committee on Railways (15<sup>th</sup> Lok Sabha) on Action Taken by Government on the recommendations contained in the 15<sup>th</sup> Report of Standing Committee on Railways (15<sup>th</sup> Lok Sabha) on 'New Catering Policy 2010 of Indian Railways'.

# 10. Reports of Standing Committee on Home Affairs

Shri Pawan Kumar Bansal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 174<sup>th</sup> Report on Action Taken by Government on the observations/ recommendations contained in its 169<sup>th</sup> Report on Demands for Grants (2013-14) of the Ministry of Home Affairs.
- (2) 175<sup>th</sup> Report on Action Taken by Government on the recommendations/ observations contained in its 170<sup>th</sup> Report on Demands for Grants (2013-14) of the Ministry of Development of North-Eastern Region.

# 11. Report of Standing Committee on Human Resource Development

Shri P.K. Biju laid on the Table the 260<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Indian Institutes of Information Technology Bill, 2013.

# **12.** Evidence tendered before Standing Committee on Human Resource Development

Shri P.K. Biju laid on the Table a copy of the Evidence tendered before the Committee on Human Resource Development on the Indian Institutes of Information Technology Bill, 2013.

# 13. Report of Business Advisory Committee

Shri Paban Singh Ghatowar presented the Fifty-third Report of the Business Advisory Committee.

# 14. Statements by Ministers

- (1) The Minister of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 34<sup>th</sup> Report of the Standing Committee on Energy on Demands for Grants (2013-14), pertaining to the Ministry of New and Renewable Energy.
- (2) The Minister of State (Independent Charge) of the Ministry of Information and Broadcasting on behalf of the Minister of State (Independent Charge) of the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 180th Report of the Standing Committee on Transport, Tourism and Culture on the "Development of Tourism in North-Eastern Region".
- (3) The Minister of State in the Ministry of Petroleum and Natural Gas and Minister of State in the Ministry of Textiles laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2013-14), pertaining to the Ministry of Petroleum and Natural Gas.

#### 12.07 P.M.

#### 15. Government Bill – Introduced

The Coal Regulatory Authority Bill, 2013

#### 12.08 P.M.

#### 16. Government Bill – Under Consideration

The Citizenship (Amendment) Bill, 2013, as passed by Rajya Sabha.

Time Allotted: 01 Hr. Time Taken: 01 Mts. Balance: 59 Mts.

The motion for consideration of the Bill was moved by Shri Mullapally Ramachandran on behalf of Shri Sushil Kumar Shinde but due to interruptions he could not finish his speech.

The discussion was not concluded.

#### 12.09 P.M.

## 17. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received three notices of Motion of No-Confidence in the Council of Ministers from......Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that ....... Since the House is not in order, I will not be able to bring the notices before the House."

The notices could not be brought before the House as it was not in order.

(Due to interruptions, Lok Sabha adjourned at 12.10 P.M. and re-assembled at 1.00 P.M.)

22

#### 1.00 P.M.

The Speaker also made the following announcement :-

"Hon'ble Members, I have received three notices of Motion of No-Confidence in the Council of Ministers. I can ascertain as to whether the leave has been granted or not only if there is order in the House. Therefore, I request all of you to go back to your seats......"

The notices could not be brought before the House as it was not in order.

#### 1.02 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 16<sup>th</sup> December, 2013.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Monday, December 16, 2013/Agrahayana 25, 1935 (Saka)

No. 343

#### 11.00 A.M.

# 1. Obituary References

The Speaker made reference to the passing away of Shri Sheesh Ram Ola, a sitting member and the Cabinet Minister of Labour and Employment.

She also made reference to the passing away of Shri Somnath Rath, member of the Eighth Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

# 2. Questions

As the House adjourned after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 141–160 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1611–1840 would be printed in the Official Report for the day.

#### 11.05 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 17<sup>th</sup> December, 2013.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Tuesday, December 17, 2013/Agrahayana 26, 1935 (Saka)

No. 344

#### 11.00 A.M.

## 1. Starred Questions

Starred Question No. 161 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 162–180 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

### 12.00 Noon

# 3. Papers to be laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2012-2013.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2012-2013,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2012-2013.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2012-2013.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2012-2013.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2012-2013.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2012-2013.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2012-2013.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Central Inland
  Water Transport Corporation Limited, Kolkata, for the year 20122013.
  - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2012-2013.
  - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2012-2013.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2012-2013, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2012-2013.

- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2012-2013.
  - (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2012-2013.
  - (ii) Annual Report of the Coal India Limited [Vol. I and Vol. II (Part I & II)], Kolkata, for the year 2012-2013, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
  - (i) S.O. 784(E) published in Gazette of India dated 20<sup>th</sup> March, 2013, making certain amendments in the Notification No. S.O. 2155(E) dated 21<sup>st</sup> September, 2011.
  - (ii) S.O. 942(E) published in Gazette of India dated 11<sup>th</sup> April, 2013, making certain amendments in the Notification No. S.O. 784(E) dated 20<sup>th</sup> March, 2013.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2012-2013.
  - (ii) Annual Report of the MECON Limited, Ranchi, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2012-2013.

- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2012-2013.
  - (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2012-2013.
  - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2012-2013.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2011-2012.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tibetan Studies, Varanasi, for the year 2012-2013.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2012-2013.
- (19) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 37(E) in Gazette of India dated 20<sup>th</sup> January, 2012 under Section 38 of the Ancient Monuments and Archaeological Sites Remains Act, 1958.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2012-2013.
- (22) A copy of Notification No. G.S.R.697(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> October, 2013 notifying the Factory-wise Fair and Remunerative Price of Sugar for the sugar season 2012-13 under subsection (6) of Section 3 of the Essential Commodities Act, 1955.
- (23) A copy of the Warehousing (Development and Regulatory) Authority, appointment of Chairperson and other members (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 669(E) in Gazette of India dated 3<sup>rd</sup> October, 2013 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.
- (24) A copy of the Notification No. G.S.R.730(E) (Hindi and English versions) published in Gazette of India dated 12<sup>th</sup> November, 2012, rescinding of Warehousing (Development and Regulatory) Authority-Financial and Managerial Powers Rules, 2010 issued under sub-section (2) of Section 50 of the Warehousing (Development and Regulation) Act, 2007.
- (25) A copy of the Legal Metrology (Government Approved Test Centre) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 593(E) in Gazette of India dated 5<sup>th</sup> September, 2013 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the

- year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2012-2013.
  - (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2012-2013.
  - (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2012-2013.
  - (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2012-2013, alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2012-2013.
  - (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2012-2013.
  - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai,

- for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2012-2013.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2012-2013.
- (29) A copy of the Compendium of Notifications (Hindi and English versions) of the National Tiger Conservation Authority.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2009-2010, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2009-2010.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2010-2011.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of Notification No. S.O. 3299(E) (Hindi and English versions) published in Gazette of India dated  $1^{st}$  November, 2013, regarding the

appointment of non-official members to the National Biodiversity Authority issued under sub-section (3) of Section 62 of the Biological Diversity Act, 2002.

- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2012-2013.
  - (ii) Annual Report of the BEML Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Electronic Limited, Bangalore, for the year 2012-2013.
  - (ii) Annual Report of the Bharat Electronic Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2012-2013.
  - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of

- the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2012-2013.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2012-2013.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2012-2013.
- (39) (i) Statement regarding Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2012-2013.

- (40) A copy of the Navy (Discipline and Miscellaneous Provisions) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. S.R.O. 56 in weekly Gazette of India dated 7<sup>th</sup> September, 2013 under Section 185 of the Navy Act, 1957.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the year 2011-2012.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the First Statutes of the Rajiv Gandhi National Institute of Youth Development, 2013 (Hindi and English versions) published in Notification No. G.S.R. 461(E) in Gazette of India dated 4<sup>th</sup> July, 2013 under Section 31 of the Rajiv Gandhi National Institute of Youth Development Act, 2012.
- (44) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2011-2012.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2012-2013.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2012-2013.
- (48) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2012-2013.
  - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Handicrafts and Handlooms Exports
    Corporation of India Limited, New Delhi, for the year 2012-2013,
    alongwith Audited Accounts and comments of the Comptroller and
    Auditor General thereon.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2012-2013.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2012-2013.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2012-2013.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2012-2013.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2012-2013.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2012-2013.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Carpet Export Promotion Council, Noida, for the year 2012-2013.
- (56) A copy of the Ministry of Textiles, Central Silk Board, Scientist Group 'A' Post, Recruitment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 758(E) in Gazette of India dated 28<sup>th</sup> November, 2013 under sub-section (3) of Section 13 of the Central Silk Board Act, 1948.
- (57) A copy of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 725(E) in Gazette of India dated 8<sup>th</sup> November, 2013 under sub-section (2) of Section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- (58) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (59) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2012-2013.
- (60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2012-2013.
  - (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2012-2013.

- (62) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Investigation Agency Act, 2008:-
  - (i) S.O. 2494(E) published in Gazette of India dated 19<sup>th</sup> August, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
  - (ii) S.O. 2495(E) published in Gazette of India dated 19<sup>th</sup> August, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
  - (iii) S.O. 2995(E) published in Gazette of India dated 3<sup>rd</sup> October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
  - (iv) S.O. 2996(E) published in Gazette of India dated 3<sup>rd</sup> October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
  - (v) S.O. 3271(E) published in Gazette of India dated 29<sup>th</sup> October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
  - (vi) S.O. 3272(E) published in Gazette of India dated 29<sup>th</sup> October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
  - (vii) S.O. 3406(E) published in Gazette of India dated 9<sup>th</sup> November, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
- (63) A copy each of the following Notifications (Hindi and English versions) issued under Section 15 of the National Investigation Agency Act, 2008:-
  - (i) S.O. 3052(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Nagaland.

- (ii) S.O. 3053(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Kerala.
- (iii) S.O. 3054(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Karnataka.
- (iv) S.O. 3055(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Manipur.
- (v) S.O. 3056(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of National Capital Territory of Delhi.
- (vi) S.O. 3057(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Assam.
- (64) A copy of Notification No. S.O. 2760(E) (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> September, 2013, specifying Shri Rakesh Singh, Joint Secretary (IS-I) in the Ministry of Home Affairs, Government of India, as the Designated Authority for the purposes of the Unlawful Activities (Prevention) Act, 1967 issued under sub-section (1) of section (2) of the said Act.
- (65) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2012-2013, alongwith Audited Accounts.

- (66) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2012-2013.
- (67) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 37 of the Apprentices Act, 1961:-
  - (i) The Apprenticeship (Amendment) Rules, 2013 published in Notification No. G.S.R. 656(E) in Gazette of India dated 25<sup>th</sup> September, 2013.
  - (ii) The Apprenticeship (Second Amendment) Rules, 2013 published in Notification No. G.S.R. 662(E) in Gazette of India dated 27<sup>th</sup> September, 2013.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2012-2013.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2012-2013.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2012-2013.
- (71) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2012-2013.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2012-2013.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2012-2013.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Plant Health Management, Hyderabad, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2012-2013.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2012-2013.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of theCh. Charan Singh National Institute of Agricultural Marketing,Jaipur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2012-2013.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2012-2013.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2012-2013.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Cooperative Spinning Mills Limited, Mumbai, for the year 2012-2013.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2012-2013.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks'

- Federation Limited, Navi Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2012-2013.
- (83) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
  - (i) S.O. 3058(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, notifying twelve customised fertilisers, mentioned therein, for a period of three years from the date of publication of this notification.
  - (ii) S.O. 3540(E) published in Gazette of India dated 29<sup>th</sup> November, 2013, making certain amendments in the Notification No. S.O.1024(E) dated 10<sup>th</sup> May, 2011.
  - (iii) The Fertiliser (Control) Fourth Amendment Order, 2013 published in Notification No. S.O.3541(E) in Gazette of India dated 29<sup>th</sup> November, 2013.
  - (iv) S.O. 3542(E) published in Gazette of India dated 29<sup>th</sup> November, 2013, making certain amendments in the Notification No. S.O.1421(E) dated 22<sup>nd</sup> June, 2012.
  - (84) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
    - (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2012-2013.
    - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (85) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2012-

2013.

- (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (86) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (87) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (88) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O. 2181(E) published in Gazette of India dated 17<sup>th</sup> July, 2013, authorising the District Land Acquisition Officer, Latehar, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 99 in the State of Jharkhand
  - (ii) S.O. 2653(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
  - (iii) S.O. 2651(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.

- (iv) S.O. 2715(E) published in Gazette of India dated 29<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (different Section) in the State of Andhra Pradesh.
- (v) S.O. 84(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, making certain amendments in the Notification No. S.O. 2943(E) dated 18<sup>th</sup> November, 2009.
- (vi) S.O. 1830(E) published in Gazette of India dated 8<sup>th</sup> August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (vii) S.O. 106(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (viii) S.O. 2660(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (ix) S.O. 1826(E) published in Gazette of India dated 8<sup>th</sup> August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (x) S.O. 117(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xi) S.O. 2631(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.

- (xii) S.O. 2589(E) published in Gazette of India dated 29<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Solapur-Sangareddy Section) in the State of Andhra Pradesh.
- (xiii) S.O. 2773(E) published in Gazette of India dated 22<sup>nd</sup> November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Hanuman Junction Bypass Section) in the State of Andhra Pradesh.
- (xiv) S.O. 2124(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Solapur-Sangareddy Section) in the State of Andhra Pradesh.
- (xv) S.O. 1829(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, authorising the Officers, mentioned, therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 202 in the State of Andhra Pradesh.
- (xvi) S.O. 1870(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xvii) S.O. 100(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (xviii) S.O. 2084(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xix) S.O. 1383(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xx) S.O. 74(E) published in Gazette of India dated 7<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxi) S.O. 2124(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Solapur-Sangareddy Section) in the State of Andhra Pradesh.
- (xxii) S.O. 2773(E) published in Gazette of India dated 22<sup>nd</sup> November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Hanuman Junction Bypass Section) in the State of Andhra Pradesh.
- (xxiii) S.O. 2854(E) published in Gazette of India dated 7<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.
- (xxiv) S.O. 2257(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kasaragod Section) in the State of Kerala.
- (xxv) S.O. 2267(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kasaragod Section) in the State of Kerala.
- (xxvi) S.O. 72(E) published in Gazette of India dated 7<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.
- (xxvii) S.O. 2643(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.
- (89) A copy of the following papers (Hindi and English versions) under Section 15 of the National Commission for Backward Classes Act, 1993:-
  - (i) Report of the National Commission for Backward Classes, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
  - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2009-2010.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (92) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Export Credit Guarantee Corporation of India

Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the STC Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the STC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2012-2013.

- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2012-2013.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2012-2013.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2012-2013.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2012-2013.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports,

- Chennai, for the year 2012-2013.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2012-2013.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Gems and Jewellery Cluster (M/s Sar Infracon Gujarat), Surat, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gems and Jewellery Cluster (M/s Sar Infracon Gujarat), Surat, for the year 2012-2013.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering and Technology Cluster (M/s Trichy Engineering and Technology Cluster), Trichy, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering and Technology Cluster (M/s Trichy Engineering and Technology Cluster), Trichy, for the year 2012-2013, alongwith Audited Accounts.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Leather Cluster (M/s Industrial Infrastructure Services Limited), Kanpur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Leather Cluster (M/s Industrial Infrastructure Services Limited), Kanpur, for the year 2012-2013.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Auto Cluster (M/s Marathwada Auto Cluster), Aurangabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Auto Cluster (M/s Marathwada Auto Cluster), Aurangabad, for the year 2012-2013.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Park (M/s South Asia Rubber and Polymers Park Limited), Howrah, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Park (M/s South Asia Rubber and Polymers Park Limited), Howrah, for the year 2012-2013.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Foundry Cluster (M/s Kolhapur Engineering Association), Kolhapur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Foundry Cluster (M/s Kolhapur Engineering Association), Kolhapur, for the year 2012-2013.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Pandhurna Industrial Park (M/s Chhindwara Infrastructure Private Limited), Chhindwara, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandhurna Industrial Park (M/s Chhindwara Infrastructure Private Limited), Chhindwara, for the year 2012-2013.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2012-2013.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council),

- Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2012-2013.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2012-2013.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2012-2013.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board of India, Kolkata, for the year 2012-2013.
- (112) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2012-2013.

- (113) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2012-2013.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2012-2013.
- (115) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2012-2013.
- (116) A copy of Notification No. S.O. 2689(E) (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> September, 2013, making certain amendments in Notification No. S.O. 1105(E) dated 11<sup>th</sup> October, 2004 issued under Section 18G of the Industries (Development and Regulation) Act, 1951.

# 4. Reports of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2013-14):-

(1) 48<sup>th</sup> Report on Action Taken by the Government on the recommendations/ observations of the Committee contained in their 44<sup>th</sup> Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).

- (2) 49<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their 46<sup>th</sup> Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) relating to the Ministry of Information and Broadcasting.
- (3) 50<sup>th</sup> Report on Action Taken by the Government on the Recommendations/
  Observations of the Committee contained in their 45<sup>th</sup> Report (Fifteenth
  Lok Sabha) on Demands for Grants (2013-14) relating to the Ministry of
  Communications and Information Technology (Department of Posts).
- (4) 51<sup>st</sup> Report on Action Taken by the Government on the Recommendations/
  Observations of the Committee contained in their 43<sup>rd</sup> Report (Fifteenth
  Lok Sabha) on Demands for Grants (2013-14) relating to the Ministry of
  Communications and Information Technology (Department of
  Telecommunications).

## 5. Report of Standing Committee on External Affairs

Shri Rajendrasinh Rana presented the 23<sup>rd</sup> Report (English and Hindi versions) of the Standing Committee on External Affairs on 'The Nalanda University (Amendment) Bill, 2013.'

## 6. Reports of Standing Committee on Water Resources

Shri Dip Gogoi presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2013-2014):-

- (1) 19<sup>th</sup> Report on Action Taken by the Government on the Recommendations/ Observations contained in the 16<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Repair, Renovation and Restoration of Water Bodies'.
- (2) 20<sup>th</sup> Report on Action Taken by the Government on the Recommendations/ Observations contained in the 17<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Water Resources.

## 7. Statements of Standing Committee on Water Resources

Shri Dip Gogoi laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Water Resources (2013-2014):-

- (1) Statement showing Further Action Taken by the Government on the Recommendations/Observations contained in the 9<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Recommendations/ Observations contained in the 4<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Working of Brahmaputra Board'.
- (2) Statement showing Further Action Taken by the Government on the Recommendations/Observations contained in the 18<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Recommendations/ Observations contained in the 14<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2012-13)' of the Ministry of Water Resources.

## 8. Reports of Standing Committee on Coal and Steel

Shri Vishwa Mohan Kumar presented the Following Action Taken Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) 41<sup>st</sup> Report on Action Taken by the Government on the observations/ recommendations contained in the 30<sup>th</sup> Report of the Committee on "Review of Performance of Coal Mines Provident Fund Organisation (CMPFO)" pertaining to the Ministry of Coal.
- (2) 43<sup>rd</sup> Report on Action Taken by the Government on the observations/ recommendations contained in the 32<sup>nd</sup> Report of the Committee on "CSR Activities in Coal India Ltd. and its Subsidiaries" pertaining to the Ministry of Coal.
- (3) 44<sup>th</sup> Report on Action Taken by the Government on the observations/ recommendations contained in the 33<sup>rd</sup> Report of the Committee on "Demands for Grants (2013-14)" pertaining to the Ministry of Coal.
- (4) 45<sup>th</sup> Report on Action Taken by the Government on the observations/ recommendations contained in the 34<sup>th</sup> Report of the Committee on "Demands for Grants (2013-14)" pertaining to the Ministry of Mines.

- (5) 47<sup>th</sup> Report on Action Taken by the Government on the observations/ recommendations contained in the 39<sup>th</sup> Report of the Committee on "Promotion of Steel Usage" pertaining to the Ministry of Steel.
- (6) 48<sup>th</sup> Report on Action Taken by the Government on the observations/ recommendations contained in the 40<sup>th</sup> Report of the Committee on "Functioning of MSTC Ltd." pertaining to the Ministry of Steel.

## 9. Report of Standing Committee on Commerce

Shri K.P. Dhanapalan laid on the Table the 113<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Commerce on Action Taken by Government on the observations/recommendations of the Committee contained in its 108<sup>th</sup> Report on Demands for Grants (2013-14) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

# 10. Reports of Standing Committee on Transport, Tourism and Culture

Shri M. Krishnaswamy laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) 201<sup>st</sup> Report\* on "Functioning of National Akademis and other Cultural Institutions- Issues and Challenges".
- (2) 202<sup>nd</sup> Report<sup>®</sup> on "The Merchant Shipping (Second Amendment) Bill, 2013".
- (3) 203<sup>rd</sup> Report<sup>®</sup> on "Privatization of Services at Airports".

<sup>\*</sup> The Report was presented to the Hon'ble Chairman, Rajya Sabha on 17<sup>th</sup> October, 2013 and forwarded to the Hon'ble Speaker, Lok Sabha on the same day.

**<sup>@</sup>** These Reports were presented to the Hon'ble Chairman, Rajya Sabha on 20<sup>th</sup> November, 2013 and forwarded to the Hon'ble Speaker, Lok Sabha on the same day.

## 11. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the 66<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Right to Information (Amendment) Bill, 2013.

## 12. Statements by Ministers

- (1) The Minister of Commerce and Industry laid a statement (Hindi and English versions) regarding the outcome of the 9th Ministerial Conference of the WTO held at Bali, Indonesia from 3rd to 7th December, 2013.
- (2) The Minister of State in the Ministry of Health and Family Welfare on behalf of the Minister of Health and Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the following reports of the Standing Committee on Health and Family Welfare on:-
  - (i) 61<sup>st</sup> Report on the Action Taken by the Government on the recommendations/observations contained in the 55th Report of the Committee on Demands for Grants (2012-13) (Demand No.47), pertaining to the Department of AYUSH, Ministry of Health and Family Welfare;
  - (ii) 62<sup>nd</sup> Report on the Action Taken by the Government on the recommendations/observations contained in the 57th Report of the Committee on Demands for Grants (2012-13) (Demand No.49), pertaining to the Department of AIDS Control, Ministry of Health and Family Welfare;
  - (iii) 63<sup>rd</sup> Report on the Action Taken by the Government on the recommendations/observations contained in the 56<sup>th</sup> Report of the Committee on Demands for Grants (2012-13) (Demand No.48), pertaining to the Department of Health Research, Ministry of Health and Family Welfare; and

- (iv) 64<sup>th</sup> Report on the Action Taken by the Government on the recommendations/observations contained in the 54<sup>th</sup> Report of the Committee on Demands for Grants (2012-13) (Demand No. 46), pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare.
- (3) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Shipping laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 183rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2012-13), pertaining to the Ministry of Shipping.
- (4) The Minister of Coal laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Coal and Steel on Demands for Grants (2013-14), pertaining to the Ministry of Coal.
- (5) The Minister of Steel laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Coal and Steel on Demands for Grants (2013-14), pertaining to the Ministry of Steel.
- (6) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2013-14), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers; and
  - (ii) the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2013-14), pertaining to the

Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

- (7) The Minister of State in the Ministry of Commerce and Industry laid the following statements (Hindi and English versions) regarding:
  - (i) the status of implementation of the recommendations contained in the 107th Report of the Standing Committee on Commerce on Demands for Grants (2013-14), pertaining to the Department of Commerce, Ministry of Commerce and Industry; and
  - (ii) the status of implementation of the recommendations contained in the 108th Report of the Standing Committee on Commerce on Demands for Grants (2013-14), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

#### 12.14 P.M.

#### 13. Motion

Shri Kamal Nath moved the following motion :-

"That this House do agree with the 53<sup>rd</sup> Report of the Business Advisory Committee presented to the House on 13<sup>th</sup> December, 2013."

The motion was adopted.

#### 14. Government Bill – Introduced

The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2013

### 12.15 P.M.

#### 15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Gopal Singh Shekhawat regarding need to include Rajasthani language in the Eighth Schedule to the Constitution.
- (2) Shri S.S. Ramasubbu regarding need to withdraw the increased rentals on salt lands and make the Central Advisory Board for salt functional in the interest of small salt manufacturers.
- (3) Smt. Shruti Choudhary regarding need to provide canal-based augmented drinking as well as irrigation water supply under NABARD scheme for villages of Badhra region in Bhiwani-Mahendragarh Parliamentary constituency, Haryana.
- (4) Shri Sajjan Singh Verma regarding need to take appropriate punitive action against administrative officers for negligence in making proper arrangement for handling public congregation leading to death and injury to people due to stampede.
- (5) Shri Ponnam Prabhakar regarding need to release input subsidy to farmers affected by natural calamities in Karimnagar district, Andhra Pradesh.
- (6) Shri Suresh Kalmadi regarding need to deploy adequate security personnel and beef up security at railway stations at Pune, Shivajinagar, Hadapsar, Kirkee, Dehuroad and Lonawala in Maharashtra.
- (7) Shri Ganesh Singh regarding need to expedite the process to accord approval to the proposal of Government of Madhya Pradesh for declaring Bargi right Bank Canal project as a national project and sanction the required funds for the project.
- (8) Shri Mansukhbhai D. Vasava regarding need to construct a new bridge adjacent to 'Sardar Bridge' near Jhadeshar on N.H. 8 in Bharuch Parliamentary Constituency in Gujarat.

- (9) Shri A.T. Nana Patil regarding need to provide adequate medical assistance to all the people seeking help for medical treatment from Prime Minister's National Relief Fund.
- (10) Shri Nalin Kumar Kateel regarding need to take steps to protect the interests of Areca nut farmers in the country.
- (11) Shri Nishikant Dubey regarding need to transfer land and ownership rights to landless people particularly 'Dikkus' in Jharkhand.
- (12) Shri Bal Kumar Patel regarding need to fill-up backlog vacancies in Banaras Hindu University and also ensure adherence to rules in filling up vacancies meant for reserved categories.
- (13) Shri Bhismshankar alias Kushal Tiwari regarding need to take urgent action to contain Japanese Encephalitis causing death of children in districts of Eastern Uttar Pradesh.
- (14) Shri Purnmasi Ram regarding need to resume construction of N.H.-28 from Piprakothi in Bihar to Kasya in Uttar Pradesh.
- (15) Shri Abdul Rahman regarding need to relax rules for issuance of passports to persons not having marriage certificates in the country particularly in Tamil Nadu.
- (16) Shri Bibhu Prasad Tarai regarding need to accord separate status to All India Railway Engineers Federation to represent their grievances.
- (17)Shri Thol Thirumaavalavan regarding need to conduct audit of all the eligible education loan under Central Scheme to provide Interest Subsidy for the period of moratorium on Educational Loans taken by students from economically weaker sections.

#### 12.16 P.M.

## 16. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received a notice of Motion of No Confidence in the Council of Ministers from Shri Modugula Venu Gopala Reddy which I am duty bound to bring before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats so that I can count 50 Members."

The notice could not be brought before the House as it was not in order.

#### 12.17 A.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 18<sup>th</sup> December, 2013.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, December 18, 2013/Agrahayana 27, 1935 (Saka)

No. 345

#### 11.00 A.M.

## 1. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 17<sup>th</sup> December, 2013, Rajya Sabha passed the Lokpal and Lokayuktas Bill, 2011, passed by the Lok Sabha on the 27<sup>th</sup> December, 2011, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

## 2. Bill as amended by Rajya Sabha — Laid on the Table

The Lokpal and Lokayuktas Bill, 2011

#### 11.02 A.M.

## 3. Starred Questions

Starred Question No. 181 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 182-200 were laid on the Table.

## 4. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

#### 12.00 Noon

## 5. Papers to be laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the 9<sup>th</sup> Annual Statement (Hindi and English versions) on Pending Law Commission Reports-(December, 2013).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2012-2013.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2012-2013.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the

- Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2012-2013.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2012-2013.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2012-2013.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2012-2013.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2012-2013.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2012-2013,

- together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2012-2013.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2012-2013, together with Audit Report thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University (Part I & II), New Delhi, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2012-2013.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2012-2013.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour University, Sagar, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour University, Sagar, for the year 2012-2013.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2012-2013.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia (Part I & II), New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2012-2013.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2012-2013.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central University of Tamil Nadu, Chennai, for the year 2012-2013.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2012-2013.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2012-2013.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Gulbarga, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Gulbarga, for the year 2012-2013.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Bhubaneswar, for the year 2012-2013.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central University of Jammu, Jammu, for the year 2012-2013.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2012-2013.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2012-2013, together with Audit Report thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2012-2013.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2012-2013.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2012-2013.

- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2012-2013.
  - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2012-2013.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2012-2013.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2012-2013.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2012-2013.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Umiam, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Umiam, for the year 2012-2013.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2012-2013.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2012-2013.

- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2012-2013.
  - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2012-2013.
  - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2012-2013.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2012-2013.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2012-2013.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2012-2013.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2012-2013.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2012-2013.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research,

- Bhubaneswar, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2012-2013.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2012-2013.
- (47) A copy of the All India Services (Commutation of Pensions) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. G.S.R. 647(E) in Gazette of India dated 20<sup>th</sup> September, 2013 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (48) A copy of Notification No. S.O. 2911(E) (Hindi and English versions) published in Gazette of India dated 25<sup>th</sup> September, 2013, containing order regarding operator of each nuclear installation shall report each of the nuclear events, mentioned therein, in his installation or during transportation of nuclear material in form 'A' to the Atomic Energy Regulatory Board within twenty four hours of its occurrence both electronically and through fax issued under subsection (1) of Section 3 of the Civil Liability for Nuclear Damage Act, 2010 and sub-rule (1) of Rule 4 of the Civil Liability for Nuclear Damage Rules, 2011.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2012-2013.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indira Gandhi National Tribal University, Amarkantak, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2012-2013.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2011-2012, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2011-2012.
- (52) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2012-2013.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Meghalaya, Shillong, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Meghalaya, Shillong, for the year 2011-2012.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Kerala, Trivandrum, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Kerala, Trivandrum, for the year 2011-2012.

- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Tamil Nadu, Chennai, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, Tamil Nadu, Chennai, for the year 2011-2012.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2011-2012.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (State Project Office), Gangtok, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (State Project Office), Gangtok, for the year 2012-2013.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2011-2012.

- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2012-2013.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the year 2011-2012.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2011-2012.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan (UT Mission Authority)

- Andaman & Nicobar Islands, Port Blair, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan (UT Mission Authority) Andaman & Nicobar Islands, Port Blair, for the year 2011-2012.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, (State Project Office) Sikkim, Gangtok, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, (State Project Office) Sikkim, Gangtok, for the year 2011-2012.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Rashtriya Madhyamik Shiksha Mission, Bhubaneswar, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Rashtriya Madhyamik Shiksha Mission, Bhubaneswar, for the year 2011-2012.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Mizoram, Aizawl, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha

- Abhiyan Mizoram, Aizawl, for the year 2011-2012.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Haryana, Panchkula, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Haryana, Panchkula, for the year 2011-2012.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour University, Sagar, for the year 2012-2013, together with Audit Report thereon.
- (80) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2012-2013, together with Audit Report thereon.
- (81) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2012-2013, together with Audit Report thereon.
- (82) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2012-2013, together with Audit Report thereon.
- (83) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2012-2013, together with Audit Report thereon.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2012-2013.

- (85) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2012-2013, together with Audit Report thereon.
- (86) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Gulbarga, for the year 2012-2013, together with Audit Report thereon.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2012-2013, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2012-2013.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2012-2013.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2012-2013.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the

- Central University of Gujarat, Gandhinagar, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2012-2013.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2011-2012.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2011-2012.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2011-2012.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Jammu & Kashmir, Jammu,

- for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Jammu & Kashmir, Jammu, for the year 2011-2012.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Assam, Guwahati, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Assam, Guwahati, for the year 2011-2012.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2010-2011.
- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2012-2013.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the

- Rajiv Gandhi University, Rono Hills, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2012-2013.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2012-2013.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2012-2013.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Bihar, Patna, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Bihar, Patna, for the year 2012-2013.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2012-2013.

- (109) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2012-2013.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2012-2013.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2012-2013.
- (112) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2012-2013.
- (113) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Jaipur, for the year 2012-2013.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2012-2013, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2012-2013.
- (115) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2011-2012, together with Audit Report thereon.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2012-2013.
- (117) A copy of the Nalanda University (Removal of Difficulties) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 3454(E) in Gazette of India dated 22<sup>nd</sup> November, 2013 under sub-section (2) of Section 41 of the Nalanda University Act, 2010.
- (118) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2012-2013, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2012-2013.
- (119) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2012-2013.

- (120) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2012-2013, together with Audit Report thereon.
- (121) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2012-2013, together with Audit Report thereon.
- (122) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeeth, Tirupati, for the year 2012-2013.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeeth, Tirupati, for the year 2012-2013.
- (123) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2012-2013.
- (124) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2012-2013.

- (125) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2012-2013.
- (126) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2012-2013.
- (127) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2012-2013.
- (128) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2012-2013, together with Audit Report thereon.
- (129) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2012-2013.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2012-2013.

- (130) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2012-2013, together with Audit Report thereon.
- (131) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2012-2013.
- (132) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2012-2013.
- (133) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2012-2013.
- (134) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2012-2013, together with Audit Report thereon.
- (135) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the School of Planning and Architecture, Bhopal, for the year 2012-2013.
- (136) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (137) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2012-2013.
- (138) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2012-2013.
- (139) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2012-2013, together with Audit Report thereon.
- (140) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2012-2013, together with Audit Report thereon.

- (141) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2012-2013, together with Audit Report thereon.
- (142) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2012-2013, together with Audit Report thereon.
- (143) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2012-2013, together with Audit Report thereon.
- (144) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (145) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2012-2013, together with Audit Report thereon.
- (146) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2012-2013.
- (147) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2012-2013.
- (148) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Auroville Foundation, Auroville, for the year 2012-2013.
- (149) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2010-2011.
- (150) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (149) above.
- (151) A copy of the University Grants Commission (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education)(2<sup>nd</sup> Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. F.1-2/2009(EC/PS) V(i) Vol-II in Gazette of India dated 24<sup>th</sup> July, 2013 under Section 26 of the University Grants Commission Act, 1956.
- (152) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2012-2013, together with Audit Report thereon.
- (153) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2011-2012.
- (154) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (153) above.
- (155) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the

- Telecommunications Consultants India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the ITI Limited,
  Bangalore, for the year 2012-2013.
  - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (156) (i) A copy of the Annual Report (Hindi and English versions) of the Media Lab Asia, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Media Lab Asia, New Delhi, for the year 2012-2013.
- (157) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 10 of the Bureau of Indian Standards Act, 1986:-
  - (i) The Electronics and Information Technology Goods (Requirements for Compulsory Registration) (Second Amendment) Order, 2013 published in Notification No. S.O. 3022(E) in Gazette of India dated 4<sup>th</sup> October, 2013.
  - (ii) S.O. 3023(E) published in Gazette of India dated 4<sup>th</sup> October, 2013, implementing the Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012.
  - (iii) S.O. 2033(E) published in Gazette of India dated 5<sup>th</sup> July, 2013, regarding extension in date of coming into effect of the Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012 for goods under testing with BIS recognized labs.

- (iv) The Electronics and Information Technology Goods (Requirements for Compulsory Registration) Amendment Order, 2013 published in Notification No. S.O. 2034(E) in Gazette of India dated 5<sup>th</sup> July, 2013.
- (v) S.O. 822(E) published in Gazette of India dated 22<sup>nd</sup> March, 2013, regarding extension in date of coming into effect of the Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012.
- (vi) The Electronics and Information Technology Goods (Requirements for Compulsory Registration) Order, 2012 published in Notification No. S.O. 2357(E) in Gazette of India dated 3<sup>rd</sup> October, 2013.
- (158) A copy each of the following Notifications (Hindi and English versions) issued under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
  - (i) The Telecommunication Mobile Number Portability (Fifth Amendment) Regulations, 2013, published in Notification No. 116-4/2013-NSL-II in Gazette of India dated 22<sup>nd</sup> July, 2013.
  - (ii) The Telecommunication Commercial Communications Customer Preference (Thirteenth Amendment) Regulations, 2013, published in Notification No. 311-27/2013-Qos in Gazette of India dated 22<sup>nd</sup> August, 2013.
  - (iii) The Telecom Consumers Complaint Redressal (Second Amendment) Regulations, 2013, published in Notification No. 305-20/2009-Qos in Gazette of India dated 11<sup>th</sup> September, 2013.
  - (iv) The Standards of Quality of Service (Duration of Advertisements in Television Channels) (Amendment) Regulations, 2013, published in Notification No. F. No. 23/1/2012-B&CS in Gazette of India dated 22<sup>nd</sup> March, 2013.
  - (159) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (158) above.
  - (160) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2012-2013.
- (161) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2012-2013.
- (162) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2012-2013.
- (163) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2012-2013.
- (164) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-
  - (i) "The Building Regulations for Special Area, Unauthorised Regularized Colonies and Village Abadis, 2010" published in Notification No. S.O.97(E) in Gazette of India dated 17<sup>th</sup> January, 2011.
  - (ii) S.O.954(E) published in Gazette of India dated 1<sup>st</sup> May, 2012 regarding regulations for redevelopment of clusters of industrial concentration in non-conforming areas/unplanned industrial areas.

- (iii) S.O.683(E) published in Gazette of India dated 1<sup>st</sup> April, 2011 regarding regulations and guidelines for redevelopment of existing planned industrial area.
- (iv) S.O.2622(E) published in Gazette of India dated 30<sup>th</sup> October, 2012 regarding regulations for regularization of farm houses in Delhi.
- (v) The (Permission of Banquet Halls) Regulations, 2010 published in Notification No. S.O.2272(E) in Gazette of India dated 21<sup>st</sup> September, 2012.
- (vi) S.O.1441(E) published in Gazette of India dated 24<sup>th</sup> June, 2011 regarding fixation of the rates to be applied for use conversion, mixed land use and other charges for enhanced FAR arising out of MPD-2021 [reduction of rates for additional FAR of Industrial plots.
- (vii) S.O.202(E) published in Gazette of India dated 1<sup>st</sup> February, 2012 regarding fixation of rates to be applied for use conversion, mixed land use charges and other charges for enhanced FAR including hotels arising out of MPD-2021 for the year 2010-11.
- (viii) S.O.1297(E) published in Gazette of India dated 6<sup>th</sup> June, 2012 regarding regulations for regularization of unauthorized colonies in Delhi.
- (ix) S.O.1606(E) published in Gazette of India dated 18<sup>th</sup> July, 2012 regarding exempting additional FAR charges in respect of Educational Institutions/Trusts, Health-care and other social welfare societies etc. having exemption from Income tax.
- (x) S.O.1542(E) published in Gazette of India dated 11<sup>th</sup> July, 2012 regarding fixation of use conversion Charges on upper residential floors of various markets (Sarojini Nagar Market, Khan Market and Green Park Extension etc.).
- (xi) S.O.2822(E) published in Gazette of India dated 20<sup>th</sup> September, 2013 regarding regulations for regularization of farm houses in Delhi.

- (xii) S.O.2922(E) published in Gazette of India dated 27<sup>th</sup> September, 2013 making certain amendments/modification in the regulations and guidelines for re-development of existing planned industrial.
- (165) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (x) of (164) above.
- (166) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2012-2013.
  - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Kochi Metro Rail Corporation Limited, Kochi, for the year 2012-2013.
  - (ii) Annual Report of the Kochi Metro Rail Corporation Limited, Kochi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Buildings
  Construction Corporation Limited, New Delhi, for the year 20122013.
  - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (167) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2012-2013.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2012-2013.
- (168) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (169) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2012-2013.
- (170) A copy of the Recruitment Regulation of Assistants, Delhi Development Authority, 2013 (Revised) (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated 20<sup>th</sup> September, 2013 under Section 58 of the Delhi Development Act, 1957.
- (171) A copy of the Indian Post Office (3<sup>rd</sup> Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 738(E) in Gazette of India dated 19<sup>th</sup> November, 2013 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

## 6. Reports of Standing Committee on Railways

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) 21<sup>st</sup> Report on the subject 'Major Railway Accidents during the last five years Causes and Remedial Measures'.
- (2) 22<sup>nd</sup> Report on Action Taken by the Government on the recommendations/ observations contained in the 20<sup>th</sup> Report of the Standing Committee on

Railways (Fifteenth Lok Sabha) on Demands for Grants - 2013-14 of the Ministry of Railways.

## 7. Reports of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) The 40<sup>th</sup> Report of the Committee pertaining to Action Taken Report on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) The 41<sup>st</sup> Report of the Committee pertaining to Action Taken Report on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (3) The 42<sup>nd</sup> Report of the Committee pertaining to Action Taken Report on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (4) The 43<sup>rd</sup> Report of the Committee pertaining to Action Taken Report on the subject 'Production and Availability of Pesticides' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

## 8. Statements of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Action Taken Statement on the recommendations contained in 37<sup>th</sup> Report of the Committee on the Action Taken by the Government on the recommendation of the 28<sup>th</sup> Report on the subject 'Production, Demand and Availability of Fertilizers and its Distribution' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Action Taken Statement on the recommendations contained in 38<sup>th</sup> Report of the Committee on the Action Taken by the Government on the

recommendation of the 39<sup>th</sup> Report on the subject 'National Pharmaceuticals Pricing Authority' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

## 9. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Pradeep Tamta laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) 246<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 239<sup>th</sup> report of the Committee on Demands for Grants (2013-14) of the Department of Atomic Energy.
- (2) 247<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 240<sup>th</sup> report of the Committee on Demands for Grants (2013-14) of the Department of Science & Technology (Ministry of Science & Technology).
- (3) 248<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 241<sup>st</sup> report of the Committee on Demands for Grants (2013-14) of the Ministry of Environment & Forests.
- (4) 249<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 242<sup>nd</sup> report of the Committee on Demands for Grants (2013-14) of the Department of Space.
- (5) 250<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 243<sup>rd</sup> report of the Committee on Demands for Grants (2013-14) of the Ministry of Earth Sciences.
- (6) 251<sup>st</sup> Report on Action Taken by the Government on the recommendations contained in the 244<sup>th</sup> report of the Committee on Demands for Grants (2013-14) of the Department of Scientific & Industrial Research (Ministry of Science and Technology).
- (7) 252<sup>nd</sup> Report on Action Taken by the Government on the recommendations contained in the 245<sup>th</sup> report of the Committee on Demands for Grants

(2013-14) of the Department of Biotechnology (Ministry of Science and Technology).

## 10. Reports of Standing Committee on Health and Family Welfare

Shri Harin Pathak laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:

- (1) 78<sup>th</sup> Report on Action Taken by Government on the recommendations/ observations contained in the 67<sup>th</sup> report on Demands for Grants (2013-14) of the Department of Health and Family Welfare.
- (2) 79<sup>th</sup> Report on the Drugs and Cosmetics (Amendment) Bill, 2013.

## 11. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance on behalf of the Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 67th Report of the Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.
- (2) The Minister of State (Independent Charge) of the Ministry of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 239th and 244th Reports of the Standing Committee on Industry, pertaining to the Ministry of Micro, Small and Medium Enterprises (MSME).
- (3) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Planning on behalf of the Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 242nd Report of the Standing Committee on Science and Technology,

- Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Space.
- (4) The Minister of State in the Ministry of Communications and Information Technology and Minister of State in the Ministry of Shipping laid the following statements (Hindi and English versions) regarding the:-
  - (i) status of implementation of the recommendations contained in the 43<sup>rd</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2013-14), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.
  - (ii) the status of implementation of the recommendations contained in the 44<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2013-14), pertaining to the Department of Electronics and Information Technology, Ministry of Communications and Information Technology.

#### 12.08 P.M.

#### 12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Charles Dias regarding need to redress the grievances of the Anglo-Indian community.
- (2) Shri P.T. Thomas regarding need to enhance the import duty on natural rubber.
- (3) Shri Jagdambika Pal regarding need to set up Government Procurement Centres for purchase of paddy at Minimum Statutory Price from farmers in the country.
- (4) Shri Jai Prakash Agarwal regarding need to make river Yamuna pollution free and also make adequate arrangement for providing clean drinking water in Delhi.
- (5) Shri N.S.V. Chitthan regarding need to start the new passenger train service between Palani and Tiruchendur in Tamil Nadu.
- (6) Smt. Jayshreeben K. Patel regarding need to provide funds for Sardar Sarovar Project in Gujarat under Accelerated Irrigation Benefit Programme.
- (7) Dr. Mahendrasingh P. Chauhan regarding need to appoint adequate teaching staff in Kendriya Vidyalaya at Himmatnagar, Gujarat and establish new educational centres in Sabarkantha district and also open new Kendriya Vidyalaya at Modasa in Aravalli district of the State.
- (8) Smt. Rama Devi regarding need to take urgent steps to make Manusyamara (Puranidhar) River in Sitamarhi district, Bihar pollution free.
- (9) Shri Rakesh Sachan regarding need to ensure smooth operation of metro trains originating from Sector 21, Dwarka in Delhi and also to introduce Metro Services in cities of Uttar Pradesh.
- (10) Shri Gorakh Prasad Jaiswal regarding need to accord approval for electrification of hamlets (majras) under Rajiv Gandhi Grameen Vidyutikaran Yojana in Uttar Pradesh and ensure supply of electricity to

- villages covered under the scheme particularly in Deoria parliamentary constituency.
- (11) Smt. J. Helen Davidson regarding need to release funds for maintenance of N.H.-47 in Tamil Nadu.
- (12) Shri Baijayant 'Jay' Panda regarding need for speedy passage of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill.
- (13) Shri Prataprao Ganpatrao Jadhav regarding need to rescind the provision of proposed land ceiling on irrigated and non-irrigated land owned by farmers in draft National Land Reforms Policy.
- (14) Shri Raju Shetti regarding need to protect the interest of Onion farmers distressed due to fall in price of Onion.

#### 12.09 P.M.

#### 13. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members, I have received two notices of Motion of No Confidence in the Council of Ministers from Shri Sabbam Hari and others and; Shri Konakalla Narayana Rao and others. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

42

#### 12.09 P.M.

### 14. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members, as you are aware, the Lokpal and Lokayuktas Bill, 2011, which was passed by Lok Sabha on 27 December, 2011 has been returned by Rajya Sabha with amendments. The amendments made by Rajya Sabha are to be considered by Lok Sabha. The consideration of amendments has been included in today's Supplementary List of Business at Item No. 22A.

In view of the expectations of the people regarding the Lokpal and Lokayuktas Bill, I direct under Direction 2 that the House may take up consideration of amendments made by Rajya Sabha in the Lokpal and Lokayuktas Bill, 2011 before the notices of Motion of No-Confidence are brought before the House.

Now Item No. 22A. Hon'ble Minister Shri Kapil Sibal to move that amendments made by Rajya Sabha be taken into consideration."

#### 12.10 P.M.

# 15. Amendments made by Rajya Sabha to the Government Bill – Agreed to

\*The Lokpal and Lokayuktas Bill, 2011.

Time Taken: 36 Mts.

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Kapil Sibal.

The following members took part in the debate:-

- 1. Smt. Sushma Swaraj
- Shri Rahul Gandhi
- 3. Shri Mulayam Singh Yadav
- 4. Shri Dara Singh Chauhan
- 5. Shri Sharad Yadav

\* The Bill was passed by Lok Sabha on the 27<sup>th</sup> December, 2011 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on 17<sup>th</sup> December, 2013 and returned it to Lok Sabha on the same day.

The following members laid their written speeches on the Table:-

- 1. Shri Harin Pathak
- 2. Shri P.D. Rai
- 3. Shri Arjun Meghwal
- 4. Shri P.L. Punia
- 5. Shri Dhruvanarayana
- 6. Dr. Virendra Kumar
- 7. Shri Prasanta Kumar Majumdar
- 8. Shri Kalyan Banerjee
- 9. Shri Sudip Bandyopadhyay
- 10. Dr. Mahboob Beg
- 11. Shri Ramashankar Rajbhar
- 12. Shri Jagdambika Pal
- 13. Shri Gurudas Dasgupta
- 14. Dr. Tarun Mandal
- 15. Shri Nama Nageswara Rao
- 16. Shri T.K.S. Elangovan
- 17. Smt. Supriya Sadanand Sule
- 18. Dr. Sanjeev Ganesh Naik
- 19. Shri Pralhad Venkatesh Joshi
- 20. Shri Ananth Kumar
- 21. Shri Bhakta Charan Das
- 22. Shri Thirumaavalavan
- 23. Shri Rajendra Agrawal
- 24. Dr. M. Thambidurai
- 25. Shri Ravindra Kumar Pandey
- 26. Maulana Badruddin Ajmal

The motion for consideration was adopted.

The motion that the amendment Nos. 1 to 36 made by Rajya Sabha in the Bill as passed by Lok Sabha be adopted, was moved by Shri Kapil Sibal.

The motion was adopted.

Shri Kapil Sibal moved the motion that the amendments made by Rajya Sabha in the Bill be agreed to.

The motion was adopted.

#### 12.46 P.M.

#### **16.** Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013 has also been included in the Supplementary Agenda for consideration and passing. The Bill provides for conversion of the Bengal Engineering and Science University – Shibpur, West Bengal as Indian Institute of Engineering Science and Technology – Shibpur, West Bengal under the National Institute of Technology, Science Education and Research Act, 2007. The Bill concerns a large number of students studying in the Institute.

In the Business Advisory Committee meeting held yesterday, the members were unanimous that this Bill be taken up by the House on priority.

I, therefore, propose that this Bill also be taken up before I bring the notices of No-confidence before the House."

#### 17. Government Bill – Passed

The National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013

The motion for consideration of the Bill moved by Dr. Shashi Tharoor was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Shashi Tharoor.

The motion was adopted and the Bill was passed.

#### 12.50 P.M.

## 18. Submission by Members

## Regarding reported ill-treatment to Indian Deputy Consul General in USA.

The following members made submission regarding reported ill-treatment to Indian Deputy Consul General in USA:-

45

- 1. Shri Mulayam Singh Yadav
- 2. Smt. Sushma Swaraj
- 3. Shri Sanjay Brijkishorlal Nirupam
- 4. Prof. Saugata Roy
- 5. Smt. Supriya Sadanand Sule
- 6. Shri Sharad Yadav
- 7. Shri Dara Singh Chauhan
- 8. Shri Nama Nageswara Rao
- 9. Shri Tathagata Satpathy
- 10. Shri T.K.S. Elangovan
- 11. Shri Anant Gangaram Geete
- 12. Adv. A. Sampath

## The following members associated:-

- 1. Dr. Tarun Mandal
- 2. Shri Arjun Meghwal
- 3. Dr. Mehboob Beg
- 4. Shri Rajendra Agrawal
- 5. Shri Shivkumar Udasi
- 6. Shri Shivarama Gouda
- 7. Shri Devji M. Patel
- 8. Shri B.Y. Raghvendra
- 9. Dr. Virendra Kumar
- 10. Shri Shripad Yesso Naik
- 11. Shri Dilip Kumar Gandhi
- 12. Dr. Kirit Premjibhai Solanki
- 13. Shri Harin Pathak
- 14. Smt. Jayshreeben K. Patel
- 15. Shri Naranbhai Kacchadia
- 16. Smt. Darshana Vikram Jardosh
- 17. Shri C.R. Patil
- 18. Shri Mahendrasinh P. Chauhan
- 19. Shri S.S. Ramasubbu

Shri Salman Khurshid responded.

### 1.19P.M.

## 19. National Song

The National Song was played.

## 1.21 P.M.

(Lok Sabha adjourned sine die at 1.21 P.M.)

S. BAL SHEKAR, Secretary-General.

## **LOK SABHA**

#### **BULLETIN – PART I**

(Brief Record of Proceedings)

Wednesday, February 5, 2014/Magha 16, 1935 (Saka)

No. 346

#### 11.00 A.M.

#### 1. National Anthem

The National Anthem was played.

#### 11.02 A.M.

#### 2. **Obituary References**

The Speaker made references to the passing away of Shri M.M. Hashim, member of the Fifth and Sixth Lok Sabhas; Shri P.K. Ghosh, member of the Third, Fourth and Fifth Lok Sabhas; Shri Deepak Kumar, member of the Thirteenth Lok Sabha; and Shri Pius Tirkey, member of the Sixth, Seventh, Eighth, Ninth and Tenth Lok Sabhas.

The Speaker also made references to –

- (i) Loss of lives of 54 persons and injuries to 41 others in roof-collapse of a supermarket located in a suburb of Latvian capital Riga on 21 November, 2013.
- (ii) The dastardly terrorist attacks against civilians in the Russian city of Volgogard in December, 2013.
- (iii) Loss of lives of 26 persons including 2 children and injuries to several others due to fire which broke out in a bogie of the Nanded-Bangalore Express in Anantapur district of Andhra Pradesh on 28 December, 2013.
- (iv) Loss of lives of 27 passengers and injuries to 18 others due to the fall of a state transport bus in a 400 feet deep ravine in the Malshej Ghats about 125 kms. from Mumbai on 2 January, 2014.

- (v) Loss of lives of 31 people due to collapse of an under construction building in Panaji, Goa on 4 January, 2014.
- (vi) Stampede in Mumbai on 18 January, 2014 causing death of 18 persons and injuries to over 40 others.
- (vii) Loss of lives of 21 persons due to capsizing of a tourist boat carrying them between Ross Island and North Bay near Port Blair in Andaman on 26 January, 2014.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 3. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 201–220 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2301–2433 would be printed in the Official Report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 12.00 Noon)

#### 12.00 Noon

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2012-2013.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2012-2013.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2012-2013, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2012-2013.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2012-2013.
- (5) A copy of the Andaman and Nicobar Khadi and Village Industries Board (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. 196/2013/No. 166/2003/F. No. 50-560/2000-Dev.I in Andaman and Nicobar Extraordinary Gazette dated 27<sup>th</sup> August, 2013 issued under Section 38 of the Andaman and Nicobar Islands Khadi and Village Industries Board Regulation, 1988.
- (6) A copy of the Khadi Mark Regulations, 2013 (Hindi and English versions) published in Notification No. G.S.R. 498(E) in Gazette of India dated

- 22<sup>nd</sup> July, 2013 under Section 28 of the Khadi and Village Industries Commission Act, 1956.
- (7) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2012-2013 under subsection (4) of Section 25 of the Right to Information Act, 2005.
- (8) A copy of the Central Administrative Tribunal (Group 'A' Posts) Recruitment (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated 2<sup>nd</sup> January, 2013 under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2013 published in Notification No. G.S.R. 601(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
  - (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 2013 published in Notification No. G.S.R. 602(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
  - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2013 published in Notification No. G.S.R. 603(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
  - (iv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2013 published in Notification No. G.S.R. 604(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
  - (v) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2013 published in Notification No. G.S.R. 605(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
  - (vi) The Indian Police Service (Pay) Amendment Rules, 2013 published in Notification No. G.S.R. 606(E) in Gazette of India dated 6<sup>th</sup> September, 2013.

- (vii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2013 published in Notification No. G.S.R. 607(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (viii) The Indian Police Service (Pay) Second Amendment Rules, 2013 published in Notification No. G.S.R. 608(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (ix) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2013 published in Notification No. G.S.R. 609(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (x) The Indian Forest Service (Pay) Amendment Rules, 2013 published in Notification No. G.S.R. 610(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2013 published in Notification No. G.S.R.
   611(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (xii) The Indian Forest Service (Pay) Second Amendment Rules, 2013 published in Notification No. G.S.R. 612(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (xiii) The Indian Forest Service (Fixation of Cadre Strength) Third
   Amendment Regulations, 2013 published in Notification No. G.S.R.
   651(E) in Gazette of India dated 24<sup>th</sup> September, 2013.
- (xiv) The Indian Forest Service (Pay) Third Amendment Rules, 2013 published in Notification No. G.S.R. 652(E) in Gazette of India dated 24<sup>th</sup> September, 2013.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Rules, 2013 published in Notification No. G.S.R. 653(E) in Gazette of India dated 24<sup>th</sup> September, 2013.
- (xvi) The Indian Police Service (Pay) Third Amendment Rules, 2013 published in Notification No. G.S.R. 654(E) in Gazette of India dated 24<sup>th</sup> September, 2013.

- (10) A copy each of the following Notifications (Hindi and English versions) under Article 320(5) of the Constitution of India:-
  - (i) The Union Public Service Commission (Exemption from Consultation)
     Third Amendment Regulations, 2013 published in Notification No.
     G.S.R. 773(E) in Gazette of India dated 11<sup>th</sup> December, 2013.
  - (ii) The Union Public Service Commission (Exemption from Consultation)
     Amendment Regulations, 2013 published in Notification No. G.S.R.
     11(E) in Gazette of India dated 10<sup>th</sup> January, 2014.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2012-2013.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2011-2012.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission Delhi, Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UEE Mission Delhi, Delhi, for the year 2012-2013.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2011-2012.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2011-2012.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2012-2013, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2012-2013.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat, Gandhinagar, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat, Gandhinagar, for the year 2012-2013.
- (21) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2012-2013.
- (22) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2012-2013.

# 5. Resignations from membership of Lok Sabha

- (i) The Speaker informed the House that she had received a letter dated 19 December, 2013 from Smt. Yashodhara Raje Scindia, an elected member from the Gwalior Parliamentary Constituency of Madhya Pradesh, resigning from the membership of Lok Sabha and her resignation had been accepted by her with effect from 19 December, 2013.
- (ii) The Speaker also informed the House that she had received a letter dated 19 December, 2013 from Shri Kirodi Lal Meena, an elected member from the Dausa Parliamentary Constituency of Rajasthan, resigning from the membership of Lok Sabha and his resignation had been accepted by her with effect from 19 December, 2013.

# 6. Report of Business Advisory Committee

Shri Kamal Nath presented the Fifty-fourth Report of Business Advisory Committee.

# 7. Reports of Committee on Estimates

Shri Francisco Sardinha presented the following Reports (Hindi and English Versions) of the Committee on Estimates:

- (1) 30<sup>th</sup> Report\* on 'National Film Archive of India' pertaining to the Ministry of Information and Broadcasting.
- (2) 31<sup>st</sup> Report\* on the Action Taken by the Government on the Recommendations contained in the 21<sup>st</sup> Report of the Committee on Estimates (2012-13) on 'Tribal Welfare Schemes' pertaining to the Ministry of Tribal Affairs.
- (3) 32<sup>nd</sup> Report\* on the Action Taken by the Government on the Recommendations contained in the 22<sup>nd</sup> Report of the Committee on Estimates (2012-13) on 'Performance of Sports Authority of India (SAI)' pertaining to the Ministry of Youth Affairs and Sports (Department of Sports).
- (4) 33<sup>rd</sup> Report\* on the Action Taken by the Government on the Recommendations contained in the 23<sup>rd</sup> Report of the Committee on Estimates (2012-13) on 'Crop Diversification' pertaining to the Ministry of Agriculture (Department of Agriculture & Cooperation).
- (5) 34<sup>th</sup> Report on 'National Social Assistance Programme' pertaining to the Ministry of Rural Development (Department of Rural Development).

#### 8. Reports of Committee on Public Undertakings

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) 27<sup>th</sup> Report on Joint Venture Operations of ONGC Videsh Limited based on Audit Report No. 28 of 2010-11 (Performance Audit).
- (2) 28<sup>th</sup> Report on purchase of condensate at crude oil price by Oil & Natural Gas Corporation Limited based on Audit Para No. 13.5.1 of C&AG's Report No. 9 of 2009-10.

<sup>\* 30&</sup>lt;sup>th</sup> to 33<sup>rd</sup> Reports were presented to the Hon'ble Speaker on 4 January, 2014 under Direction 71A as the House was adjourned *sine-die* on 18 December, 2013 and the Speaker ordered the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

# 9. Reports of Committee on Petitions

Shri Khiladi Lal Bairwa presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) 30<sup>th</sup> Report on the representation received from Shri Dilip Gandhi, MP, Lok Sabha on the issue of right to passage to villagers of Nagardeole-Bhingar through the Defence land occupied by Basic Training Regiment (BTR), Armoured Corps Centre, Ahmednagar.
- (2) 31<sup>st</sup> Report on the representation received from Shri Anandrao Adsul, MP, Lok Sabha regarding 'Appointment of candidates who have passed Medical Test for Group-D posts in the Central Railways'.
- (3) 32<sup>nd</sup> Report on the representation received from Shri Anandrao Adsul, MP, Lok Sabha regarding 'Conversion of Narrow Gauge Yawatmal-Murtizapur-Achalpur-Pulgaon Railway Line into Broad Gauge and other related issues'.

# 10. Report of Standing Committee on Agriculture

Shri Basudeb Acharia presented the 56<sup>th</sup> Report<sup>#</sup> (Hindi and English versions) of the Standing Committee on Agriculture on 'The Agricultural Biosecurity Bill, 2013' pertaining to Ministry of Agriculture (Department of Agriculture and Co-operation).

<sup>#</sup> This Report was presented to Hon'ble Speaker on 04 January, 2014 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

# 11. Motion for Election to the National Khadi and Village Industries Board

Shri K. H. Muniyappa moved the following motion :-

"That in pursuance of Section 10 of Khadi and Village Industries Committee Act, 1956 read with rules 15 and 17 of Khadi and Village Industries Commission Rules, 2006 the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of National Khadi and Village Industries Board subject to other provisions of the said Act and the rules made thereunder."

The motion was adopted.

#### 12.06 P.M.

# 12. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received three notices of Motion of No-Confidence in the Council of Ministers from Shri V. Aruna Kumar, Shri Modugula Venugopala Reddy and Shri Konakalla Narayan Rao and others. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

#### 12.07 P.M.

#### 13. Submission by members

# Regarding incidents of misbehaviour and killing of students of north-eastern region in Delhi

The following members made submission regarding incidents of misbehaviour and killing of students of north-eastern region in Delhi:-

- 1. Smt. Sushma Swaraj
- 2. Shri Ninong Ering
- 3. Shri Sharad Yadav
- 4. Shri Basudeb Acharia

Dr. Sanjay Jaiswal, Sarvashri Devji M. Patel, C.R. Patil, Ram Singh Kaswan, Shivkumar Udasi, Ganesh Singh, Dr. Kirit Premjibhai Solanki, Shri Jeetendra Singh Bundela, Shri Virender Kashyap, Shri Arjun Meghwal, Smt. Darshana Vikram Jardosh, Smt. Jayshreeben Patel, Dr. Mahendrasinh P. Chauhan, Shri Dushyant Singh, Shri Balkrishna K. Shukla, Shri Virendra Kumar, Shri Ashok Argal, Shri P.D. Rai, Shri Anurag Singh Thakur and Shri M.B. Rajesh, Shri Gurudas Dasgupta, Dr. Thokchom Meinya and Prof. Saugata Roy associated.

Thereafter, the Speaker observed as follows:-

"I have to tell the House that what has happened to the children of the North-East, who had come to Delhi, is deplorable and it should be condemned by the entire House. It needs to be condemned by the entire House and a clear message should go to the country that the Parliament of India and the Members of Lok Sabha are one in protecting the children and the people of the North-East. We should send this message everywhere."

#### 12.24 P.M.

#### 14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri M. Krishnaswamy regarding need to set up a Silk Park in Arani in Tamil Nadu.
- (2) Shri Vilas B. Muttemwar regarding need to accord approval to Metro Rail Project for Nagpur and also increase the share of contribution of Central Government to 40% for Metro Rail Projects for non-metro cities.
- (3) Shri Avtar Singh Bhadana regarding need to ban illegal mining activity in Aravali region in Haryana, Rajashan and Uttar Pradesh.
- (4) Shri M.I. Shanavas regarding need to review the recommendations of Dr. K. Kasturirangan Report on Western Ghats.
- (5) Shri P.T. Thomas regarding need to set up Anti-narcotics special action force in every state to contain the menace of drug and alcohol abuse among school children in the country.
- (6) Shri M.K. Raghavan regarding need to set up a Armed Forces Medical College at Kozhikode in Kerala.
- (7) Shri Harin Pathak regarding need to provide Central assistance for Metro Rail Project between Ahmedabad and Gandhinagar in Gujarat.
- (8) Shri Radha Mohan Singh regarding need to augment railway services and railway connectivity to Northern part of Bihar.
- (9) Shri Ram Kishun regarding need to undertake construction of Road over-bridge on level crossing Nos. 72-A and 76-A in Chandauli parliamentary Constituency in Uttar Pradesh under Mugalsarai Gaya Railway Division.
- (10) Dr. Shafiqur Rahman Barq regarding need to pass the Prevention of Communal Violence Bill in Parliament.
- (11) Prof. Saugata Roy regarding need to review the decision to privatize airports belonging to the Airports Authority of India.

- (12) Shri A.K.S. Vijayan regarding need to expedite four-laning of National Highway No. 67 between Nagapattinam and Thanjavur in Tamil Nadu.
- (13) Shri M.B. Rajesh regarding need to open a new Passport Seva Kendra at Palakkad in Kerala.
- (14) Shri S. Semmalai regarding need to provide sufficient funds to the Super Speciality Hospital and Trauma Care Centre established at Government Mohan Kumaramangalam Medical College Hospital, Salem in Tamil Nadu.

#### 12.25 P.M.

(Due to interruptions Lok Sabha adjourned till 11.00 A.M. on Thursday, the 6<sup>th</sup> February, 2014.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

#### **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, February 6, 2014/Magha 17, 1935 (Saka)

No. 347

#### 11.00 A.M.

# 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 221–240 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2434–2645 would be printed in the Official Report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

#### 12.00 Noon

### 2. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received three notices of Motion of No-Confidence in the Council of Ministers from Shri M. Raja Mohan Reddy, Shri Sabbam Hari and Shri Modugula Venu Gopala Reddy. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

#### 12.03 P.M.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2012-2013.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2012-2013.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2012-2013.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2012-2013.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2012-2013.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2012-2013.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2012-2013.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Bio Processing Unit, Mohali, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bio Processing Unit, Mohali, for the year 2012-2013.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2012-2013.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2012-2013.

- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the National Research Development Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the National Research Development Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2012-2013.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2012-2013.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2012-2013.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation, Ahmedabad, for the year 2012-2013.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2012-2013.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2012-2013.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year

- 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2012-2013.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 2012-2013.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2012-2013.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2012-2013.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2012-2013.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2012-2013.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2012-2013.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2012-2013.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) (a) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2012-2013.
    - (b) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (b) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2012-2013.

- (b) Annual Report of the NEPA Limited, Nepanagar, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) (a) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2012-2013.
  - (b) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) (a) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2012-2013.
  - (b) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) (a) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2012-2013.
  - (b) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vii) (a) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2012-2013.
  - (b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (viii) (a) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2012-2013.
  - (b) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2012-2013, alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (ix) (a) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2012-2013.
  - (b) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (x) (a) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Hospet, for the year 2012-2013.
  - (b) Annual Report of the Tungabhadra Steel Products Limited, Hospet, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (29) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2012-2013.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2012-2013.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for State of Goa & Union Territories), Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for State of Goa & Union Territories), Gurgaon, for the year 2012-2013.
- (33) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
  - (i) The Central Electricity Authority (Technical Standards for Connectivity of the Distributed Generation Resources) Regulations, 2013 published in Notification No. File No. 12/X/STD(CONN)/GM/CEA in Gazette of India dated 7<sup>th</sup> October, 2013.
  - (ii) The Central Electricity Authority (Technical Standards for Connectivity to the Grid) Amendment Regulations, 2013 published in Notification No. 12/X/STD(CONN)/GM/CEA in Gazette of India dated 15<sup>th</sup> October, 2013.
- (34) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
  - (i) The Joint Electricity Regulatory Commission for the State of Goa & UTs (Electricity Supply Code) first amendment Regulations, 2013 published in Notification No. JERC-11/2010 Gazette of India dated 27<sup>th</sup> August, 2013.

- (ii) The Joint Electricity Regulatory Commission for the State of Goa & UTs (Procedure for filing Appeal before the Appellate Authority) Regulations, 2013 published in Notification No. JERC-16/2013 Gazette of India dated 9<sup>th</sup> May, 2013.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (34) above.
- (36) A copy of the Report (Hindi and English versions) of the One Man Inquiry Committee headed by Justice Mukul Mudgal, Former Chief Justice of the Punjab and Haryana High Court constituted to hold an inquiry into the media reports concerning Wal-Mart.
- (37) A copy of the Companies (Removal of Difficulties) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 2821(E) in Gazette of India dated 20<sup>th</sup> September, 2013 under Section 470 of the Companies Act, 2013.
- (38) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
  - (i) The Cost and Works Accountants (Amendment) Regulations, 2013 published in Notification No. CWR(1)2013 in Gazette of India dated 6<sup>th</sup> December, 2013.
  - (ii) The Cost and Works Accountants (2<sup>nd</sup> Amendment) Regulations, 2013 published in Notification No. CWR(2)2013 in Gazette of India dated 6<sup>th</sup> December, 2013.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2012-2013.
  - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Film

- Development Corporation Limited, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2012-2013.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2010-2011.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2010-2011.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of Notification No. S.O. 2693(E) (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> September, 2013, specifying the names of channels to be re-transmitted by the cable operators in their cable services and the manner of reception and re-transmission of such channels, mentioned therein, issued under sub-section (1) of Section 8 of the Cable Television Networks (Regulation) Act, 1995.
- (46) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2012-

2013.

- (47) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2012-2013, together with Audit Report thereon.
- (48) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2012-2013.
- (49) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2012-2013.
  - (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minorities, New Delhi, for the year 2010-2011.
    - (ii) Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minorities, New Delhi, for the year 2010-2011.
    - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Minorities, New Delhi, for the year 2010-2011.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

#### 4. Reports of Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2013-14):-

- (1) 92<sup>nd</sup> Report on 'Excesses Over Voted Grants and Charged Appropriations (2011-12)'.
- (2) 93<sup>rd</sup> Report on 'Performance of Civil Aviation in India' relating to the Ministry of Civil Aviation.
- (3) 94<sup>th</sup> Report on 'Implementation of Public Private Partnership Indira Gandhi International Airport, Delhi relating to the Ministry of Civil Aviation.
- (4) 95<sup>th</sup> Report on 'Implementation of Agricultural Debt Waiver and Debt Relief Scheme, 2008' relating to the Ministry of Finance (Department of Financial Services).
- (5) 96<sup>th</sup> Report on 'Contravention of Constitutional Provisions by Ministry of Finance: Expenditure incurred on Interest on Refunds without Parliamentary Approval' relating to the Ministry of Finance (Department of Revenue).
- (6) 97<sup>th</sup> Report on Action Taken on 57<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Performance of the Ministry of Environment and Forests' relating to the Ministry of Environment and Forests.
- (7) 98<sup>th</sup> Report on Action Taken on 58<sup>th</sup> Report(15<sup>th</sup> Lok Sabha) on 'Non-Compliance by Ministries/Departments in timely submission of Action Taken Notes on the Non-Selected Audit Paragraphs (2010-11)' relating to the Ministry of Finance.
- (8) 99<sup>th</sup> Report on Action Taken on 60<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Activities of National Remote Sensing Centre' relating to the Department of Space.
- (9) 100<sup>th</sup> Report on Action Taken on 65<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Role of Tea Board in Tea Development in India' relating to the Ministry of Commerce and Industry.

## 5. Action Taken Statements of Committee on Public Undertakings

Shri Jagdambika Pal laid on the Table the following Action Taken Statements (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Statement showing Action Taken by Government on the Observations/
  Recommendations contained in 19<sup>th</sup> Report (Fourteenth Lok Sabha) of
  the Committee on Public Undertakings on the Observations/
  Recommendations contained in their 10<sup>th</sup> Report (Fourteenth Lok
  Sabha) on FCI- Review of export of foodgrains by Food Corporation of
  India.
- (2) Statement showing Action Taken by Government on the Observations/
  Recommendations contained in 22<sup>nd</sup> Report (Fourteenth Lok Sabha) of
  the Committee on Public Undertakings on Observations/
  Recommendations contained in their 15<sup>th</sup> Report (Fourteenth Lok
  Sabha) on Coal India Limited.
- (3) Statement showing Action Taken by Government on the Observations/
  Recommendations contained in 28<sup>th</sup> Report (Fourteenth Lok Sabha) of
  the Committee on Public Undertakings on Observations/
  Recommendations contained in their 20<sup>th</sup> Report (Fourteenth Lok
  Sabha) on WLL services provided by BSNL.
- (4) Statement showing Action Taken by Government on the Observations / Recommendations contained in 8<sup>th</sup> Report (Fifteenth Lok Sabha) of the Committee on Public Undertakings on the Observations / Recommendations contained in their 21<sup>st</sup> Report (Fourteenth Lok Sabha) on Airports Authority of India-Review of Infrastructure and Operational Facilities [Based on Audit Para No. 17 of 2007 (Performance Audit) (Commercial) of C&AG of India].
- (5) Statement showing Action Taken by Government on the Observations/
  Recommendations contained in 16<sup>th</sup> Report (Fifteenth Lok Sabha) of the
  Committee on Public Undertakings on the Observations/

- Recommendations contained in their 26<sup>th</sup> Report (Fourteenth Lok Sabha) on Steel Authority of India Limited.
- (6) Statement showing Action Taken by Government on the Observations / Recommendations contained in 37<sup>th</sup> Report (Fourteenth Lok Sabha) of the Committee on Public Undertakings on the Observations / Recommendations contained in their 29<sup>th</sup> Report (Fourteenth Lok Sabha) on Airports Authority of India-Safety and Security Aspects.
- (7) Statement showing Action Taken by Government on the Observations/
  Recommendations contained in the 33<sup>rd</sup> Report (Fourteenth Lok Sabha)
  of the Committee on Public Undertakings on the Observations/
  Recommendations contained in their 30<sup>th</sup> Report (Fourteenth Lok
  Sabha) on Indian Railway Catering and Tourism Corporation Ltd.
- (8) Statement showing Action Taken by Government on the Observations/ Recommendations contained in 9<sup>th</sup> Report (Fifteenth Lok Sabha) of Committee on **Public Undertakings** the on 32<sup>nd</sup> Observations/Recommendations contained their in Report (Fourteenth Lok Sabha) on Oil & Natural Gas Corporation Limited - Loss due to Sale of Crude Containing Basic Sediments and Water content above the norms.
- (9) Statement showing Action Taken by Government on the Observations/
  Recommendations contained in 17<sup>th</sup> Report (Fifteenth Lok Sabha) of the
  Committee on Public Undertakings on the Observations /
  Recommendations contained in their 34<sup>th</sup> Report (Fourteenth Lok
  Sabha) on "Physical and Financial Performance of Power Generating
  PSUs" A Horizontal Study.
- (10) Statement showing Action Taken by Government on the Observations / Recommendations contained in the 12<sup>th</sup> Report (Fifteenth Lok Sabha) of the Committee on Public Undertakings on the Observations / Recommendations contained in their 35<sup>th</sup> Report (Fourteenth Lok Sabha) on Food Corporation of India (based on Audit Para 7.1.1 of Chapter VII of Report No. CA 11 of 2008).

- (11) Statement showing Action Taken by Government on the Observations/
  Recommendations contained in the 14<sup>th</sup> Report of the Committee on
  Public Undertakings on the Observations/ Recommendations contained
  in their 1<sup>st</sup> Report on National Highways Authority of India Public
  Private Partnership in Implementation of the Road Projects by NHAI Delhi-Gurgaon Project. [Based on C&AG Audit Report No. PA 16 of 2008
  (Performance Audit)].
- (12) Statement showing Action Taken by Government on the Observations/
  Recommendations contained in the 13<sup>th</sup> Report of the Committee on
  Public Undertakings on the Observations/Recommendations contained
  in their 5<sup>th</sup> Report on National Aluminium Company Limited.
- (13) Statement showing Action Taken by Government on the Observations/
  Recommendations contained in 19<sup>th</sup> Report of the Committee on Public
  Undertakings on the Observations/ Recommendations contained in their
  6<sup>th</sup> Report on Security, Printing and Minting Corporation of India
  Limited.

# **6.** Report of the Rules Committee

Shri Rajaram Pal laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the 2<sup>nd</sup> Report (Hindi and English versions) of the Rules Committee.

# 7. First Report of the Committee on Violation of Protocol Norms and Contemptuous behaviour of Government Officers with Members of Lok Sabha (15<sup>th</sup> Lok Sabha)

Shri M. Krishnaswamy laid on the Table the 1<sup>st</sup> Report (Hindi and English versions) of the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha.

# 8. Report of Standing Committee on Railways

Shri T.R. Baalu presented the 23<sup>rd</sup> Report (Hindi and English versions) of the Standing Committee on Railways on the subject 'Suburban Train Services of Indian Railways, with particular emphasis on Security of Women Passengers'.

# 9. Reports of Standing Committee on Coal and Steel

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) 42<sup>nd</sup> Report on Action Taken by the Government on the Observations/
  Recommendations contained in the 31<sup>st</sup> Report of the Committee on
  "Review of Allotment, Development and Performance of Coal/Lignite
  Blocks" pertaining to the Ministry of Coal.
- (2) 46<sup>th</sup> Report on Action Taken by the Government on the Observations/
  Recommendations contained in the 35<sup>th</sup> Report of the Committee on
  "Demands for Grants (2013-14)" pertaining to the Ministry of Steel.
- (3) 49<sup>th</sup> Report on the Subject, "Coal Pricing and Issues relating to Coal Royalty" pertaining to the Ministry of Coal.
- (4) 50<sup>th</sup> Report on the Subject, "Service Conditions of Workers including Contract Workers in CIL and its Subsidiaries" pertaining to the Ministry of Coal.
- (5) 51<sup>st</sup> Report on the Subject, "Service Conditions of Workers in Public Sectors Steel Companies" pertaining to the Ministry of Steel.

# **10.** Reports of Standing Committee on Transport, Tourism and Culture

Dr. Mahesh Joshi laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) 204<sup>th</sup> Report\* on "The Civil Aviation Authority of India Bill, 2013".
- (2) 205<sup>th</sup> Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in its 192<sup>nd</sup> Report on Demands for Grants (2013-14) of the Ministry of Culture.
- (3) 206<sup>th</sup> Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in its 193<sup>rd</sup> Report on Demands for Grants (2013-14) of the Ministry of Road Transport & Highways.
- (4) 207<sup>th</sup> Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in its 194<sup>th</sup> Report on Demands for Grants (2013-14) of the Ministry of Shipping.
- (5) 208<sup>th</sup> Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in its 195<sup>th</sup> Report on Demands for Grants (2013-14) of the Ministry of Tourism.
- (6) 209<sup>th</sup> Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in its 191<sup>st</sup> Report on Demands for Grants (2013-14) of the Ministry of Civil Aviation.

<sup>\*</sup> The Report was presented to the Hon'ble Chairman, Rajya Sabha on 24<sup>th</sup> January, 2014 and forwarded to the Hon'ble Speaker, Lok Sabha on the same day.

# 11. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri S. Semmalai laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 67<sup>th</sup> Report on Infrastructure Development and Strengthening of Subordinate Courts.
- (2) 68<sup>th</sup> Report on Action Taken Replies of Ministry of Personnel, Public Grievances and Pensions on 60<sup>th</sup> Report of the Committee on Demands for Grants (2012-13) of that Ministry.
- (3) 69<sup>th</sup> Report on the Prevention of Corruption (Amendment) Bill, 2013.

# 12. Statements by Ministers

- (1) The Minister of Science and Technology and Minister of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 247<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (2) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the following reports of the Standing Committee on Railways:-
  - (i) 19th Report on `Passenger Amenities and Passenger Safety in Indian Railways', pertaining to the Ministry of Railways.
  - (ii) 20th Report on Demands for Grants (2013-14), pertaining to the Ministry of Railways.

#### 13. Motion

Shri Kamal Nath moved the following motion :-

"That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on 5<sup>th</sup> February, 2014 subject to modification that the recommendation regarding item at Serial No. 1, already disposed of by the House, be omitted."

The motion was adopted.

#### 12.13 P.M.

#### 14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P.L. Punia regarding need to provide dwelling units under Indira Awaas Yojana to all the eligible landless people belonging to Scheduled Castes and Scheduled Tribes and other categories as prescribed in the Scheme.
- (2) Shri S.S. Ramasubbu regarding need to establish a rocket launch centre at Kulasekarapattinam, Tamil Nadu.
- (3) Shri Anto Antony regarding need to ban the import of natural rubber.
- (4) Shri Hemanand Biswal regarding need to provide financial assistance to the people who suffered loss of crops in Odisha due to recent cyclone that ravaged the coastal parts of the State.
- (5) Shri N.S.V. Chitthan regarding need to introduce a new train service from Tuticorin to Chennai.
- (6) Shri Suresh Kalmadi regarding need to accord approval to the setting up of biogas plant, a project formulated by Kirkee Cantonment Board, Pune, Maharashtra.

- (7) Shri Rajendra Agrawal regarding need to set up a Government Body/Authority for proper management of 'Kanwar Mela' during the month of Sravan.
- (8) Shri Ganesh Singh regarding need to augment railway facilities at Satna and Maihar Railway stations in Madhya Pradesh.
- (9) Shri Bhismshankar alias Kushal Tiwari regarding need to take necessary steps for welfare of weavers of Eastern Uttar Pradesh.
- (10) Shri Modugula Venugopala Reddy regarding need to provide adequate security to the Nagarjuna Sagar Dam in Guntur district of Andhra Pradesh.
- (11) Shri Jagadanand Singh regarding need to formulate and implement a comprehensive scheme for providing safe and clean drinking water in Buxar and Bhojpur districts in Bihar.
- (12) Shri Jose K. Mani regarding need to review Central Government notification based on Madhav Gadgil Committee report on Western Ghats.

#### 12.13 P.M.

(Due to interruptions Lok Sabha adjourned till 11.00 A.M. on Friday, the 7<sup>th</sup> February, 2014.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, February 7, 2014/Magha 18, 1935 (Saka)

No. 348

#### 11.01 A.M.

#### 1. Starred Questions

Starred Question Nos. 241 and 242 were called. As the members in whose names these questions were listed, were not present in the House, the replies thereto were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 243–260 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 2646–2848 were laid on the Table.

#### 12.00 Noon

#### 3. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received three notices of Motion of No-Confidence in the Council of Ministers from Shri G.V. Harsha Kumar, Shri Modugula Venu Gopala Reddy and Shri M. Raja Mohan Reddy. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

#### 12.01 P.M.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2012-2013.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2012-2013.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2012-2013.
- (4) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2012-2013.
  - (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2012-2013.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2012-2013.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2012-2013.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2012-2013.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jansankhya Sthirata Kosh, New Delhi, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer

- Institute, Kolkata, for the year 2012-2013.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2012-2013.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the

Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2012-2013.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2012-2013.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2012-2013.
- (25) A copy of the Updated Memorandum\* (Hindi and English versions) of Action Taken on the First Interim Report of Justice M. B. Shah Commission of Inquiry for illegal mining of iron ore and manganese.
- (26) A copy of the Updated Memorandum<sup>®</sup> (Hindi and English versions) of Action Taken on the First Interim Report of Justice M. B. Shah Commission of Inquiry on illegal mining in the State of Goa.

<sup>\*</sup> Report together with Memorandum of Action Taken laid on 20.12.2011.

<sup>&</sup>lt;sup>®</sup> Report together with Memorandum of Action Taken laid on 07.09.2012.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2012-2013.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (29) A copy of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 769(E) in Gazette of India dated 9<sup>th</sup> December, 2013 under sub-section (3) of Section 29 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.
- (30) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (i) (a) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2012-2013.
  - (b) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2012-2013.
  - (b) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2012-2013.

- (b) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2012-2013.
  - (b) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) (a) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2012-2013.
  - (b) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) (a) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2012-2013.
  - (b) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vii) (a) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2012-2013.
  - (b) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (viii) (a) Review by the Government of the working of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2012-2013.
  - (b) Annual Report of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (ix) (a) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2012-2013.
  - (b) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2012-2013.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, New Delhi, for the

- year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, New Delhi, for the year 2012-2013.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2012-2013.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2012-2013.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2012-2013.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2012-2013.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2012-2013.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2012-2013.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (44) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2012-2013.
- (45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Irrigation and Water Resources Finance Corporation Limited, New Delhi, for the

- year 2012-2013.
- (ii) Annual Report of the Irrigation and Water Resources Finance Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (46) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2012-2013.
- (47) A copy of the Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Amendment Order, 2013 (Hindi and English versions) published in Notification No. G.S.R. 649(E) in Gazette of India dated 23<sup>rd</sup> September, 2013 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.
- (48) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1985:-
  - (i) The Securities and Exchange Board of India (Self Regulatory Organizations) (Second Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/31/6883 in Gazette of India dated 18<sup>th</sup> November, 2013, together with an explanatory memorandum.
- (ii) The Securities and Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/24/6573 in Gazette of India dated 16<sup>th</sup> September, 2013.
- (49) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976:-
  - (i) S.O.2592(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013 regarding amalgamation of Pragathi Gramin Bank and Krishna Grameena Bank as Pragathi Krishna Gramin Bank.
  - (ii) S.O.2657(E) published in Gazette of India dated 2<sup>nd</sup> September, 2013 regarding amalgamation of Chhattisgarh Gramin Bank, Surguja Kshetriya Gramin Bank and Durg Rajnandgaon Gramin Bank as Chhattisgarh Rajya Gramin Bank.

- (iii) S.O.2690(E) published in Gazette of India dated 6<sup>th</sup> September, 2013 regarding dissolution of North Malabar Gramin Bank and South Malabar Gramin Bank by reason of amalgamation.
- (50) A copy of Notification No. G.S.R.744(E) (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> November, 2013, making certain amendments in Notification No. G.S.R.448(E) dated 1<sup>st</sup> July, 2013 under subsection (4) of Section 94 of the Finance Act, 1994.
- (51) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
  - (i) The Vijaya Bank (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. VB/PER/PA&PD/2182/2013 in Gazette of India dated 9<sup>th</sup> September, 2013.
  - (ii) The Vijaya Bank Officer Employees' (Acceptance of Jobs in Private Sector concerns after Retirement) Regulations, 2013 published in Notification No. PER/IRD/2255/2013 in Gazette of India dated 9<sup>th</sup> September, 2013.
  - (iii) The Allahabad Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 2013 published in Notification No. Admn/5/04076 in Gazette of India dated 18<sup>th</sup> November, 2013.
  - (iv) The Allahabad Bank (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. Admn/5/04077 in Gazette of India dated 18<sup>th</sup> November, 2013.
- (52) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-
  - (i) The Central Excise (Second Amendment) Rules, 2013 published in Notification No. G.S.R.747(E) in Gazette of India dated 22<sup>nd</sup> November, 2013, together with an explanatory memorandum.
  - (ii) The Central Excise Valuation (Determination of Price of Excisable Goods)
    Amendment Rules, 2013 published in Notification No. G.S.R.748(E) in

- Gazette of India dated 22<sup>nd</sup> November, 2013, together with an explanatory memorandum.
- (iii) G.S.R.750(E) published in Gazette of India dated 26<sup>th</sup> November, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 22/2013-C.E., dated 29<sup>th</sup> July, 2013.
- (iv) The CENVAT Credit (Second Amendment) Rules, 2013 published in Notification No. G.S.R. 663(E) in Gazette of India dated 27<sup>th</sup> September, 2013, together with an explanatory memorandum.
- (v) G.S.R.161(E) published in Gazette of India dated 6<sup>th</sup> March, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E.(N.T.), dated 8<sup>th</sup> March, 2002.
- (53) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
  - (i) The Reverse Mortgage (Amendment) Scheme, 2013 published in Notification No. S.O. 3034(E) in Gazette of India dated 7<sup>th</sup> October, 2013, together with an explanatory memorandum.
  - (ii) S.O.3513(E) published in Gazette of India dated 27<sup>th</sup> November, 2013, notifying the National Commodity and Derivatives Exchange Limited, Mumbai as a recognised association for the purpose of clause (e) of the proviso to clause (5) of section 43 of the Income Tax Act, 1961 together with an explanatory memorandum.
  - (iii) S.O.3514(E) published in Gazette of India dated 27<sup>th</sup> November, 2013, notifying the Universal Commodity Exchange Limited, Mumbai, as a recognised association, for the purpose of clause (e) of the proviso to clause (5) of Section 43 of the Income Tax Act, 1961 together with an explanatory memorandum.
  - (iv) S.O.3539(E) published in Gazette of India dated 29<sup>th</sup> November, 2013, notifying the Multi Commodity Exchange of India Limited, Mumbai, as a recognised association to clause (e) of the proviso to clause (5) of Section 43 of the Income Tax Act, 1961, together with an explanatory memorandum.

- (v) The Income-tax (12<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 2363(E) in Gazette of India dated 5<sup>th</sup> August, 2013, together with an explanatory memorandum.
- (vi) The Income-tax (14<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 2659(E) in Gazette of India dated 2<sup>th</sup> September, 2013, together with an explanatory memorandum.
- (vii) The Income-tax (15<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 2668(E) in Gazette of India dated 4<sup>th</sup> September, 2013, together with an explanatory memorandum.
- (viii) The Income-tax (16<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 2810(E) in Gazette of India dated 18<sup>th</sup> September, 2013, together with an explanatory memorandum.
- (ix) The Income-tax (17<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 2887(E) in Gazette of India dated 23<sup>rd</sup> September, 2013, together with an explanatory memorandum.
- (x) The Income-tax (18<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O. 2900(E) in Gazette of India dated 24<sup>th</sup> September, 2013, together with an explanatory memorandum.
- (54) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.726(E) published in Gazette of India dated 8<sup>th</sup> November, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of 'Acrylic fibre', originating in, or exported from Korea RP and Thailand, for a further period of one year i.e. upto and inclusive of 19<sup>th</sup> November, 2014 pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
  - (ii) G.S.R.732(E) published in Gazette of India dated 12<sup>th</sup> November, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Cable Ties, originating in, or exported from, the Korea China PR and Taiwan, upto and inclusive of 30<sup>th</sup>

- October, 2014 pending finalization of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.733(E) published in Gazette of India dated 12<sup>th</sup> November, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on 'Phenol', originating in, or exported from, South Africa for a further period of one year i.e. upto and inclusive of 30<sup>th</sup> October, 2014, pending outcome of sunset review investigations being outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R.735(E) published in Gazette of India dated 13<sup>th</sup> November, 2013 together with an explanatory memorandum seeking to levy definitive antidumping duty imposed on imports of "Vitamin A Palmitate 1.7 MIU/gm and Vitamin A Palmitate 1.0 MIU/gm (Excluding Vitamin A Palmitate 1.6 MIU/gm)', originating in, or exported from, Switzerland and People's Republic of China for a further period of five y ears pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (v) G.S.R.736(E) published in Gazette of India dated 12<sup>th</sup> November, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of "Diclofenac Sodium", originating in, or exported from, People's Republic of China for a further period of one year i.e. upto and inclusive of 9<sup>th</sup> April, 2014, pending outcome of sunset review investigations being conducted by the Directorate General of Antidumping and Allied duties.
- (55) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from April, 2013 to September, 2013.

- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from April, 2013 to September, 2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (56) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) to Section 30 of the Regional Rural Banks Act, 1976:-
  - (i) The Bihar Gramin Bank Service (Amendment) Regulations, 2013 published in Notification No. 247 in Gazette of India dated 24<sup>th</sup> September, 2013.
  - (ii) The Punjab Gramin Bank Service (Amendment) Regulations, 2013 published in Notification No. HO:HRD/2013/3874 in Gazette of India dated 6<sup>th</sup> September, 2013.
  - (iii) The U.P. Gramin Bank Service (Amendment) Regulations, 2013 published in Notification No. 305-T/13 in Gazette of India dated 17<sup>th</sup> September, 2013.
  - (iv) The Haryana Gramin Bank Service (Amendment) Regulations, 2013 published in Notification No. HGB/HRD/2013/3195 in Gazette of India dated 29<sup>th</sup> July, 2013.
  - (v) The Mewar Aanchalik Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 10 in Gazette of India dated 15<sup>th</sup> March, 2013.
- (57) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
  - (i) G.S.R.636(E) published in Gazette of India dated 17<sup>th</sup> September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R. 664(E) dated 11<sup>th</sup> September, 2009.
  - (ii) G.S.R.659(E) published in Gazette of India dated 26<sup>th</sup> September, 2013, together with an explanatory memorandum making certain amendments in 36 notifications, mentioned therein.

- (iii) S.O.2522(E) published in Gazette of India dated 21<sup>st</sup> August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (iv) S.O.2523(E) published in Gazette of India dated 21<sup>st</sup> August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 2467(E) dated 14<sup>th</sup> August, 2013.
- (v) S.O.2560(E) published in Gazette of India dated 22<sup>nd</sup> August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 2467(E) dated 14<sup>th</sup> August, 2013.
- (vi) S.O.2607(E) published in Gazette of India dated 26<sup>th</sup> August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 83/2013-Cus.(N.T.), dated 14<sup>th</sup> August, 2013.
- (vii) S.O.2640(E) published in Gazette of India dated 29<sup>th</sup> August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (viii) S.O.2641(E) published in Gazette of India dated 29<sup>th</sup> August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 83/2013-Cus.(N.T.), dated 14<sup>th</sup> August, 2013.
- (ix) S.O.2654(E) published in Gazette of India dated 30<sup>th</sup> August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (x) S.O.2676(E) published in Gazette of India dated 5<sup>th</sup> September, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (xi) S.O.2761(E) published in Gazette of India dated 16<sup>th</sup> September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.

- (xii) S.O.2802(E) published in Gazette of India dated 16<sup>th</sup> September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 95/2013-Cus.(N.T.), dated 5<sup>th</sup> September, 2013.
- (xiii) S.O.2814(E) published in Gazette of India dated 19<sup>th</sup> September, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (xiv) S.O.2891(E) published in Gazette of India dated 23<sup>rd</sup> September, 2013, together with an explanatory memorandum containg corrigendum to the Notification No. 100/2013-Cus.(N.T.) dated 19<sup>th</sup> September, 2013.
- (xv) S.O.2961(E) published in Gazette of India dated 30<sup>th</sup> September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xvi) S.O.2997(E) published in Gazette of India dated 3<sup>rd</sup> October, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (xvii) S.O.3112(E) published in Gazette of India dated 15<sup>th</sup> October, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xviii) S.O.3119(E) published in Gazette of India dated 17<sup>th</sup> October, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (xix) S.O.3277(E) published in Gazette of India dated 29<sup>th</sup> October, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.

- (xx) S.O.3297(E) published in Gazette of India dated 31<sup>st</sup> October, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxi) S.O.3397(E) published in Gazette of India dated 7<sup>th</sup> November, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (xxii) S.O.3439(E) published in Gazette of India dated 12<sup>th</sup> November, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (58) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
  - (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 344(E) in Gazette of India dated 29<sup>th</sup> May, 2013.
  - (ii) The Foreign Exchange Management (Export and Import of Currency)
     (Amendment) Regulations, 2013 published in Notification No. G.S.R.
     480(E) in Gazette of India dated 12<sup>th</sup> July, 2013.
  - (iii) The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 481(E) in Gazette of India dated 12<sup>th</sup> July, 2013.
  - (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Third Amendment) Regulations, 2013 published in Notification No. G.S.R. 515(E) in Gazette of India dated 30<sup>th</sup> July, 2013.
  - (v) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Fourth Amendment) Regulations, 2013 published in Notification No. G.S.R. 516(E) in Gazette of India dated 30<sup>th</sup> July, 2013.

- (vi) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 529(E) in Gazette of India dated 5<sup>th</sup> August, 2013.
- (vii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Tenth Amendment) Regulations, 2013 published in Notification No. G.S.R. 530(E) in Gazette of India dated 5<sup>th</sup> August, 2013.
- (viii) The Foreign Exchange Management (Deposit) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 531(E) in Gazette of India dated 5<sup>th</sup> August, 2013.
- (ix) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Fifth Amendment) Regulations, 2013 published in Notification No. G.S.R. 532(E) in Gazette of India dated 5<sup>th</sup> August, 2013.
- (x) The Foreign Exchange Management (Permissible Capital Account Transactions) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 551(E) in Gazette of India dated 14<sup>th</sup> August, 2013.
- (xi) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Fifth Amendment) Regulations, 2013 published in Notification No. G.S.R. 552(E) in Gazette of India dated 14<sup>th</sup> August, 2013.
- (xii) The Foreign Exchange Management (Guarantees) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 573(E) in Gazette of India dated 27<sup>th</sup> August, 2013.
- (xiii) The Foreign Exchange Management (Guarantees) (Fourth Amendment) Regulations, 2013 published in Notification No. G.S.R. 574(E) in Gazette of India dated 27<sup>th</sup> August, 2013.
- (xiv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Tenth Amendment) Regulations, 2013 published in Notification No. G.S.R. 591(E) in Gazette of India dated 4<sup>th</sup> September, 2013.

- (xv) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Fourth Amendment) Regulations, 2013 published in Notification No. G.S.R. 595(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (xvi) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Eleventh Amendment) Regulations, 2013 published in Notification No. G.S.R. 596(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (xvii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Twelfth Amendment) Regulations, 2013 published in Notification No. G.S.R. 597(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (xviii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Third Amendment) Regulations, 2013 published in Notification No. G.S.R. 627(E) in Gazette of India dated 12<sup>th</sup> September, 2013.
- (xix) G.S.R. 624(E) published in Gazette of India dated 12<sup>th</sup> September, 2013 containing corrigendum to the Notification No. FEMA.230/2012-RB dated 29<sup>th</sup> May, 2012.
- (xx) G.S.R. 625(E) published in Gazette of India dated 12<sup>th</sup> September, 2013 containing corrigendum to the Notification No. FEMA.237/2012-RB dated 25<sup>th</sup> September, 2012.
- (xxi) G.S.R. 626(E) published in Gazette of India dated 12<sup>th</sup> September, 2013 containing corrigendum to the Notification No. FEMA.243/2012-RB dated 19<sup>th</sup> October, 2012.
- (59) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks, for the year ended 31<sup>st</sup> March, 2013.
- (60) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first quarter of financial year 2013-2014 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

#### 5. Assent to Bills

Secretary-General laid on the Table the following 3 Bills passed by the Houses of Parliament during the first part of Fifteenth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 9<sup>th</sup> December, 2013:-

- 1. The Lokpal and Lokayuktas Bill, 2013;
- 2. The Appropriation (No.5) Bill, 2013; and
- 3. The Appropriation (Railways) No.4 Bill, 2013.

## 6. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the table the Statement (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2013-2014) showing Final Action Taken by the Government on the Recommendations/Observations contained in the 14<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Recommendations/Observations contained in the 6<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Southern Western Railway (SWR)."

## 7. Reports of Committee on Welfare of Other Backward Classes

Shri Bijoy Krishna Handique presented the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) 4<sup>th</sup> Report on "Reservation in employment and welfare measures for OBCs in Reserve Bank of India" pertaining to the Ministry of Finance (Deptt. of Financial Services).
- (2) 5<sup>th</sup> Report on Action Taken by the Government on the Recommendations/
  Observations contained in the 3<sup>rd</sup> Report of the Committee on Welfare of
  Other Backward Classes on the subject "Review of Welfare Measures for
  the OBCs and Grant of Constitutional Status to NCBC" pertaining to the
  Ministry of Social Justice & Empowerment.

#### 8. Reports of Standing Committee on Labour

Shri Virender Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

24

- (1) 41<sup>st</sup> Report on Action Taken by the Government on the Recommendations/ Observations contained in the 35<sup>th</sup> Report of the Standing Committee on Labour on the Demands for Grants of the Ministry of Labour and Employment for the year 2013-14.
- (2) 42<sup>nd</sup> Report on `The Employment Exchanges (Compulsory Notification of Vacancies) Amendment Bill, 2013'.
- (3) 43<sup>rd</sup> Report on Action Taken by the Government on the Recommendations/
  Observations contained in the 31<sup>st</sup> Report of the Standing Committee on
  Labour (Fifteenth Lok Sabha) on 'Absorption/regularization of temporary
  drivers of Allahabad Bank'.

## 9. Reports of Standing Committee on Rural Development

Smt. Sumitra Mahajan presented the following Reports<sup>#</sup> (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) 47<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 41<sup>st</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Rural Development (Department of Rural Development).
- (2) 48<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 38<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Rural Development (Department of Land Resources).
- (3) 49<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 39<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Panchayati Raj.

<sup>#</sup> These Reports were presented to Hon'ble Speaker on 04 January, 2014 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (4) 50<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 40<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Drinking Water and Sanitation.
- (5) 51<sup>st</sup> Report on Action Taken by the Government on the recommendations contained in the 46<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Working of Vigilance and Monitoring Committees in States/UTs.

#### 10. Reports of Standing Committee on Social Justice and Empowerment

Shri Hemanand Biswal presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2013-14):-

- (1) 39<sup>th</sup> Report<sup>\$</sup> on the subject "Implementation of schemes for welfare of Senior Citizens".
- (2) 40<sup>th</sup> Report on Action taken by the Government on the Observations/
  Recommendations contained in the 35<sup>th</sup> Report on Demands for Grants,
  2013-14 of the Department of Disability Affairs (Ministry of Social Justice and Empowerment).
- (3) 41<sup>st</sup> Report on Action taken by the Government on the Observations/
  Recommendations contained in the 36<sup>th</sup> Report on Demands for Grants,
  2013-14 of the Department of Social Justice and Empowerment (Ministry of
  Social Justice and Empowerment).
- (4) 42<sup>nd</sup> Report on Action taken by the Government on the Observations/ Recommendations contained in the 37<sup>th</sup> Report on Demands for Grants, 2013-14 of the Ministry of Minority Affairs.
- (5) 43<sup>rd</sup> Report on Action taken by the Government on the Observations/Recommendations contained in the 34<sup>th</sup> Report on Demands for Grants, 2013-14 of the Ministry of Tribal Affairs.

<sup>\$</sup> The Report was presented to Hon'ble Speaker, Lok Sabha on 4<sup>th</sup> January, 2014, when the House was not in Session, in pursuance of direction 71A of the Directions by the Speaker, Lok Sabha and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### 11. Report of Standing Committee on Human Resource Development

Shri P.K. Biju laid on the Table (Hindi and English versions) of the 261<sup>st</sup> Report\*\* of the Standing Committee on Human Resource Development on the Indira Gandhi National University for Women, Bill, 2013.

# 12. Evidence tendered before Standing Committee on Human Resource Development

Shri P.K. Biju laid on the Table a copy of the Evidence tendered before the Committee on Human Resource Development on the Indira Gandhi National University for Women, Bill, 2013.

### 13. Statement by Minister of Parliamentary Affairs

The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office on behalf of the Minister of Parliamentary Affairs made statement regarding Government Business for the week commencing the 10<sup>th</sup> February, 2014.

#### 12.10 P.M.

(Due to interruptions Lok Sabha adjourned till 11.00 A.M. on Monday, the 10<sup>th</sup> February, 2014.)

S. BAL SHEKAR, Secretary-General.

<sup>\*\*</sup> The Report was presented to Hon'ble Chairman, Rajya Sabha on 30<sup>th</sup> January, 2014 and was forwarded to Hon'ble Speaker, Lok Sabha on the same day.

## **LOK SABHA**

#### **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, February 10, 2014/Magha 21, 1935 (Saka)

No. 349

#### 11.00 A.M.

## 1. Starred Questions

Starred Question No. 261 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 262–280 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2849–3078 were laid on the Table.

#### 12.00 Noon

## 3. Felicitation by the Speaker

The Speaker on behalf of the House congratulated Shri Naveen Jindal and his Polo Team for winning six tournaments organized by Indian Polo Association.

#### 12.01 P.M.

### 4. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received four notices of Motion of No-Confidence in the Council of Ministers from Sarvashri Modugula Venu Gopala Reddy, V. Aruna Kumar, Konakalla Narayana Rao and M. Raja Mohan Reddy. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

#### 12.02 P.M.

## 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under various sections of the Environment (Protection) Act, 1986:-
  - (i) S.O.21(E) published in Gazette of India dated 3<sup>rd</sup> January, 2014, making certain amendments in the Notification No. S.O. 1174(E) dated 18<sup>th</sup> July, 2007.
  - (ii) S.O.3489(E) published in Gazette of India dated 26<sup>th</sup> November, 2013, making certain amendments in the Notification No. S.O. 1174(E) dated 18<sup>th</sup> July, 2007.
  - (iii) S.O.3822(E) published in Gazette of India dated 27<sup>th</sup> December, 2013, making certain amendments in the Notification No. S.O. 489(E) dated 30<sup>th</sup> April, 2003.
- (2) A copy of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) Amendment Rules, 2014 published in Notification No. S.O.2(E) in Gazette of India dated 2<sup>nd</sup> January, 2014.
- (ii) The Environment (Protection) (Third Amendment) Rules, 2013 published in Notification No. G.S.R. 771(E) in Gazette of India dated 11<sup>th</sup> December, 2013.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (4) A copy of the Employees' State Insurance (General) (Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. N-12/13/2/2010-P&D in Gazette of India dated 24<sup>th</sup> September, 2013under subsection (4) of Section 97 of the Employees' State Insurance Act, 1948.
- (5) A copy of the Employees' State Insurance (Central) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 667(E) in Gazette of India dated 1<sup>st</sup> October, 2013, under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2012-2013.
  - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2012-2013, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2012-2013.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the

- Seamen's Provident Fund Organisation, Mumbai, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2012-2013.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2012-2013, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2012-2013.
- (12) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2012-2013, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2012-2013.

- (14) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2012-2013.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2011-2012.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2012-2013.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2012-2013.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Textiles Committee, Mumbai, for the year 2012-2013.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2012-2013.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2012-2013.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2012-2013.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2012-2013.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles

Export Promotion Council, Mumbai, for the year 2012-2013.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2012-2013.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2012-2013.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2012-2013.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2012-2013.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the National Jute Manufactures Corporation,

- Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (d) & (e) of (34) above.
- (36) A copy of Notification No. S.O. 3300(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> November, 2013, nominating the persons, mentioned therein, to serve as member in the National Jute Board for a period of two years from the date of publication of the Notification issued under sub-section (3) of Section 3 of the National Jute Board Act, 2008.
- (37) A copy of Notification No. S.O. 3915(E) (Hindi and English versions) published in Gazette of India dated 31<sup>st</sup> December, 2013, mandating packaging of Foodgrains and Sugar in jute packaging material under subsection (2) of Section 3 of the Jute Packing Material (Compulsory Use in Packing Commodities) Act, 1987.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2012-2013.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2012-2013.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2012-

- 2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2012-2013.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2012-2013.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2012-2013.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2012-2013.
- (45) A copy of Notification No. S.O. 84(E) (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> January, 2014, appointing the 15<sup>th</sup> day of January, 2014 as the date on which the provisions of Section 93 and 94 of the Semiconductor Integrated Circuits Layout Design Act, 2000 issued under said Act.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2012-2013.
- (47) A copy of the Central Motor Vehicles (2<sup>nd</sup> Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 664(E) in Gazette of India dated 27<sup>th</sup> September, 2013, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988.
- (48) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O. 3067(E) published in Gazette of India dated 9<sup>th</sup> October, 2013, making certain amendments in the Notification No. S.O. 1049(E) dated 10<sup>th</sup> May, 2010.
  - (ii) S.O. 1795(E) published in Gazette of India dated 9<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
  - (iii) S.O. 2490(E) published in Gazette of India dated 13<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
  - (iv) S.O. 1861(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
  - (v) S.O. 2030(E) published in Gazette of India dated 5<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Ext. (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
  - (vi) S.O. 2086(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway Nos. 45 Ext. & 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (vii) S.O. 1791(E) published in Gazette of India dated 9<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (viii) S.O. 2073(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 205 (Tiruttani-Cehnnai Section) in the State of Tamil Nadu.
- (ix) S.O. 1557(E) published in Gazette of India dated 12<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (x) S.O. 1655(E) published in Gazette of India dated 20<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (xi) S.O. 64(E) published in Gazette of India dated 7<sup>th</sup> January, 2013, making certain amendments in the Notification No. S.O. 1301(E) dated 25<sup>th</sup> November, 2004.
- (xii) S.O. 1823(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, making certain amendments in the Notification No. S.O. 2177(E) dated 10<sup>th</sup> September, 2008.
- (xiii) S.O. 3236(E) published in Gazette of India dated 23rd October,2013, regarding rates of fees to be recovered from the users ofNational Highway No. 23 (Birmitrapur-Barkote Section) in theState of Orissa.
- (xiv) S.O. 3247(E) published in Gazette of India dated 25<sup>th</sup> October, 2013, regarding rates of fees to be recovered from the users of

- National Highway No. 63 (Hospet-Bellary-Karnatka/Andhra Pradesh Section) in the State of Karnataka.
- (xv) S.O. 3248(E) published in Gazette of India dated 25<sup>th</sup> October, 2013, regarding rates of fees to be recovered from the users of National Highway No. 215 (Panikholi-Rimuli-Roxy-Rajamunda Section) in the State of Orissa.
- (xvi) S.O. 3443(E) published in Gazette of India dated 14<sup>th</sup> November,
   2013, regarding rates of fees to be recovered from the users of
   National Highway No. 2 (Karyana/Uttar Pradesh Border to
   Kanpur Section) in the State of Uttar Pradesh.
- (xvii) S.O. 2794(E) published in Gazette of India dated 24<sup>th</sup> November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypass) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xviii) S.O. 2561(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xix) S.O. 105(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. Chennai Bypass (Phase-I) in the State of Tamil Nadu.
- (xx) S.O. 113(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xxi) S.O. 2480(E) published in Gazette of India dated 13<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.

- (xxii) S.O. 99(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxiii) S.O. 2269(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 220 & 45 Extension (Project Chainage) (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xxiv) S.O. 2206(E) published in Gazette of India dated 18<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xxv) S.O. 2553(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xxvi) S.O. 106(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, making certain amendments in the Notification No. S.O. 2177(E) dated 10<sup>th</sup> September, 2008.
- (xxvii) S.O. 2790(E) published in Gazette of India dated 14<sup>th</sup> December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xxviii) S.O. 2556(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xxix) S.O. 2462(E) published in Gazette of India dated 14<sup>th</sup> August, 2013, making certain amendments in the Notification No. S.O. 194(E) dated 2<sup>nd</sup> March, 2001.

- (xxx) S.O. 2993(E) published in Gazette of India dated 3<sup>rd</sup> October, 2013, regarding rates of fees to be recovered from the users of National Highway No. 3 (bridge near village Nardana and its approaches) in the State of Maharashtra.
- (xxxi) S.O. 426(E) published in Gazette of India dated 22<sup>nd</sup> February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 6 (ROB and approaches) in the State of Maharashtra.
- (xxxii) S.O. 2121(E) published in Gazette of India dated 11<sup>th</sup> July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Amravati-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (xxxiii) S.O. 2789(E) published in Gazette of India dated 14<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (xxxiv) S.O. 2780(E) published in Gazette of India dated 14<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Jalgaon-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (xxxv) S.O. 2671(E) published in Gazette of India dated 5<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Maharashtra Section) in the State of Maharashtra.
- (xxxvi) S.O. 2090(E) published in Gazette of India dated 9<sup>th</sup> July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (xxxvii) S.O. 3075(E) published in Gazette of India dated 9<sup>th</sup> October, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 22 (Parwanoo-Solan Section) in the State of Himachal Pradesh.
- (xxxviii) S.O. 2372(E) published in Gazette of India dated 6<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (including Jind Bypass) in the State of Haryana.
- (xxxix) S.O. 2385(E) published in Gazette of India dated 6<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section ) in the State of Haryana.
- (xl) S.O. 2387(E) published in Gazette of India dated 6<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xli) S.O. 1825(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, authorising the Special Land Acquisition Officer, National Highway Zone, Bangalore, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 10 in the State of Haryana.
- (xlii) S.O. 544(E) published in Gazette of India dated 22<sup>nd</sup> March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xliii) S.O. 2465(E) published in Gazette of India dated 13<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (xliv) S.O. 1919(E) published in Gazette of India dated 19<sup>th</sup> August, 2011, making certain amendments in the Notification No. S.O. 968(E) dated 3<sup>rd</sup> May, 2011.

- (xlv) S.O. 1982(E) published in Gazette of India dated 27<sup>th</sup> August, 2011, making certain amendments in the Notification No. S.O. 2182(E) dated 10<sup>th</sup> September, 2008.
- (xlvi) S.O. 96(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (xlvii) S.O. 1369(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Jind-Rohtak Section) in the State of Haryana.
- (xlviii) S.O. 2242(E) published in Gazette of India dated 28<sup>th</sup> September, 2011, making certain amendments in the Notification No. S.O. 1960(E) dated 14<sup>th</sup> November, 2006.
- (xlix) S.O. 1757(E) published in Gazette of India dated 7<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Ambala-Zirakpur Section) in the State of Punjab.
- (I) S.O. 1914(E) published in Gazette of India dated 21<sup>st</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (including Jind Bypass) in the State of Haryana.
- (li) S.O. 1886(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (lii) S.O. 2386(E) published in Gazette of India dated 6<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.

- (liii) S.O. 557(E) published in Gazette of India dated 22<sup>nd</sup> March, 2012, making certain amendments in the Notification No. S.O. 973(E) dated 3<sup>rd</sup> May, 2011.
- (liv) S.O. 538(E) published in Gazette of India dated 22<sup>nd</sup> March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (Iv) S.O. 2904(E) published in Gazette of India dated 28<sup>th</sup> December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- S.O. 2099(E) published in Gazette of India dated 9<sup>th</sup> July, 2013, (lvi) acquisition of land for building, regarding maintenance, management and operation of National Highway No. 209 (Honniganahalli-Thalaghattapura Section) the in State of Karnataka.
- (Ivii) S.O. 2741(E) published in Gazette of India dated 11<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (Iviii) S.O. 2476(E) published in Gazette of India dated 16<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Panaji-Mngalore Section) in the State of Karnataka.
- (lix) S.O. 927(E) published in Gazette of India dated 5<sup>th</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 in the State of Karnataka.
- (lx) S.O. 1240(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 4 (Dharwad-Belgaum Section) in the State of Karnataka.
- (lxi) S.O. 2107(E) published in Gazette of India dated 9<sup>th</sup> July, 2013, authorising the Special Land Acquisition Officer, National Highways, K.R. Circle, PWD Compound, Bangalore as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 234 (Huliyar-Sira Section) in the State of Karnataka.
- (lxii) S.O. 2801(E) published in Gazette of India dated 16<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 218 (Bijapur-Bubli Section) in the State of Karnataka.
- (Ixiii) S.O. 3099(E) published in Gazette of India dated 14<sup>th</sup> October, 2013, regarding acquisition of land for building, maintenance, management and construction of bypass to Hubli City connecting National Highway Nos. 218, 63 and 4 in the State of Karnataka.
- (lxiv) S.O. 1240(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 218 (Dharwad-Belgaum Section) in the State of Karnataka.
- (lxv) S.O. 1532(E) published in Gazette of India dated 14<sup>th</sup> June, 2013, entrusting the stretches, mentioned therein, of new National Highways No. 11B, 12 and 113 to National Highway Authority of India.
- (Ixvi) S.O. 1533(E) published in Gazette of India dated 14<sup>th</sup> June, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxvii) S.O. 2792(E) published in Gazette of India dated 16<sup>th</sup> September, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.

- (Ixviii) S.O. 2517(E) published in Gazette of India dated 21<sup>st</sup> August, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4<sup>th</sup> April, 2011.
- (lxix) S.O. 2410(E) published in Gazette of India dated 7<sup>th</sup> August, 2013, rescinding the Notification No. S.O. 1289(E) dated 20<sup>th</sup> May, 2009.
- (lxx) S.O. 2411(E) published in Gazette of India dated 7<sup>th</sup> August, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxxi) S.O. 2145(E) published in Gazette of India dated 12<sup>th</sup> July, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4<sup>th</sup> April, 2011.
- (lxxii) S.O. 1488(E) published in Gazette of India dated 18<sup>th</sup> June, 2013, authorising the Special Land Acquisition Officer, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 37 & 37A in the State of Assam.
- (Ixxiii) S.O. 69(E) published in Gazette of India dated 7<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxiv) S.O. 8(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (lxxv) S.O. 1794(E) published in Gazette of India dated 9<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.

- (lxxvi) S.O. 1375(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (lxxvii) S.O. 1859(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (Ixxviii) S.O. 1810(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (lxxix) S.O. 68(E) published in Gazette of India dated 7<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (lxxx) S.O. 103(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxxi) S.O. 1222(E) published in Gazette of India dated 28<sup>th</sup> May, 2012, authorising the Special Land Acquisition Officer, Ariyalur District, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxxii) S.O. 141(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Poonamalee-Walajahpet Section) in the State of Tamil Nadu.

- (lxxxiii) S.O. 99(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (lxxxiv) S.O. 10(E) published in Gazette of India dated 2<sup>nd</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxxv) S.O. 2535(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extension (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (lxxxvi) S.O. 2647(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including Bypasses)(Trichy-Karur Section) in the State of Tamil Nadu.
- (Ixxxvii) S.O. 2547(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (Ixxxviii) S.O. 2769(E) published in Gazette of India dated 12<sup>th</sup> December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (lxxxix) S.O. 2479(E) published in Gazette of India dated 13<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extension (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xc) S.O. 2259(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xci) S.O. 267(E) published in Gazette of India dated 13<sup>th</sup> February, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (xcii) S.O. 2082(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (xciii) S.O. 1818(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (xciv) S.O. 1379(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (xcv) S.O. 2121(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C in the State of Tamil Nadu.
- (xcvi) S.O. 2489(E) published in Gazette of India dated 13<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xcvii) S.O. 2486(E) published in Gazette of India dated 13<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.

- (xcviii) S.O. 1806(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xcix) S.O. 2424(E) published in Gazette of India dated 10<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (c) S.O. 1797(E) published in Gazette of India dated 9<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (ci) S.O. 2092(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (cii) S.O. 104(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (ciii) S.O. 132(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (civ) S.O. 1557(E) published in Gazette of India dated 12<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (cv) S.O. 102(E) published in Gazette of India dated 20<sup>th</sup> January,
   2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (cvi) S.O. 1860(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (cvii) S.O. 2538(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (cviii) S.O. 2565(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (cix) S.O. 2464(E) published in Gazette of India dated 28<sup>th</sup> October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (cx) S.O. 2642(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (cxi) S.O. 2770(E) published in Gazette of India dated 12<sup>th</sup> December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (cxii) S.O. 2633(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.

- (cxiii) S.O. 2408(E) published in Gazette of India dated 7<sup>th</sup> August, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 701 to Border Road Organisation.
- (cxiv) S.O. 3049(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, directing that the Border Road Organisation exercise the function of development and maintenance of National Highway No. 44 (Agartala-Sabroom Section) in the State of Tripura.
- (cxv) S.O. 3050(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (cxvi) S.O. 3047(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 83 to National Highway Authority of India.
- (cxvii) S.O. 3048(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (cxviii) S.O. 2796(E) published in Gazette of India dated 16<sup>th</sup> September, 2013, making certain amendments in the Notification No. S.O. 1035(E) dated 7<sup>th</sup> May, 2010.
- (cxix) S.O. 2794(E) and S.O. 2794(E) published in Gazette of India dated 16<sup>th</sup> September, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (cxx) S.O. 415(E) published in Gazette of India dated 21<sup>st</sup> February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (cxxi) S.O. 1114(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 152 (Kaithal-Narwana Section) in the State of Haryana.

- (cxxii) S.O. 1448(E) published in Gazette of India dated 5<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.
- (cxxiii) S.O. 676(E) published in Gazette of India dated 13<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (cxxiv) S.O. 980(E) published in Gazette of India dated 17<sup>th</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (cxxv) S.O. 1560(E) published in Gazette of India dated 12<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (cxxvi) S.O. 872(E) published in Gazette of India dated 21<sup>st</sup> April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Bilaspur-Ner Chowk Section) in the State of Punjab.
- (cxxvii) S.O. 2777(E) published in Gazette of India dated 14<sup>th</sup> September, 2013, authorising the Special Land Acquisition Officer, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 22 in the State of Himachal Pradesh.
- (cxxviii) S.O. 617(E) published in Gazette of India dated 11<sup>th</sup> March, 2013, making certain amendments in the Notification No. S.O. 2241(E) dated 28<sup>th</sup> September, 2011.
- (cxxix) S.O. 1396(E) published in Gazette of India dated 31<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 71 (Haryana/Punjab Border to Jind Section) in the State of Haryana.
- (cxxx) S.O. 719(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Bilaspur to Ner Chowk Section) in the State of Himachal Pradesh.
- (cxxxi) S.O. 2216(E) published in Gazette of India dated 26<sup>th</sup> September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (cxxxii) S.O. 2596(E) published in Gazette of India dated 29<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (cxxxiii) S.O. 2088(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (cxxxiv) S.O. 2760(E) published in Gazette of India dated 8<sup>th</sup> December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (cxxxv) S.O. 2545(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.
- (cxxxvi) S.O. 2241(E) published in Gazette of India dated 28<sup>th</sup> September, 2011, authorising the Sub Divisional Officer (Civil), Solan, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 22 (Existing

- Chainage) (including bypass in District Solan and Shimla Section) in the State of Himachal Pradesh.
- (cxxxvii) S.O. 2179(E) published in Gazette of India dated 22<sup>nd</sup> September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Parwanoo-Solan Section) in the State of Himachal Pradesh.
- (cxxxviii) S.O. 656(E) published in Gazette of India dated 29<sup>th</sup> March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.
- (cxxxix) S.O. 1911(E) published in Gazette of India dated 21<sup>st</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (cxl) S.O. 1232(E) published in Gazette of India dated 16<sup>th</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (cxli) S.O. 756(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.
- (cxlii) S.O. 146(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (cxliii) S.O. 2304(E) published in Gazette of India dated 29<sup>th</sup> July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 152 (Narwana-Surewala Section) in the State of Haryana.

- (cxliv) S.O. 2542(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (cxlv) S.O. 2554(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (cxlvi) S.O. 908(E) published in Gazette of India dated 25<sup>th</sup> April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (cxlvii) S.O. 901(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (cxlviii) S.O. 570(E) published in Gazette of India dated 7<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Jind to Haryana/Punjab Border Section) in the State of Haryana.
- (cxlix) S.O. 714(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Parwanoo to Solan Section) in the State of Himachal Pradesh.
- (cl) S.O. 747(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 10 & 71 in the State of Haryana.
- (cli) S.O. 730(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (clii) S.O. 894(E) published in Gazette of India dated 1<sup>st</sup> April, 2013, authorising the Officer, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 (Ambala Bypass under Ambala to Kaithal Road) in the State of Haryana.
- (cliii) S.O. 2158(E) published in Gazette of India dated 22<sup>nd</sup> September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 Rohtak-Bawal Section) in the State of Haryana.
- (cliv) S.O. 2548(E) published in Gazette of India dated 11<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (clv) S.O. 2783(E) published in Gazette of India dated 14<sup>th</sup> December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (clvi) S.O. 2233(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (clvii) S.O. 3220(E) published in Gazette of India dated 23<sup>rd</sup> October, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (clviii) S.O. 3221(E) published in Gazette of India dated 23<sup>rd</sup> October,
   2013, making certain amendments in the Notification No. S.O.
   689(E) dated 4<sup>th</sup> April, 2011.

- (clix) S.O. 3223(E) published in Gazette of India dated 23<sup>rd</sup> October,
   2013, making certain amendments in the Notification No. S.O.
   1096(E) dated 4<sup>th</sup> August, 2005.
- (clx) S.O. 3245(E) published in Gazette of India dated 25<sup>th</sup> October, 2013, directing that the Border Road Organisation exercise the function of development and maintenance of National Highway No. 44 (Churaibari-Agartala Section) in the State of Tripura.
- (clxi) S.O. 3246(E) published in Gazette of India dated 25<sup>th</sup> October, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (clxii) S.O. 3401(E) published in Gazette of India dated 8<sup>th</sup> November, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 71 (Punjab/Haryna Border-Jind Rohtak Section) to National Highway Authority of India.
- (clxiii) S.O. 3402(E) published in Gazette of India dated 8<sup>th</sup> November,
   2013, making certain amendments in the Notification No. S.O.
   1096(E) dated 4<sup>th</sup> August, 2005.
- (clxiv) S.O. 3486(E) published in Gazette of India dated 26<sup>th</sup> November,
   2013, making certain amendments in the Notification No. S.O.
   1096(E) dated 4<sup>th</sup> August, 2005.
- (clxv) S.O. 3487(E) published in Gazette of India dated 26<sup>th</sup> November,
   2013, making certain amendments in the Notification No. S.O.
   1096(E) dated 4<sup>th</sup> August, 2005.
- (clxvi) S.O. 3490(E) published in Gazette of India dated 26<sup>th</sup> November, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 74 (Sitarganj-Utttrakhand/UP Border and Uttarakhand/P Border-Bareilly Section) to National Highway Authority of India.
- (clxvii) S.O. 3491(E) published in Gazette of India dated 26<sup>th</sup> November,
   2013, making certain amendments in the Notification No. S.O.
   1096(E) dated 4<sup>th</sup> August, 2005.

- (clxviii) S.O. 561(E) published in Gazette of India dated 7<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (clxix) S.O. 2518(E) published in Gazette of India dated 21<sup>st</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (clxx) S.O. 2566(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (clxxi) S.O. 2571(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (clxxii) S.O. 2584(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal-Sanchi Section) in the State of Madhya Pradesh.
- (clxxiii) S.O. 3042(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A)(Chhindwara to Chhindwara/Seoni District Border Section) in the State of Madhya Pradesh.
- (clxxiv) S.O. 1425(E) published in Gazette of India dated 4<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Amarwara to Chhindwar Section) in the State of Madhya Pradesh.

- (clxxv) S.O. 1717(E) published in Gazette of India dated 17<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj to Betul Section) in the State of Madhya Pradesh.
- (clxxvi) S.O. 1728(E) published in Gazette of India dated 17<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (clxxvii) S.O. 2024(E) published in Gazette of India dated 5<sup>th</sup> July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Betul/Chhindwara District Border to Chhindwara Section) in the State of Madhya Pradesh.
- (clxxviii) S.O. 2370(E) published in Gazette of India dated 6<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Panikoili-Remuli Section) in the State of Odisha.
- (clxxix) S.O. 2449(E) published in Gazette of India dated 13<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Birmtrapur-Barkote Section) in the State of Odisha.
- (clxxx) S.O. 2578(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (clxxxi) S.O. 2567(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (clxxxii) S.O. 2579(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (clxxxiii) S.O. 2580(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrappur-Barkote Section) in the State of Odisha.
- (clxxxiv) S.O. 3019(E) published in Gazette of India dated 4<sup>th</sup> October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora-Sambalpur Section) in the State of Odisha.
- (clxxxv) S.O. 2974(E) published in Gazette of India dated 1<sup>st</sup> October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (clxxxvi) S.O. 3267(E) published in Gazette of India dated 28<sup>th</sup> October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Bhubaneswar-Kolkata Section) in the State of Odisha.
- (clxxxvii) S.O. 2347(E) published in Gazette of India dated 2<sup>nd</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (clxxxviii) S.O. 1976(E) published in Gazette of India dated 2<sup>nd</sup> July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (clxxxix) S.O. 3076(E) published in Gazette of India dated 9<sup>th</sup> October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Panikoili-Remuli Section) in the State of Odisha.

- (cxc) S.O. 2767(E) published in Gazette of India dated 14<sup>th</sup> September,
   2013, regarding acquisition of land for building, maintenance,
   management and operation of National Highway No. 6
   (Bahargora-Sambalpur Section) in the State of Odisha.
- (cxci) S.O. 3114(E) published in Gazette of India dated 17<sup>th</sup> October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (cxcii) S.O. 2944(E) published in Gazette of India dated 30<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (cxciii) S.O. 3020(E) published in Gazette of India dated 4<sup>th</sup> October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (cxciv) S.O. 2907(E) published in Gazette of India dated 25<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (cxcv) S.O. 2768(E) published in Gazette of India dated 14<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (cxcvi) S.O. 2769(E) published in Gazette of India dated 14<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (cxcvii) S.O. 2743(E) published in Gazette of India dated 11<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (cxcviii) S.O. 2581(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkot Section) in the State of Odisha.
- (cxcix) S.O. 2582(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (cc) S.O. 2781(E) published in Gazette of India dated 14<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkote Section) in the State of Odisha.
- (cci) S.O. 2773(E) published in Gazette of India dated 14<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (ccii) S.O. 2740(E) published in Gazette of India dated 11<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (cciii) S.O. 2942(E) published in Gazette of India dated 30<sup>th</sup> September, 2013, making certain amendments in the Notification No. S.O. 1221(E) dated 28<sup>th</sup> May, 2012.
- (cciv) S.O. 2636(E) published in Gazette of India dated 29<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Khed-Sinnar Section) in the State of Maharashtra.
- (ccv) S.O. 2489(E) published in Gazette of India dated 19<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 211 in the State of Maharashtra.
- (ccvi) S.O. 2672(E) published in Gazette of India dated 5<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Jalgaon-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (ccvii) S.O. 2586(E) published in Gazette of India dated 23<sup>rd</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 211 (Yedshi-Aurangabad Section) in the State of Maharashtra.
- (ccviii) S.O. 1450(E) published in Gazette of India dated 5<sup>th</sup> June, 2013, containing corrigendum to the Notification No. S.O. 795(E) dated 26<sup>th</sup> April, 2011.
- (ccix) S.O. 1417(E) published in Gazette of India dated 4<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Panvel-Indapur Section) in the State of Maharashtra.
- (ccx) S.O. 2242(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxi) S.O. 1228(E) published in Gazette of India dated 28<sup>th</sup> May, 2012, making certain amendments in the Notification No. S.O. 219(E) dated 13<sup>th</sup> March, 2001.
- (ccxii) S.O. 2200(E) published in Gazette of India dated 18<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (ccxiii) S.O. 2128(E) published in Gazette of India dated 11<sup>th</sup> July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (at

- Airport Junction in Pallavaram Village, Cantonment Pallavaram and Meenambakkam Villages in Alandur Taluk, Kanchipuram District) in the State of Tamil Nadu.
- (ccxiv) S.O. 2379(E) published in Gazette of India dated 6<sup>th</sup> August, 2013, making certain amendments in the Notification No. S.O. 3086(E) dated 3<sup>rd</sup> December, 2009.
- (ccxv) S.O. 1465(E) published in Gazette of India dated 4<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxvi) S.O. 1896(E) published in Gazette of India dated 17<sup>th</sup> August, 2013, making certain amendments in the Notification No. S.O. 1748(E) dated 11<sup>th</sup> October, 2006.
- (ccxvii) S.O. 1796(E) published in Gazette of India dated 9<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxviii) S.O. 2201(E) published in Gazette of India dated 18<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxix) S.O. 2116(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, making certain amendments in the Notification No. S.O. 1377(E) dated 18<sup>th</sup> June, 2012.
- (ccxx) S.O. 1329(E) published in Gazette of India dated 15<sup>th</sup> June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxxi) S.O. 1478(E) published in Gazette of India dated 4<sup>th</sup> July, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxxii) S.O. 159(E) published in Gazette of India dated 14<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 211 (Yedshi-Aurangabad Section) in the State of Maharashtra.
- (ccxxiii) S.O. 1272(E) published in Gazette of India dated 21<sup>st</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 211 (Aurangabad-Dhule Section) in the State of Maharashtra.
- (ccxxiv) S.O. 1342(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Amravati-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (ccxxv) S.O. 1419(E) published in Gazette of India dated 4<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Kamptee-Kanhan Bypass to Nagpur-Hyderabad Section) in the State of Maharashtra.
- (ccxxvi) S.O. 748(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon to Dhule Section) in the State of Maharashtra.
- (ccxxvii) S.O. 764(E) published in Gazette of India dated 18<sup>th</sup> March, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 222 in the State of Maharashtra.
- (ccxxviii) S.O. 1753(E) published in Gazette of India dated 19<sup>th</sup> June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hattur-

- Maharashtra/Karnataka Border Section) in the State of Maharashtra.
- (ccxxix) S.O. 1341(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (ccxxx) S.O. 712(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Jalgaon-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (ccxxxi) S.O. 526(E) published in Gazette of India dated 6<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Maharashtra Section) in the State of Maharashtra.
- (ccxxxii) S.O. 723(E) published in Gazette of India dated 15<sup>th</sup> March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 211 (Aurangabad, Jalgaon and Dhule Section) in the State of Maharashtra.
- (ccxxxiii) S.O. 1340(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Amravati-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (ccxxiii) to (ccxxxvi) of (48) above.
- (50) A copy of the National Highways Authority of India (Recruitment, Seniority and Promotion) Third Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. NHAI/11011/17/2012-HR.I (Vol.XV) in Gazette of India dated 21<sup>st</sup> June, 2013, under Section 37 of the National Highways Authority of India Act, 1988.

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2012-2013.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2012-2013.
- (53) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2012-2013.
  - (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (54) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2012-2013.
  - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the

- Coffee Board, Bangalore, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2012-2013.
- (56) A copy of the Ammonium Nitrate (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 469(E) in Gazette of India dated 9<sup>th</sup> July, 2013 under sub-section (8) of Section 18 of the Explosives Act, 1884.
- (57) A copy of the Boiler Appeal Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 711(E) in Gazette of India dated 28<sup>th</sup> October, 2013 under sub-section (2) of Section 28A of the Boilers Act, 1923.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2012-2013.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2012-2013.

- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2012-2013.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2012-2013.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2012-2013.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) A copy of Notification No. G.S.R.655(E) (Hindi and English versions) published in Gazette of India dated 25<sup>th</sup> September, 2013, designating Shri Jaikant Singh, Additional Director General of Foreign Trade as authorised officer for the purpose of the Rule 3(1) of the Safe guard Measures (Quantitative Restrictions) Rules, 2012, issued under Foreign Trade (Development and Regulation) Act, 1992.

- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2012-2013.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2012-2013.

# 6. Reports of Committee on Public Undertakings

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) 29<sup>th</sup> Report on Food Corporation of India partially based on C&AG Report No. 7 of 2013 (Performance Audit) on storage management and movement of food grains in Food Corporation of India.
- (2) 30<sup>th</sup> Report on Airports Authority of India Limited regarding unauthorised withdrawal from the Escrow Account held in fiduciary capacity on behalf of the Government of India by Mumbai International Airports Limited based on Audit Para No. 2.5 of Report No. 3 of 2011-12 of Comptroller and Auditor General of India.
- (3) 31<sup>st</sup> Report on Action Taken by the Government on the Observations / Recommendations contained in the 25<sup>th</sup> Report on Pawan Hans Limited.

## 7. Statements by Ministers

- (1) The Minister of Defence laid a Statement (Hindi and English versions) correcting the reply to Starred Question No. 144 given on 16 December, 2013 asked by Sarvashri Yashvir Singh and Neeraj Shekhar, MPs regarding 'Irregularities in Defence Deals'.
- (2) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries on behalf of the Minister of Agriculture and Minister of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 46<sup>th</sup> Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.
- (3) The Minister of State in the Ministry of Labour and Employment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 35<sup>th</sup> Report of the Standing Committee on Labour on Demands for Grants (2013-14), pertaining to the Ministry of Labour and Employment.
- (4) The Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the following reports of the Standing Committee on Commerce, pertaining to the Ministry of Commerce and Industry:
  - (i) 103<sup>rd</sup> Report on `Export of Food Grains Premium Non-Basmati Rice and Wheat'.
  - (ii) 104<sup>th</sup> Report on `Export Promotion of Agricultural and Processed Food Product'.

## 8. Motion for Election to the Spices Board

Dr. E.M. Sudarsana Natchiappan on behalf of Shri Anand Sharma moved the following motion :-

"That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986 read with sub-rule 4(1) and rule 5 of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of Spices Board subject to other provisions of the said Act and the rules made thereunder."

The motion was adopted.

### \*12.11 P.M.

#### 9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P.L. Punia regarding need to set up a bench of Allahabad High Court in Western Uttar Pradesh.
- (2) Smt. Shruti Choudhury regarding need to provide stoppage of trains in Bhiwani and Mahendragarh districts, Haryana.
- (3) Dr. Charles Dias regarding need to provide sufficient financial support for establishment of Cancer Treatment and Research Centre at Cochin, Kerala.
- (4) Shri Jai Prakash Agarwal regarding need to take urgent remedial measures to minimize air pollution in the country.
- (5) Shri Avtar Singh Bhadana regarding need to undertake construction of an under-bridge at the site of existing over-bridge at Sarai Khawaja, an overbridge on NH-2 at Bamani Khera and construction of roads under Pradhan Mantri Gram Sadak Yojana from Tigaon to Jasana and Mundkati to Hasanpur in Faridabad Parliamentary Constituency, Haryana.

- (6) Mohd. Asrarul Haque regarding need to augment railway services in Kisanganj Parliamentary Constituency in Bihar.
- (7) Shri Devji M. Patel regarding need to expedite the construction of Mahi Bajaj Sagar Project in Banswara, Rajasthan.
- (8) Shri Rakesh Sachan regarding need to provide funds for drinking water schemes and connecting villages through roads under Pradhan Mantri Gram Sadak Yojana in Fatehpur district, Uttar Pradesh.
- (9) Dr. Baliram regarding need to expand width of the over bridge on level crossing, construction of second and third railway platforms at Azamgarh railway station and provide stoppage of Kaifiyat Express train at Farihan and Saraimeer in Azamgarh, Uttar Pradesh.
- (10) Shri Purnmasi Ram regarding need to start second phase of Rajiv Gandhi Grameen Vidyutikaran Yojana in Gopalganj Parliamentary Constituency, Bihar and also to include new villages of the area under the scheme.
- (11) Dr. Ratna De Nag regarding need to stop brain-drain of doctors to ensure health care to the poor patients in the rural areas.
- (12) Shri P.R. Natarajan regarding need to take punitive steps to ensure strict adherence to rules and guidelines regarding free treatment of poor patients at private corporate hospitals/charitable hospitals availing government concessions in the country.
- (13) Shri Bhartruhari Mahtab regarding need for upward revision of royalty on iron ore and imposition of Mineral Resources Rent Tax on surplus rent received by miners.

#### 12.11 P.M.

(Due to interruptions Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 11<sup>th</sup> February, 2014.)

S. BAL SHEKAR, Secretary-General.

<sup>\*</sup>From 12.08 P.M. to 12.11 P.M., Member raised matters of urgent public importance.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, February 11, 2014/Magha 22, 1935 (Saka)

No. 350

#### 11.00 A.M.

## 1. Reference by Speaker

The Speaker made reference to the loss of lives of about ten persons including women and children and several others missing due to capsizing of a motorboat in the Hirakud Dam reservoir in Sambalpur, Odisha on 9 February, 2014.

She also made reference to the loss of lives of sixteen people and injuries to three others due to collision of a truck with a car near Malda, West Bengal on 11 February, 2014.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.02 A.M.

# 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 281–300 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3079–3308 would be printed in the Official Report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

#### 12.00 Noon

# 3. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received four notices of Motion of No-Confidence in the Council of Ministers from Sarvashri L. Rajagopal, M. Rajamohan Reddy, Sabbam Hari and Konakalla Narayana Rao. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

#### 12.01 P.M.

# 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (4) of Section 3 of the Commissions of Inquiry Act, 1952:-
  - (i) First Report of the Justice M. B. Shah Commission of Inquiry on illegal mining of iron and manganese ores (Volumes I, II, II/A, III, IV & V) in the State of Odisha-June, 2013.
  - (ii) Memorandum of Action taken on the above Report.
  - (2) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Culture Centre, Dimapur, for the year 2012-2013, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Culture Centre, Dimapur, for the year 2012-2013.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2011-2012,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2012-2013.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2012-2013.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2012-2013.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2012-2013.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2012-2013.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2012-2013.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential commodities Act, 1955:-
  - (i) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2013 published in Notification No. S.O. 2927(E) in Gazette of India dated 27<sup>th</sup> September, 2013.

- (ii) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment) Order, 2013 published in Notification No. S.O. 3543(E) in Gazette of India dated 29<sup>th</sup> November, 2013.
- (iii) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2014 published in Notification No. S.O. 77(E) in Gazette of India dated 10<sup>th</sup> January, 2014.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2012-2013.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2011-2012, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2012-2013.
  - (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) A copy of the New Delhi Municipal Council (Drainage) Bye-Laws, 2012 (Hindi and English versions) published in Notification No. F. 4/3/2007/UD/MB/ 13393 in Delhi Gazette dated 23<sup>rd</sup> October, 2012 under Section 389 of the New Delhi Municipal Council Act, 1994, together with a corrigendum thereto published in Notification No. F. 4/3/2007/UD/MB/17550 dated 10<sup>th</sup> September, 2013.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-
  - (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. 13/17/2002/HP-I/Estt./3445 to 3448 in Delhi Gazette dated 24<sup>th</sup> September, 2013.
  - (ii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules,
     2013 published in Notification No. 13/3/2004/HP-I/Estt./3449 to 3452
     in Delhi Gazette dated 24<sup>th</sup> September, 2013.
  - (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. 13/38/2009/HP-I/Estt./3522 to 3525 in Delhi Gazette dated 22<sup>nd</sup> October, 2013.
- (22) A copy each of the following papers (Hindi and English versions):-
  - (i) Fourth Annual Report of the National Commission for Scheduled Castes, New Delhi, for the period from May, 2007 to November, 2009 and supplementary to Fourth Report covering the period from December, 2009 to May, 2010.

- (ii) Explanatory Memorandum on the Fourth Annual Report of the National Commission for Scheduled Castes, New Delhi, for the period from May, 2007 to May, 2010.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Foundation, New Delhi, for the years 1992-1993 to 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Foundation, New Delhi, for the years 1992-1993 to 2011-2012.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities Act, 1989, for the year 2012.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Rules, 2013(Hindi and English versions) published in Notification No. G.S.R. 776(E) in Gazette of India dated 12<sup>th</sup> December, 2013 under sub-section (3) of Section 36 of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund

- Organisation, Dhanbad, for the year 2012-2013.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-
  - (i) The Border Security Force, Engineering (Civil) Combatant (Group 'B' posts) Recruitment Rules, 2013 published in Notification No. G.S.R. 642(E) in Gazette of India dated 19<sup>th</sup> September, 2013.
  - (ii) The Border Security Force, Headquarters, Senior Gestentner Operator (Group 'C' post), Recruitment Rules, 2013 published in Notification No. G.S.R. 721(E) in Gazette of India dated 1<sup>st</sup> November, 2013.
  - (iii) The Border Security Force Engineering Set up (Civil) Combatant (Group 'C' posts) Recruitment Rules, 2013 published in Notification No. G.S.R. 739(E) in Gazette of India dated 19<sup>th</sup> November, 2013.
  - (iv) The Border Security Force, Air Wing Officers (Group 'A' Combatised posts) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 643(E) in Gazette of India dated 19<sup>th</sup> September, 2013.
- (34) A copy each of the following Notifications (Hindi and English versions) under Section 167 of the Assam Rifles Act, 2006:-
  - (i) The Assam Rifles Warrant Officer (Radio Mechanic), Group 'C' Combatised posts, Recruitment Rules, 2012 published in Notification No. G.S.R. 208 in Gazette of India dated 18<sup>th</sup> August, 2012.
  - (ii) The Assam Rifles Radio Mechanic, Group 'B' posts Recruitment Rules, 2013 published in Notification No. G.S.R. 152 in Gazette of India dated 15<sup>th</sup> June, 2013.

- (iii) The Assam Rifles, Pharmacist, Group 'C' Combatised post, Recruitment Rules, 2013 published in Notification No. G.S.R. 55 in Gazette of India dated 2<sup>nd</sup> March, 2013.
- (iv) The Assam Rifles Warrant Officer (General Duty) Group 'C' Combatised post Recruitment Rules, 2012 published in Notification No. G.S.R. 142 in Gazette of India dated 16<sup>th</sup> June, 2012.
- (v) The Assam Rifles Tradesman (Group 'C' Combatised posts)
  Recruitment Rules, 2013 published in Notification No. G.S.R. 142 in
  Gazette of India dated 1<sup>st</sup> June, 2013.
- (vi) The Assam Rifles (Para Medical Cadre) Group 'C' posts, Recruitment Rules, 2013 published in Notification No. G.S.R. 205 in Gazette of India dated 24<sup>th</sup> August, 2013.
- (vii) The Assam Rifles, Naib Subedar (General Duty), Group 'B' Combatised post Recruitment Rules, 2013 published in Notification No. G.S.R. 672(E) in Gazette of India dated 5<sup>th</sup> October, 2013.
- (viii) The Assam Rifles Warrant Officer (Personal Assistant) Recruitment Rules, 2013 published in Notification No. G.S.R. 78 in Gazette of India dated 6<sup>th</sup> April, 2013.
- (ix) The Assam Rifles Havildar (Clerk) Recruitment Rules, 2013 published in Notification No. G.S.R. 79 in Gazette of India dated 6<sup>th</sup> April, 2013.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2012-2013.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 22 of the Central Industrial Security Force Act, 1968:-
  - (i) The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2013 published in Notification No. G.S.R.783(E) in Gazette of India dated 18<sup>th</sup> December, 2013.
  - (ii) The Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Executive) Recruitment Rules, 2013 published in Notification No. G.S.R.788(E) in Gazette of India dated 24<sup>th</sup> December, 2013.
- (38) A copy of the Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' and 'C' Posts), Recruitment (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 712(E) in Gazette of India dated 30<sup>th</sup> October, 2013 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2012-2013.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry

- Processing Board, New Delhi, for the year 2012-2013.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2012-2013.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2012-2013.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- National Council for Cooperative Training, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2012-2013.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2012-2013.
  - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2012-2013.

- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 9 of the Insecticides Act, 1968:-
  - (i) S.O. 3554(E) published in Gazette of India dated 2<sup>nd</sup> December, 2013, regarding restoration of all certificates of Registration granted under Section 9(4) of the Insecticides Act, 1968 for Chlorpyriphos 50% + Cypermethrin 5% EC Formulation.
  - (ii) S.O. 2934(E) published in Gazette of India dated 27<sup>th</sup> September, 2013, regarding restoration of certificate of Registration M/s Gharda Chemicals Limited for Chlorpyriphos 50% + Cypermethrin 5% EC Formulation.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2012-2013.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2012-2013.
  - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2012-2013, alongwith Audited

- Accounts and comments of the Comptroller and Auditor General thereon.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2007-2008.
  - (ii) A copy of the Explanatory Memorandum (Hindi and English versions) on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2007-2008.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2012-2013.
- (60) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (1) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 25 of 2013)-Compliance Audit Report (Volume II), for the year ended March, 2013.
  - (2) Report of the Comptroller and Auditor General of India-Union Government (No. 27 of 2013)-Performance Audit of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), Ministry of Power.

# 5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the following Reports (Hindi and English versions):-

- (1) 33<sup>rd</sup> Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in the 21<sup>st</sup> Report (Fifteenth Lok Sabha) on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in National Aviation Company of India Limited (NACIL)" pertaining to the Ministry of Civil Aviation.
- (2) 34<sup>th</sup> Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in United Bank of India and credit facilities provided by the Bank to them" pertaining to the Ministry of Finance, Department of Financial Services.

# **6.** Reports of Committee on Government Assurances

Shri Bijoy Handique presented the following Reports (Hindi and English versions):-

- (1) 36<sup>th</sup> Report regarding requests for dropping of assurances.
- (2) 37<sup>th</sup> Report regarding requests for dropping of assurances.
- (3) 38<sup>th</sup> Report regarding review of pending assurances pertaining to the Ministry of New and Renewable Energy.

# 7. Report of Standing Committee on Agriculture

Shri Basudeb Acharia presented the 57<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Agriculture on 'National Institute of Food Technology, Entrepreneurship and Management' pertaining to Ministry of Food Processing Industries.

## 8. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 29<sup>th</sup> Report of the Standing Committee on Consumer Affairs, Food and Public Distribution, pertaining to the Ministry of Consumer Affairs, Food and Public Distribution.
- (2) The Minister of Coal laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27<sup>th</sup> Report of the Standing Committee on Coal and Steel (15th Lok Sabha), pertaining to the Ministry of Coal.
- (3) The Minister of Mines on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 35<sup>th</sup> Report of the Parliamentary Standing Committee on Chemicals and Fertilizers (Department of Pharmaceuticals) on the Demands for Grants for the year 2013–14, pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

### 9. Government Bill – Introduced

The Acquisition of Certain Area in Mumbai for Dr. Bhimrao Ambedkar Memorial Bill, 2014

#### \*12.11 P.M.

#### **Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Satpal Maharaj regarding need to take steps to implement reservation policy on economic basis.
- (2) Shri R. Dhruvanarayana regarding need to upgrade Mysore-Bannur-Malavali, Kollegal-Mettur-Salem and Nanjangud-Chamarajanagar State Highways in Chamarajanagar parliamentary constituency in Karnataka into National Highways.
- (3) Shri Ponnam Prabhakar regarding need to implement welfare schemes for powerloom sector in Siricilla, Andhra Pradesh.
- (4) Shri K. Sudhakaran regarding need to review the decision to suspend the Community College Scheme of Indira Gandhi National Open University.
- (5) Shri Suresh Kalmadi regarding need to release the Central Government's share towards the cost of Metro project on Vanaz - Ramwadi Corridor in Pune, Maharashtra.
- (6) Shri Ijyaraj Singh regarding need to undertake reconstruction of bridge on Chambal river in Kota Parliamentary constituency, Rajasthan and also provide necessary funds for the purpose.
- (7) Shri Manicka Tagore regarding need to set up Coir Park at Villuppuram district in Tamil Nadu.
- (8) Shri Yogi Adityanath regarding need to set up a new unit of Fertilizers Corporation of India Limited in Gorakhpur, Uttar Pradesh.
- (9)Smt. Mala Rajya Laxmi Shah regarding need to send a central team to assess the impending danger to Badrinath Temple by landslide in Chamoli district, Uttarakhand.
- Dr. Mahendrasinh P. Chauhan regarding need to permit farmers to lay water (10)pipe lines beneath the railway lines free of any charges by railway department.

<sup>\*</sup>From 12.09 P.M. to 12.11 P.M., Member raised matters of urgent public importance.

- (11) Shri Rajendra Agrawal regarding need to take necessary steps to accelerate the process for implementation of high-speed rail project between Delhi and Meerut.
- (12) Shri Shailendra Kumar regarding need to undertake construction of roads from Jethwara to Lalgopalganj and Kunda Tehsil to Khanwari in Kaushambi Parliamentary Constituency under Central Road Funds in Uttar Pradesh.'
- (13) Prof. Saugata Roy regarding need to put a moratorium on payment of interest on debt and debt restructuring of loans of West Bengal government.
- (14) Smt. J. Helen Davidson regarding need to ease the criterion of land area required to set up a 100 bedded ESI hospital in the premises of medical college in Kanyakumari, Tamil Nadu.
- (15) Shri S. Semmalai regarding need to enhance the retirement age of employees of SAIL Refractory Company Limited, Salem in Tamil Nadu from 58 to 60 years.
- (16) Shri P. Lingam regarding need to review the decision to exclude 'construction of drains' from the list of works permitted to be implemented through MPLAD Scheme.
- (17) Dr. Raghuvansh Prasad Singh regarding need to look into the demands of people belonging to various castes in Bihar for their inclusion in the lists of Scheduled Castes and Scheduled Tribes.
- (18) Smt. Putul Kumari regarding need to provide stoppage of goods trains at Railway station in Banka district, Bihar and set up warehouse at the station for giving impetus to business in the area.

#### 12.11 P.M.

(Due to interruptions Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 12<sup>th</sup> February, 2014.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, February 12, 2014/Magha 23, 1935 (Saka)

No. 351

#### 11.00 A.M.

## 1. Starred Questions

Starred Question No. 301 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 302–320 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 3309–3315, 3317–3532 and 3534–3538 were laid were laid on the Table.

### 12.00 Noon

# 3. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received three notices of Motion of No-Confidence in the Council of Ministers from Sarvashri R. Sambasiva Rao, Modugula Venu Gopala Reddy and M. Rajamohan Reddy. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

#### 12.01 P.M.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. O.N. 3(E) (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> January, 2014, making certain amendments in Schedule-II and Schedule-XXVIII of the Delimitation of Parliamentary and Assembly Constituencies Order, 2008, relating to the State of Uttar Pradesh to give adequate representation to the Scheduled Castes and Scheduled Tribes as envisaged in the Constitution under sub-section (3) of Section 6 of the Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Ordinance, 2013.
  - (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2012-2013.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth and Fifteenth Lok Sabhas:-

# THIRTEENTH LOK SABHA

1. Statement No. 35 Tenth Session, 2002

## **FOURTEENTH LOK SABHA**

2.	Statement No. 29	Third Session, 2004
3.	Statement No. 29	Fourth Session, 2005
4.	Statement No. 29	Seventh Session, 2006
5.	Statement No. 25	Ninth Session, 2006
6.	Statement No. 22	Thirteenth Session, 2008
7.	Statement No. 16	Fifteenth Session, 2009

# FIFTEENTH LOK SABHA

8.	Statement No. 18	Second Session, 2009
9.	Statement No. 16	Third Session, 2009
10.	Statement No. 16	Fourth Session, 2010
11.	Statement No. 13	Fifth Session, 2010
12.	Statement No. 12	Sixth Session, 2010
13.	Statement No. 10	Seventh Session, 2011
14.	Statement No. 10	Eighth Session, 2011
15.	Statement No. 9	Ninth Session, 2011
16.	Statement No. 8	Tenth Session, 2012
17.	Statement No. 6	Eleventh Session, 2012
18.	Statement No. 5	Twelfth Session, 2012
19.	Statement No. 4	Thirteenth Session, 2013
20.	Statement No. 2	Fourteenth Session, 2013

- (6) A copy of the Notification No. S.O. 119(E) (Hindi and English versions) published in Gazette of India dated 16<sup>th</sup> January, 2014, notifying the 16<sup>th</sup> day of January, 2014 as the date on which the provisions of the Lokpal and Lokayuktas Act, 2013 shall come into force issued under sub-section (4) of Section 1 of the said Act.
- (7) A copy of the Search Committee (Constitution, Terms and Conditions of appointment of members and the manner of selection of Panel of Names for appointment of Chairperson and Members of Lokpal) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 31(E) in Gazette of India

dated 24<sup>th</sup> December, 2013 under Section 61 of the Lokpal and Lokayuktas Act, 2013.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2012-2013, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2012-2013.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2012-2013.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2012-2013.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2012-2013.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Warangal, Warangal, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Warangal, Warangal, for the year 2012-2013.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2012-2013.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Raipur, Raipur, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Raipur, Raipur, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Institute of Technology Raipur, Raipur, for the year 2012-2013.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2012-2013.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2012-2013.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2012-2013.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2012-2013.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, National Institute of Technology Meghalaya, Shillong, for the years 2010-2011 and 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the years 2010-2011 and 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the years 2010-2011 and 2011-2012.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2012-2013.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Puducherry, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Puducherry, for the year 2011-2012.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the

- Maulana Azad National Institute of Technology, Bhopal, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2012-2013.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Cachar, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Cachar, for the year 2012-2013.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2012-2013 along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2012-2013.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2012-

- 2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2012-2013.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2012-2013.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2012-2013.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (45) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2012-2013.
- (46) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority, New Delhi, for the year 2012-2013.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) A copy of the Recruitment of Lower Division Clerk-cum-Typist (English/Hindi), 2011 (Revised) (Hindi and English versions) published in

Notification No. G.S.R. 789(E) in Gazette of India dated 24<sup>th</sup> December, 2013 under Section 58 of the Delhi Development Act, 1957.

- (49) A copy of the Notification No. S.O. 1(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> January, 2014, notifying charges for availing Additional Floor Area ratio in respect of farmhouses in the Low Density Residential Area policy published vide Notification No. S.O. 1199(E) dated 10<sup>th</sup> May, 2013, issued under Section 57 of the Delhi Development Act, 1957.
- (50) A copy of the Notification No. S.O. 3598(E) (Hindi and English versions) published in Gazette of India dated 7<sup>th</sup> December, 2013, containing corrigendum to the Notification No. S.O. No. 2272(E) dated 21<sup>st</sup> September, 2012 under Section 57 of the Delhi Development Act, 1957.
- (51) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (52) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

# 5. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the 38<sup>th</sup> Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 6. Report of Committee on Petitions

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) 33<sup>rd</sup> Report on the representation received from Shri Nishikant N. Bhojane regarding: Misinterpretation of O.M. dated 18.5.2012 issued by the Ministry of Environment & Forests.
- (2) 34<sup>th</sup> Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in 26<sup>th</sup> Report (14th Lok Sabha) of the Committee on the representation received from Shri B.K. Singh, General Secretary, Koyala Khadan Shikshak Morcha and forwarded by Shri George Fernandes, Ex-MP, Lok Sabha regarding: Grant of Higher Pay Scales to the teachers of Colliery Schools.

## 7. Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the 38<sup>th</sup> Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 8. Reports of Standing Committee on Information Technology

Dr. (Prof.) Thockchom Meinya presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) 52<sup>nd</sup> Report of the Standing Committee on Information Technology (2013-14) on the subject 'Cyber Crime, Cyber Security and Right to Privacy' relating to Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (2) 53<sup>rd</sup> Report of the Standing Committee on Information Technology (2013-14) on the subject 'Norms for setting up of telecom towers, its harmful effects and setting up of security standards in expansion of telecom facilities' relating to Ministry of Communications and Information Technology (Department of Telecommunications).

# **9.** Report of Standing Committee on Defence

Shri Raj Babbar presented the 21<sup>st</sup> Report (Hindi and English versions) of the Standing Committee on Defence on Action Taken by the Government on the Recommendations/Observations contained in the 16<sup>th</sup> Report (Fifteenth Lok Sabha) on 'Critical Review of Functioning of Sainik Schools'.

## 10. Statement of Standing Committee on Defence

Shri Raj Babbar laid on the table the Statement (Hindi and English versions) showing further Action Taken by the Government on the Recommendations/Observations contained in Chapter – I of the 17<sup>th</sup> Report of the Standing Committee on Defence (15<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Recommendations/Observations contained in the 13<sup>th</sup> Report of the Committee (15<sup>th</sup> Lok Sabha) on 'Performance of Coast Guard Organisation'.

# 11. Report of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the 44<sup>th</sup> Report (Hindi and English versions) on Action Taken by the Government on the Observations/ Recommendations contained in the 39<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Pricing of Fertilizers' of Department of Fertilizers of the Standing Committee on Chemicals and Fertilizers (2013-14).

## 12. Statements by Ministers

- (1) The Minister of Tribal Affairs and Minister of Panchayati Raj laid a statement (Hindi and English versions) regarding constitution of a Task Force to address the issues regarding scheduling of communities as Scheduled Tribes and related matters.
- (2) The Minister of State in the Ministry of Urban Development on behalf of the Minister of Housing and Urban Poverty Alleviation laid a statement

(Hindi and English versions) regarding the status of implementation of recommendations contained in the 25<sup>th</sup> Report of the Standing Committee on Urban Development on Demands for Grants (2013-14), pertaining to the Ministry of Housing and Urban Poverty Alleviation.

\*(3) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Planning laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 69th and 77th Reports of the Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Ministry of Planning.

#### 12.06 P.M.

# 13. The Interim Budget (Railways) - 2014-15

\*Shri Mallikarjun Kharge presented the Interim Railway Budget for 2014–15.

## 14. Supplementary Demands for Grants (Railways) - 2013-14

Shri Mallikarjun Kharge presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 2013–14.

#### 12.21 P.M.

#### 15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Amarnath Pradhan regarding need to set up a new Kendriya Vidyalaya at Sambalpur in Odisha.
- (2) Shri M. Krishnaswamy regarding need to declare and develop Gingee town in Villupuram district in Tamil Nadu as a tourist centre.

<sup>\*</sup>At 12.20 P.M.

<sup>&</sup>lt;sup>#</sup>He also laid part of his speech on the Table.

- (3) Shri Gopal Singh Shekhawat regarding need to provide stoppage of trains at Beawar railway station in Rajsamand parliamentary constituency, Rajasthan.
- (4) Shri M.I. Shanavas regarding need to address the problems of rubber farmers distressed due to steep fall in procurement price of rubber.
- (5) Shri Ravindra Kumar Pandey regarding need to impress upon Damodar Valley Corporation to undertake development works under its Corporate Social Responsibility Programme in Chandrapura, Bokaro and Konar dam area in Jharkhand.
- (6) Shri Ganesh Singh regarding need to frame a National Crop Insurance Scheme providing a better insurance cover to farmers in the country.
- (7) Shri Nishikant Dubey regarding need to include people belonging to Khetauri, Ghatwal-Ghatwar and other communities of Santhal Pargana region in Jharkhand in the list of Scheduled Tribes.
- (8) Shri Raosaheb Danve Patil regarding need to frame a national policy for the welfare of the farmers in the country.
- (9) Shri Sudarshan Bhagat regarding need to enact stringent laws to tide over the menace of human trafficking in the country.
- (10) Dr. Mehboob Beg regarding need to ensure payment of rent and compensation for land and fruit bearing orchards respectively in Anantnag Parliamentary Constituency, Jammu & Kashmir.

## 12.21 P.M.

(Due to interruptions Lok Sabha adjourned till 11.00 A.M. on Thursday, the 13<sup>th</sup> February, 2014.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, February 13, 2014/Magha 24, 1935 (Saka)

No. 352

#### 11.00 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri Sita Ram Singh, member of the Fourteenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.05 A.M.

# 2. Starred Question

Starred Question No. 321 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 322-340 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 3539–3768 were laid were laid on the Table.

#### 12.00 Noon

### 4. Government Bill – Introduced

The Andhra Pradesh Reorganisation Bill, 2014

(Due to interruptions, Lok Sabha adjourned at 12.02 P.M. and re-assembled at 2.00 P.M.).

#### 2.00 P.M.

## 5. Suspension of members from the service of the House under Rule 374A

The Speaker named the following members and they stood automatically suspended from the service of the House for five consecutive sittings of the House, *i.e.*, 13, 17, 18, 19 and 20 February, 2014 under Rule 374A:-

- 1. Shri Sabbam Hari
- 2. Shri Anantha Venkatarami Reddy
- 3. Dr. Niramalli Sivaprasad
- 4. Shri Rayapati Sambasiva Rao
- 5. Shri Nimmala Kristappa
- 6. Shri Y.S. Jagan Mohan Reddy
- 7. Shri Modugula Venugopala Reddy
- 8. Shri S.P.Y. Reddy
- 9. Shri Konakalla Narayana Rao
- 10. Shri M. Rajamohan Reddy
- 11. Shri Magunta Sreenivasulu Reddy
- 12. Shri V. Aruna Kumar
- 13. Shri A. Sai Pratap
- 14. Shri L. Raja Gopal
- 15. Shri K.R.G. Reddy
- 16. Shri Gutha Sukhender Reddy

#### 2.02 P.M.

## 6. Announcement by the Speaker

Hon'ble Speaker observed that she had received notices of Motion of No- Confidence in Council of Ministers. However, as the House was not in order, she was not in a position to count the 50 members.

The notices could not, therefore, be brought before the House as it was not in order.

(Due to interruptions, Lok Sabha adjourned at 2.03 P.M. and re-assembled at 3.00 P.M.)

#### 3.01 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 17<sup>th</sup> February, 2014.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

# Monday, February 17, 2014/Magha 28, 1935 (Saka)

## No. 353

#### 11.00 A.M.

## 1. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy (Hindi and English versions) of the Mid-Year Economic Analysis, 2013-2014, under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (2) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2010-2011.
  - (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2012-2013.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the

- Betwa River Board, Jhansi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2012-2013.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2012-2013.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2012-2013.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2012-2013.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2008-2009.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2008-2009, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2008-2009.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the years 2009-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the years 2009-2010 and 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the years 2009-2011.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2011-2012.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2011-2012.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2012-2013.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994:-
  - (i) The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2014 published in Notification No. G.S.R. 13(E) in Gazette of India dated 10<sup>th</sup> January, 2014.

- (ii) The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) (Six Months Training) Rules, 2014 published in Notification No. G.S.R. 14(E) in Gazette of India dated 10<sup>th</sup> January, 2014.
- (25) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 26 of 2013)-(Performance Audit) Expansion and Utilisation of Power Equipment Manufacturing Capacity in Bharat Heavy Electricals Limited, Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year ended March, 2012 under Article 151(1) of the Constitution.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2012-2013.
  - (ii) Annual Report of the Instrumentation Limited, Kota, for the year

- 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2012-2013.
  - (ii) Annual Report of the HMT Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b & c) of (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2012-2013.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the National Rural Employment Guarantee Act, Schedule I and II Amendment Order, 2013 (Hindi and English versions) published in Notification No. S.O. 19(E) in Gazette of India dated 3<sup>rd</sup> January, 2014, under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Power Finance Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Power Finance Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2012-2013.

- (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2012-2013.
  - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2012-2013.
- (33) A copy of the Damodar Valley Corporation (salaries, allowances and other conditions of service of the Chairman, Members and Member-Secretary of the Corporation) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 802(E) in Gazette of India dated 28<sup>th</sup> December, 2013 issued under sub-section (1) of Section 59 of the Damodar Valley Corporation Act, 1948.
- (34) A copy of the Notification No. S.O. 2496(E) (Hindi and English versions) published in Gazette of India dated 19<sup>th</sup> August, 2013, appointing the 19<sup>th</sup> day of August, 2013 as the date on which the Damodar Valley Corporation

(Amendment) Act, 2011 shall come into force issued under sub-section (2) of Section 1 of the said Act.

- (35) A copy of the Notification No. S.O. 3641(E) (Hindi and English versions) published in Gazette of India dated 11<sup>th</sup> December, 2013, exempting the Vessel Sharing Agreements of Liner Shipping Industry from the provisions of Section 3 of the Competition Act, 2002 under sub-section (3) of Section 63 of the said Act.
- (36) A copy of the 57<sup>th</sup> Annual Report (Hindi and English versions) of the Working and Administration of the Companies Act, 1956, for the year ended 31<sup>st</sup> March, 2013.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2012-2013.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2012-2013.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Uttarakhand, Dehradun, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Uttarakhand,

Dehradun, for the year 2012-2013.

- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Dispur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Dispur, for the year 2012-2013.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2012-2013.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2012-2013.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2011-2012.

- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2012-2013.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Abhiyan and Model School Samiti, Bhopal, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Abhiyan and Model School Samiti, Bhopal, for the year 2012-2013.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Secondary Education, Gandhinagar, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Secondary Education, Gandhinagar, for the year 2012-2013.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the

- year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2012-2013.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Elementary Education, Gandhinagar, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Elementary Education, Gandhinagar, for the year 2011-2012.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Rajya Shiksha Kendra (Rajiv Gandhi Shiksha Mission), Bhopal, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Rajya Shiksha Kendra (Rajiv Gandhi Shiksha Mission), Bhopal, for the year 2011-2012.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2012-2013, together with Audit Report thereon.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory Mission Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory Mission

- Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2012-2013.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Karnataka, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Karnataka, Bangalore, for the year 2011-2012.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2012-2013.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2012-2013.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.

- \*(69) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2012-2013.
- \*(70) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- \*(71) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.

# 2. Amendments and Modifications to Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha

Secretary-General laid on the Table a copy each of the amendments and modifications to Directions (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

# 3. Report of Business Advisory Committee

Shri Kamal Nath presented the 55<sup>th</sup> Report of the Business Advisory Committee.

# 4. Reports of Committee on Government Assurances

Smt. Maneka Sanjay Gandhi presented the following Reports (Hindi and English versions):-

- (1) 39<sup>th</sup> Report regarding requests for dropping of assurances (Acceded to).
- (2) 40<sup>th</sup> Report regarding requests for dropping of assurances (Not acceded to).

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<sup>\*</sup>At 12.32 P.M.

# 5. Report of Committee on Empowerment of Women

Rajkumari Ratna Singh presented the 22<sup>nd</sup> Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the recommendations contained in the 19<sup>th</sup> Report on the subject 'Victims of Sexual Abuse and Trafficking and their Rehabilitation'.

# 6. Statements of Committee on Empowerment of Women

Rajkumari Ratna Singh laid on the Table the following Final Action Taken Statements (Hindi and English versions):-

- (1) Statement showing Action Taken by the Government on the recommendations contained in the 11<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on Empowerment of Women (2010-2011) on action taken on the 4<sup>th</sup> Report of the Committee (2009-2010) on the subject 'Working Conditions of ASHAs'.
- (2) Statement showing Action Taken by the Government on the recommendations contained in the 15<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on Empowerment of Women (2011-2012) on action taken on the 10<sup>th</sup> Report of the Committee (2010-2011) on the subject 'Women in Armed Forces'.
- (3) Statement showing Action Taken by the Government on the recommendations contained in the 18<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on Empowerment of Women (2012-2013) on action taken on the 14<sup>th</sup> Report of the Committee (2011-2012) on the subject 'Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and Empowerment of Women in Rural Areas'.

# 7. Reports of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2013 –14):-

- (1) 83<sup>rd</sup> Report on 'the Competition (Amendment) Bill, 2012'.
- (2) 84<sup>th</sup> Report on 'the Micro Finance Institutions (Development and Regulation) Bill, 2012'.

# 8. Reports of Standing Committee on Petroleum and Natural Gas

Shri P. L. Punia presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) 22<sup>nd</sup> Report on Action Taken by the Government on the recommendations contained in the 18<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2012-13). on 'Long Term Purchase Policy and Strategic Storage of Crude Oil'.
- (2) 23<sup>rd</sup> Report of the Standing Committee on Petroleum and Natural Gas (2013-14) on the subject 'Functioning of Oil Industry Development Board'.

# 9. Statements of Standing Committee on Petroleum and Natural Gas

Dr. Mehboob Beg laid on the Table the Statements (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2013-14) showing further Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the following Reports of the Committee: -

(1) 14<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2011-12) pertaining to action taken by the Government on the recommendations contained in the 9<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on 'Challenges of Under-recoveries of Petroleum Products'.

- (2) 15<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2012-13) pertaining to action taken by the Government on the recommendations contained in the 11<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on 'Demands for Grants (2012-13)' of Ministry of Petroleum and Natural Gas.
- (3) 17<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2012-13) pertaining to action taken by the Government on the recommendations contained in the 12<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on 'Safety of Oil Installations'.

# 10. Reports of Standing Committee on Urban Development

Shri Sharad Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2013-2014):-

- (1) 27<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Urban Development on Action Taken by the Government on the recommendations contained in the 24<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on 'Demands for Grants (2013-2014)' of the Ministry of Urban Development.
- (2) 28<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Urban Development on Action Taken by the Government on the recommendations contained in the 25<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on 'Demands for Grants (2013-2014)' of the Ministry of Housing and Urban Poverty Alleviation.
- (3) 29<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Urban Development on Action Taken by the Government on the recommendations contained in the 26<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Committee on "Role of Central Public Works Department (C.P.W.D.) in checking unauthorized occupation of government land and colonies and evaluation of their performance in maintaining Government buildings" of the Ministry of Urban Development.

(4) 30<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on Urban Development on "The Real Estate (Regulation and Development) Bill, 2013."

# 11. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 70<sup>th</sup> Report on the Assam Legislative Council Bill, 2013.
- (2) 71<sup>st</sup> Report on Action Taken Replies of the Government on the recommendations/observations contained in the 58<sup>th</sup> Report on the Demands for Grants (2013-14) of the Ministry of Law and Justice.

# 12. Statements by Ministers

- (1)\* The Minister of Home Affairs made a statement regarding state of affairs of the Government of the National Capital Territory of Delhi.
- (2) The Minister of Health and Family Welfare and Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 17<sup>th</sup> Report of the Standing Committee on Water Resources on Demands for Grants (2013-14), pertaining to the Ministry of Water Resources.
- (3) The Minister of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 105th Report of the Standing Committee on Commerce on Action taken by the Government on observations/ recommendations contained in the 100th Report of the Committee on Demands for Grants (2012-13), pertaining to the Department of Commerce, Ministry of Commerce and Industry.

<sup>\*</sup>At 11.09 A.M.

- (4) The Minister of State (Independent Charge) of the Ministry of Power laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 28th Report of the Standing Committee on Energy on Demands for Grants (2012-13), pertaining to the Ministry of Power.
- (5) The Minister of State in the Ministry of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 24th Report of the Standing Committee on Urban Development on Demands for Grants (2013-14), pertaining to the Ministry of Urban Development.

### 11.10 A.M.

# 13. The Interim Budget (General) – 2014-15

Shri P. Chidambaram presented a statement of the estimated receipts and expenditure of the Government of India for the year 2014-15.

#### 12.06 P.M.

# 14. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri P. Chidambaram laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

#### 15. Government Bill – Introduced

The Finance Bill, 2014

#### 12.07 P.M.

# 16. Supplementary Demands for Grants (General) for 2013–14

Shri P. Chidambaram presented a Statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2013-14.

#### 12.08 P.M.

#### 17. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K. Jayaprakash Hegde regarding need to review the recommendations of Dr. Kasturirangan Report on Western Ghats.
- (2) Shri P. L. Punia regarding need to make reporting of lost electronic communication devices in police stations mandatory in order to prevent their misuse by anti-social elements.
- (3) Shri Vilas B. Muttemwar regarding need to transfer the land by Air Force to Maharashtra Airport Development Company for implementation of Multi Modal International Passenger and Cargo Hub Airport at Nagpur, Maharashtra.
- (4) Shri Gopal Singh Shekhawat regarding need to fix remunerative prices of farm produce in the country.
- (5) Shri M. Krishnaswamy regarding need for industrial development in vacant land in Cheyyar, Tamil Nadu.
- (6) Shri K.P. Dhanapalan regarding need to provide financial assistance for setting up a new phenol and acetone plant in Hindustan Organic Chemicals Limited, Kochi in Kerala.
- (7) Shri Hansraj G. Ahir regarding need to carve out a separate State of Vidarbha from Maharashtra.

- (8) Smt. Jayshreeben K. Patel regarding need to review the policy for small and medium enterprises.
- (9) Shri Ganesh Singh regarding need to permit mining activity in Goa.
- (10) Shri Radhe Mohan Singh regarding need to undertake measures for social, economic and educational upliftment of backward people belonging to seventeen castes in Uttar Pradesh.
- (11) Shri Mangani Lal Mandal regarding need to provide immediate compensation to land oustees whose lands have been acquired for four-laning of NH 57 in Madhubani district, Bihar as part of East-West Corridor.
- (12) Shri P. Karunakaran regarding need to take steps to withdraw the proposed ban on arecanut in the country and also declare a rehabilitation package for the arecanut growers.
- (13) Shri K. Sugumar regarding need to take necessary steps to expedite the completion of gauge conversion work of railway lines between Dindigul and Palakkad via Pollachi and between Pollachi and Pothanur.
- (14) Shri Jagadanand Singh regarding need to start work of four laning of National Highway on Baxar-Ara-Patna section and also expedite construction of a proposed bridge on Son river in Bihar.
- (15) Shri Raju Shetti regarding need to accord recognition to Lingayat religion.

#### 12.08 P.M.

18. (i) Government Resolution; (ii) The Interim Budget (Railways) – 2014-15; (iii) Demands for Grants on Account (Railways) – 2014-15; and (iv) Supplementary Demands for Grants (Railways) – 2013-14

Time Taken: 23 Mts.

# **Government Resolution – Adopted**

Shri Mallikarjun Kharge moved the following Resolution:-

"That this House approves the recommendations contained in Paras 76, 77, 80, 81, 82, 83, 84, 85 and 86 of the Sixth Report of the Railway Convention Committee (2009), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues, etc., which was presented in both the Houses of Parliament on 8<sup>th</sup> May, 2013."

Combined discussion on the following items of business was taken up:-

- (i) Government Resolution;
- (ii) General Discussion on the Interim Budget (Railways) 2014-15;
- (iii) Demands for Grants Nos. 1 to 16 in respect of Interim Budget (Railways) 2014-15 and;
- (iv) Supplementary Demands for Grants Nos. 8, 10, 13, 15 and 16 in respect of Budget (Railways) 2013-14

The Speaker made the following observation:-

"Hon'ble Members present in the House whose cut motions to the Demands for Grants on Account in respect of the Budget (Railways) for the year 2014-15 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved."

<sup>\*</sup>No cut motion was treated as moved as no slip was received.

The following members took part in the combined debate:-

- 1\* Shri Arjun Meghwal
- 2. Smt. Sushma Swaraj
- 3\*\* Shri Mulayam Singh Yadav

The following members also laid their written speeches on the Table:-

- 1. Smt. Jayshreeben Patel
- 2. Shri Satpal Maharaj
- 3. Shri Virender Kashyap
- 4. Dr. Mahendrasinh P. Chauhan
- 5. Shri R. Dhruvanarayana
- 6. Shri Shailendra Kumar
- 7. Shri Rakesh Singh
- 8. Shri P.L. Punia
- 9. Shri Ganesh Singh
- 10. Shri Radhe Mohan Singh
- 11. Shri Vijay Bahadur Singh
- 12. Dr. Sanjay Jaiswal
- 13. Shri Mithilesh Kumar
- 14. Shri Gorakhnath Pandey
- 15. Shri Ram Singh Kaswan
- 16. Shri Balkrishna K. Shukla
- 17. Dr.(Prof.) Prasanna Kumar Patasani
- 18. Smt. Poonam Veljibhai Jat
- 19. Dr. Ratna De Nag
- 20. Smt. Sumitra Mahajan
- 21. Smt. Supriya Sadanand Sule
- 22. Smt. Darshana Vikram Jardosh
- 23. Dr. Kirit Premjibhai Solanki
- 24. Smt. Jyoti Dhurve

<sup>\*</sup>He also laid some portion of his written speech on the Table.

<sup>\*\*</sup>At 12.30 P.M.

- 25. Adv. Ganeshrao Nagorao Dudhgaonkar
- 26. Shri R. Thamarai Selvan
- 27. Shri Dinesh Chandra Yadav

The Government Resolution moved by Shri Mallikarjun Kharge was adopted.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Interim Budget (Railways) for 2014-15 for the amounts shown under column 3 of the printed list of Demands for Grants on Accounts (Railways) for 2014-15, were voted in full.

All the Supplementary Demands for Grants Nos. 8, 10, 13, 15 and 16 in respect of the Budget (Railways) –2013-14 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) for 2013-14, were voted in full.

#### 19. Government Bill – Introduced

The Appropriation (Railways) Vote on Account Bill, 2014.

#### 20. Government Bill - Passed

The Appropriation (Railways) Vote on Account Bill, 2014.

The motion for consideration of the Bill was moved by Shri Mallikarjun Kharge.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mallikarjun Kharge.

The motion was adopted and the Bill was passed.

#### 21. Government Bill – Introduced

The Appropriation (Railways) Bill, 2014.

#### 22. Government Bill – Passed

The Appropriation (Railways) Bill, 2014.

The motion for consideration of the Bill was moved by Shri Mallikarjun Kharge.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mallikarjun Kharge.

The motion was adopted and the Bill was passed.

#### 12.32 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 18<sup>th</sup> February, 2014.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

### **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, February 18, 2014/Magha 29, 1935 (Saka)

No. 354

#### 11.01 A.M.

# 1. Obituary Reference

The Speaker made reference to the passing away of Shri Bheem Singh Patel, member of the Tenth Lok Sabha

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.02 A.M.

# 2. Starred Questions

Starred Question No. 341 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 342–360 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 3769–3871, 3873–3969 and 3971–3998 were laid on the Table.

#### 12.00 Noon

# 4. Papers to be laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2012-2013:-
  - (i) Indian Red Cross Society, New Delhi.
  - (ii) All India Institute of Medical Sciences, New Delhi.
  - (iii) National Institute of Naturopathy, Pune.
  - (iv) Central Council for Research in Siddha, Chennai.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 6 of the All India Institute of Medical Sciences Act, 1956 and All India Institute of Medical Sciences (Amendment) Act, 2012:-
  - (i) S.O. 3577(E) published in Gazette of India dated 3<sup>rd</sup> December, 2013, making certain amendments in the Notification No. S.O.2012(E) dated 2<sup>nd</sup> July, 2013.
  - (ii) S.O.162(E) published in Gazette of India dated 22<sup>nd</sup> January, 2014, nominating the members, mentioned therein, to the All India Institute of Medical Sciences, Raipur.
  - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2012-2013, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2007-2008.
- (ii) Annual Report of the Kerala Land Development Corporation Limited,
  Thiruvananthapuram, for the year 2007-2008, alongwith Audited
  Accounts and comments of the Comptroller and Auditor General
  thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2012-2013.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2012-2013.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2012-2013, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2012-2013.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2012-2013.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2012-2013.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2011-2012.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2012-2013.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum Society, Allahabad, for the year 2012-2013.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2012-2013.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2012-2013.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2012-2013.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Statement regarding Review by the Government of the working of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 2012-2013.
  - (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2012-2013.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2012-2013.

- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Foreigners Act, 1946:-
  - (i) The Foreigners (Tribunals) Amendment Order, 2013 published in Notification No. G.S.R. 770(E) in Gazette of India dated 10<sup>th</sup> December, 2013.
  - (ii) The Registration of Foreigners (Amendment) Rules, 2013 published in Notification No. G.S.R. 598(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Babu Jagjivan Ram National Foundation, New Delhi, for the years 2011-2012 and 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the years 2011-2012 and 2012-2013.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights (PCR) Act, 1955, for the year 2012.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-
  - (i) Report of the National Commission for Scheduled Caste in to the incidents of caste based discrimination and harassment at the All India Institute of Medical Sciences, New Delhi, for the year 2008.
  - (ii) Explanatory Memorandum on the recommendations contained in the

Report of the National Commission for Scheduled Castes in to the incidents of caste based discrimination and harassment at the All India Institute of Medical Sciences, New Delhi, for the year 2008.

- (32) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 30 of 2013)-Compliance Audit of Army and Ordnance Factories for the year ended March, 2012 under Article 151(1) of the Constitution.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homeopathy, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homeopathy, Kolkata, for the year 2012-2013.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2012-2013.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2012-2013.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2012-2013.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2012-2013.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
  - (i) The Ministry of Home Affairs, National Investigation Agency, Inspector General, Deputy Inspector General, Superintendent of Police, Additional Superintendent of Police and Deputy Superintendent of Police (Group 'A' posts) Recruitment Rules, 2013 published in Notification No. G.S.R. 673(E) in Gazette of India dated 7<sup>th</sup> October, 2013.
  - (ii) The Ministry of Home Affairs, National Investigation Agency Inspector and Sub-Inspector (Group 'B' posts) Recruitment Rules, 2013 published in Notification No. G.S.R. 451(E) in Gazette of India dated 2<sup>nd</sup> July, 2013.
  - (iii) The Ministry of Home Affairs, National Investigation Agency (Programmer and Assistant Programmer) Group 'A' and Group 'B'

- posts Recruitment Rules, 2013 published in Notification No. G.S.R. 660(E) in Gazette of India dated 26<sup>th</sup> September, 2013.
- (iv) The Ministry of Home Affairs, National Investigation Agency Constable (Group 'C' Post) Recruitment Rules, 2014 published in Notification No. G.S.R. 72(E) in Gazette of India dated 31<sup>st</sup> January, 2014.
- (43) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Unlawful Activities (Prevention) Act, 1967:-
  - (i) The Investigation of High Quality Counterfeit Indian Currency Offences Rules, 2013 published in Notification No. G.S.R. 661(E) in Gazette of India dated 27<sup>th</sup> September, 2013.
  - (ii) The Investigation of High Quality Counterfeit Indian Currency Offences (Amendment) Rules, 2013 published in Notification No. G.S.R. 780(E) in Gazette of India dated 18<sup>th</sup> December, 2013.
  - (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
  - (45) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2012-2013, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2012-2013.
  - (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
  - (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Grape Processing Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Grape Processing Board, New Delhi, for the year 2012-2013.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49)\* A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2011-2012.
  - (ii) Annual Report of the Andhra Pradesh State Agro Industries

    Development Corporation Limited, Hyderabad, for the year 20112012, alongwith Audited Accounts and comments of the Comptroller
    and Auditor General thereon.
- (50)\* Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51)\* A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2011-2012.
  - (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (52)\* Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

(53) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

<sup>\*</sup>At 12.13 P.M.

- (a) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2012-2013.
  - (ii) Annual Report of the RITES Limited, Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Burn Standard Company Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Burn Standard Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (54) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2012-2013, for the year 2012-2013.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2013-2014.
- (58) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 28 of 2013)- Administration of

- Penalty and Prosecution, Department of Revenue, for the year ended March, 2012.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 29 of 2013)-Performance Audit of the Network Projects of Council of Scientific and Industrial Research for Tenth Five Year Plan, Department of Scientific and Industrial Research, for the year ended March, 2012.
- (iii) Report of the Comptroller and Auditor General of India-Union Government Defence Services (Navy) (No. 31 of 2013)-Performance Audit of Planning and Management of Refits of Indian Naval Ships for the year ended March, 2013.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 32 of 2013)(Autonomous Bodies)-Performance Audit of Employees' Provident Fund Organisation, Ministry of Labour and Employment for the year ended March, 2012.

# 5. Financial Committees (2012-13) – A Review

Secretary-General laid on the Table a copy each in Hindi and English version of the "Financial Committees (2012-13) – A Review".

# 6. Reports on the participation of Indian Parliamentary Delegation at the 128<sup>th</sup> and 129<sup>th</sup> Assemblies of the Inter-Parliamentary Union (IPU).

Secretary-General laid the Reports (Hindi and English versions) of the 128<sup>th</sup> and 129<sup>th</sup> Assemblies of the Inter-Parliamentary Union (IPU).

# 7. Reports of the Committee on Estimates

Shri Francisco Sardinha presented the following Reports (Hindi and English Versions) of the Committee on Estimates (2013-14):-

- (1) 35<sup>th</sup> Report on 'Development of Tourism' pertaining to the Ministry of Tourism and Ministry of Culture.
- (2) 36<sup>th</sup> Report on 'National Afforestation Programme' pertaining to the Ministry of Environment and Forests.

# 8. Minutes of the Sittings of Committee on Estimates

Shri Francisco Sardinha laid the following minutes and extracts of minutes (Hindi and English versions) of the sittings of the Committee on Estimates:-

- (1) Minutes of the 1<sup>st</sup> sitting of the Committee on Estimates (2013-14).
- (2) Extracts of Minutes of the 5<sup>th</sup> sitting of the Committee on Estimates (2013-14).
- (3) Extracts of Minutes of the 18<sup>th</sup> sitting of the Committee on Estimates (2013-14).
- (4) Extracts of Minutes of the 23<sup>rd</sup> sitting of the Committee on Estimates (2013-14).

# 9. Reports of Committee on Public Undertakings

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings: -

- (1) 32<sup>nd</sup> Report on Action Taken by the Government on the Observations / Recommendations contained in the 24<sup>th</sup> Report on Bharat Sanchar Nigam Limited.
- (2) 33<sup>rd</sup> Report on Action Taken by the Government on the Observations / Recommendations contained in the 23<sup>rd</sup> Report on Export of Gold Jewellery by MSTC Limited based on Audit Para No. 17.2 of Report No. 3 of 2011-12 of the Comptroller and Auditor General of India.

# 10. Procedural Minutes of the Sittings of Committee on Public Undertakings held during the Fifteenth Lok Sabha

Shri Jagdambika Pal laid on the Table the following Procedural Minutes (Hindi and English versions) of the Sittings of the Committee on Public Undertakings held during the Fifteenth Lok Sabha:-

- (1) Minutes of the 1<sup>st</sup> Sitting of the Committee on Public Undertakings (2009-2010).
- (2) Minutes of the 1<sup>st</sup> Sitting of the Committee on Public Undertakings (2010-2011).
- (3) Minutes of the 4<sup>th</sup> Sitting of the Committee on Public Undertakings (2010-2011).
- (4) Minutes of the 7<sup>th</sup> Sitting of the Committee on Public Undertakings (2010-2011).
- (5) Minutes of the 15<sup>th</sup> Sitting of the Committee on Public Undertakings (2010-2011).
- (6) Minutes of the 1<sup>st</sup> Sitting of the Committee on Public Undertakings (2011-2012).
- (7) Minutes of the 5<sup>th</sup> Sitting of the Committee on Public Undertakings (2011-2012).
- (8) Minutes of the 7<sup>th</sup> Sitting of the Committee on Public Undertakings (2011-2012).
- (9) Minutes of the 1<sup>st</sup> Sitting of the Committee on Public Undertakings (2012-2013).
- (10) Minutes of the 4<sup>th</sup> Sitting of the Committee on Public Undertakings (2012-2013).
- (11) Minutes of the 9<sup>th</sup> Sitting of the Committee on Public Undertakings (2012-2013).
- (12) Minutes of the 25<sup>th</sup> Sitting of the Committee on Public Undertakings (2012-2013).
- (13) Minutes of the 1<sup>st</sup> Sitting of the Committee on Public Undertakings (2013-2014).

# 11. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the 35<sup>th</sup> Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Reservation for and Employment of Scheduled Castes and Scheduled Tribes in National Thermal Power Corporation (NTPC) pertaining to the Ministry of Power.

# 12. Action Taken Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapters I and V of the Fifth Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the 24<sup>th</sup> Report (14th Lok Sabha) on the subject "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Kendriya Vidyalaya Sangathan (KVS) and Kendriya Vidyalayas and Navodaya Vidyalayas Samiti (NVS) and Navodaya Vidyalayas" pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy).

# **13.** Report of Standing Committee on Agriculture

Shri Basudeb Acharia presented the 58<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Agriculture on "National Agricultural Research System – An Evaluation" pertaining to Ministry of Agriculture (Department of Agricultural Research and Education).

### 14. Statement of Standing Committee on Agriculture

Shri Basudeb Acharia laid on the Table the Action Taken Statement (Hindi and English versions) on 52<sup>nd</sup> Report of the Standing Committee on Agriculture.

### 15. Report of Standing Committee on Defence

Shri Raj Babbar presented the 22<sup>nd</sup> Report (Hindi and English versions) of the Standing Committee on Defence on 'Threat perception and preparedness of the Forces including incursion on borders, coordination mechanism with the Central Armed Police Forces and border connectivity through Road, Air and Rail'.

# 16. Statements of Standing Committee on External Affairs

Dr. Bhola Singh laid on the Table the following Final Action Taken Statements (English and Hindi versions) of the Standing Committee on External Affairs:-

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter-I and Chapter-V of the 18<sup>th</sup> Action Taken Report on the recommendations contained in the 13<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2012-2013.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter-I and Chapter-V of the 22<sup>nd</sup> Action Taken Report on the recommendations contained in the 20<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2013-2014.

### 17. Reports of Standing Committee on Railways

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) 24<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations contained in the 19<sup>th</sup> Report of the Standing Committee on Railways (15<sup>th</sup> Lok Sabha) on 'Passenger Amenities and Passenger Safety in Indian Railways'.
- (2) 25<sup>th</sup> Report on the subject 'Ongoing and Pending Railway Projects, with special emphasis on Projects in the North-East Region'.

### 18. Statement of Standing Committee on Rural Development

Smt. Sumitra Mahajan laid on the Table the Statement (Hindi and English versions) of the Standing Committee on Rural Development on Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 43<sup>rd</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on 'Computerization of Land Records' in respect of the Ministry of Rural Development (Department of Land Resources).

# 19. Reports of Standing Committee on Coal and Steel

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) 52<sup>nd</sup> Report on the Subject, "Marketing and Transportation of Steel by Public Sector Steel Companies" pertaining to the Ministry of Steel.
- (2) 53<sup>rd</sup> Report on Action Taken by the Government on the Observations / Recommendations contained in the 38<sup>th</sup> Report of the Committee on "Review of Export of Iron Ore Policy" pertaining to the Ministry of Steel.

# 20. Report of Standing Committee on Social Justice and Empowerment

Shri Hemanand Biswal presented the 44<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2013-14) on the subject "Working of Ashram Schools in Tribal Areas" of the Ministry of Tribal Affairs.

# 21. Report of Standing Committee on Commerce

Prof. Sk. Saidul Haque laid on the Table the 114<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Commerce on 'Activities and Functioning of India Trade Promotion Organisation'.

# 22. Statements by Ministers

- (1) The Minister of Road Transport and Highways and Minister of Labour and Employment laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 193rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2013-14), pertaining to the Ministry of Road Transport and Highways.
- (2) The Minister of Steel laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 37th Report of the Standing Committee on Labour on `Welfare of legal heirs of deceased workers of Rourkela Steel Plant A case study', pertaining to the Ministry of Steel.
- (3) The Minister of Mines laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 34th Report of the Standing Committee on Coal and Steel on Demands for Grants (2013-14), pertaining to the Ministry of Mines.
- (4) The Minister of State in the Ministry of External Affairs laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 20th Report of the Standing

- Committee on External Affairs on Demands for Grants (2013-14), pertaining to the Ministry of External Affairs.
- (5) The Minister of State(Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 49th Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Ministry of Food Processing Industries.

#### 12.12 P.M.

### 23. Motion

Shri Kamal Nath moved the following motion :-

"That this House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on 17<sup>th</sup> February, 2014 subject to modification that the recommendation regarding items at Serial Nos. 1, 2 and 3, already disposed of by the House, be omitted."

The motion was adopted.

#### 12.13 P.M.

### 24. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Dr. Charles Dias regarding need to declare Anglo-Indian community as a minority community and nominate a representative of the community in the National Commission for Minorities.

- (2) Shri Ponnam Prabhakar regarding need to establish LPG Bottling Plant Unit in Karimnagar district, Andhra Pradesh.
- (3) Shri N.S.V. Chitthan regarding need to declare Dindigul district in Tamil
  Nadu as drought-hit and take all the necessary steps for providing relief
  to the affected farmers in the district.
- (4) Shri Rajaiah Siricilla regarding need to construct a four lane road from Yadgirigutta to Eturunagaram in Andhra Pradesh.
- (5) Shri Satpal Maharaj regarding need to enhance the wages of Grameen Dak Sewaks and employees engaged in Sarva Siksha Abhiyan and BSNL on contract basis.
- (6) Shri S.S. Ramasubbu regarding need to release funds for linking Thamirabharani river to Karumeni and Nambi rivers in Tamil Nadu.
- (7) Shri Ratan Singh regarding need to connect Deeg, Kaman, Jurhera and Palwal with National Highway between Bharatpur and Delhi and also provide a direct road link to Bharatpur from Dholpur.
- (8) Smt. Sumitra Mahajan regarding need to enhance the amount of insurance cover provided to depositors by the Deposit Insurance and Credit Guarantee Corporation
- (9) Shri Raosaheb Danve Patil regarding need to take stringent measures to curb tax evasion in the country.
- (10) Shri Devji M. Patel regarding need to provide rail connectivity to Sirohi district of Rajasthan.
- (11) Shri Shailendra Kumar regarding need to augment railway services in Kaushambi parliamentary constituency, Uttar Pradesh.
- (12) Shri Gorakh Prasad Jaiswal regarding need to allocate funds for repair of National Highways in Uttar Pradesh and construct a bridge across river Ghagra between Barhaj and Mau in Deoria Parliamentary Constituency, Uttar Pradesh.
- (13) Shri R. Thamaraiselvan regarding need to confer 'Bharat Ratna' Award on Dr. Kalaignar Muthuvel Karunanidhi, the former Chief Minister of Tamil Nadu.

- (14) Adv. A. Sampath regarding need to establish a film museum at Chirayinkeezhu in Thiruvananthapuram district of Kerala in honour and memory of Late Prem Nazir, the famous Malayalam movie actor of yesteryears.
- (15) Shri P. Lingam regarding need to release funds for scholarships for prematric, post- matric SC/ST students and PhD scholars of the Universities in Tamil Nadu.

### 12.14 P.M.

### 25. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members I have received a notice of Motion of No-Confidence in the Council of Ministers from Shri G. V. Harsha Kumar. I am duty bound to bring the notice before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notice could not be brought before the House as it was not in order.

#### 12.14 P.M.

#### 26. Government Bill – Passed

The Andhra Pradesh Reorganisation Bill, 2014

Time Taken:1 Hr. 28 Mts.

The motion for consideration of the Bill was moved by Shri Sushil Kumar Shinde.

(Due to interruptions, Lok Sabha adjourned at 12.16 P.M. and re-assembled at 12.45 P.M.)

### 12.45 P.M.

Shri Sushil Kumar Shinde resumed his speech.

(Due to continued interruptions, Lok Sabha adjourned at 12.47 P.M. and re-assembled at 3.00 P.M.)

### 3.00 P.M.

Shri Sushil Kumar Shinde resumed his speech.

Smt. Sushma Swaraj and Shri S. Jaipal Reddy took part in the debate.

The following members laid their written speeches on the Table:-

- 1. Shri S.K. Bwiswmuthiary
- 2. Shri Shailendra Kumar
- 3. Shri Dara Singh Chauhan
- 4. Prof. Saugata Roy
- 5. Shri Madhu Goud Yakshi
- 6. Shri Gurudas Dasgupta
- 7. Shri Sudip Bandyopadhyay
- 8. Shri P.L. Punia
- 9. Shri Suresh Kumar Shetkar
- 10. Smt. Panabaka Lakshmi
- 11. Shri Ponnam Prabhakar
- 12. Dr. (Smt.) Botcha Jhansi Lakshmi
- 13. Dr. Mahendrasinh P. Chauhan
- 14. Shri Kirit Premjibhai Solanki
- 15. Shri Arjun Meghwal
- Dr. Vivekanand

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Amendment Nos. 39 and 40 to Clause 5 were moved by Prof. Saugata Roy. The Speaker put the amendments to the vote of the House. The opinion of the Speaker as to the decision of the House on the question on being challenged, the Speaker made the following observation:-

"Hon'ble Members, in my opinion the Division is being unnecessarily claimed. Therefore, under proviso to sub-rule(3) of the Rule 367, I am going to direct the Members who are for 'Aye' and those who are for 'No' to rise in their places and, on a count being taken, I shall declare the determination of the House. Members who are not in their places will not be considered for the purpose of the count."

On count being taken, the result was as follows:-

Ayes 29, Noes 230.

Amendment No. 44 to clause 5 was moved by Shri Asaduddin Owaisi. On count being taken, the result was as follows:-

Ayes 6, Noes 235.

The amendments Nos. 39, 40 and 44 were accordingly negatived and clause 5 was adopted.

Clause 6 was adopted, as amended.

Amendment No. 45 to clause 7 was moved by Shri Asaduddin Owaisi. On count being taken, the result was as follows:-

Ayes 24, Noes 169.

The amendment was accordingly negatived and Clause 7 was adopted.

Clause 8 was moved and in the opinion of the Speaker as to the decision of the House on the question, being challenged, a count was taken and the result was as follows:-

Ayes 169, Noes Nil

Clause 8 was accordingly adopted.

Clauses 9 to 14 were adopted.

Clause 15 was adopted, as amended.

Clause 16 was adopted.

Clause 17 was adopted, as amended.

Shri Sushil Kumar Shinde moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 7 to the Andhra Pradesh Reorganisation Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 17A was adopted.

New Clause 17A was also adopted.

Clause 18 was adopted, as amended.

Clause 19 was dropped.

Clause 20 was adopted, as amended.

Clause 21 was adopted, as amended.

Clause 22 was dropped.

Clause 23 was adopted, as amended.

Clause 24 was adopted, as amended.

Clause 25 was adopted, as amended.

Clause 26 was adopted, as amended.

Clause 27 was adopted, as amended.

Clauses 28 to 31 were adopted.

Clause 32 was adopted.

Clause 33 was adopted.

Clauses 34 to 46 were adopted.

Clause 47 was adopted, as amended.

Clause 48 was adopted.

Clause 49 was adopted.

Clauses 50 to 54 were adopted.

Clause 55 was adopted.

Clauses 56 to 59 were adopted.

Clause 60 was adopted.

Clauses 61 to 72 were adopted.

Clause 73 was adopted, as amended.

Clauses 74 and 75 were adopted.

Clause 76 was adopted.

Clause 77 was adopted.

Clause 78 was adopted, as amended.

Clauses 79 and 80 were adopted.

Clause 81 was adopted, as amended.

Clauses 82 and 83 were adopted.

Clause 84 was adopted, as amended.

Clauses 85 to 90 were adopted.

Clause 91 was adopted, as amended.

Clauses 92 and 93 were adopted.

Clause 94 was adopted, as amended.

Clause 95 was adopted.

Clause 96 was adopted, as amended.

Clauses 97 to 109 were adopted.

The First Schedule was adopted.

The Second Schedule was adopted, as amended.

The Third Schedule was adopted, as amended.

The Fourth Schedule was adopted, as amended.

The Fifth Schedule was adopted.

The Sixth Schedule was adopted, as amended.

The Seventh Schedule was adopted, as amended.

The Eighth Schedule was adopted.

The Ninth Schedule was adopted, as amended.

The Tenth Schedule was adopted, as amended.

The Eleventh Schedule was adopted, as amended.

The Twelfth Schedule was adopted.

The Thirteenth Schedule was adopted, as amended.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed, was moved by Shri Sushil Kumar Shinde.

The motion was adopted and the Bill, as amended, was passed.

### 4.24 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 19<sup>th</sup> February, 2014.)

S. BAL SHEKAR, Secretary-General.

# **LOK SABHA**

### **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, February 19, 2014/Magha 30, 1935 (Saka)

No. 355

### 11.00 A.M.

### 1. Starred Questions

Starred Question No. 361 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 362–380 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 3999–4060 and 4062–4228 were laid on the Table.

### 12.00 Noon

# 3. Papers to be laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Indian Facilitation Centre, Gurgaon, for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Indian Facilitation Centre, Gurgaon, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3)\* (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2012-2013.
- (4)\* Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)\* (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2012-2013.
- (6)\* Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
  - (i) G.S.R. 687(E) published in Gazette of India dated 15<sup>th</sup> October, 2013 approving the Kolkata Port Trust Employees' (Recruitment, Seniority and Promotion) Regulations, 2013.

<sup>\*</sup>At 12.08 P.M.

- (ii) G.S.R. 729(E) published in Gazette of India dated 11<sup>th</sup> November,
   2013 approving the Chennai Port Trust Employees' (Grant of Conveyance Advance)(Amendment) Regulations, 2013.
- (iii) G.S.R. 376(E) published in Gazette of India dated 18<sup>th</sup> June, 2013 approving the Chennai Port Trust Employees' (Classification, Control and Appeal)(Amendment) Regulations, 2013.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2012-2013.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2012-2013.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (14) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2012-2013.
- (15) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 25 of the Indira Gandhi National Open University Act, 1985:-
  - (i) Notification No. IG/Admn.(G)/ST.4/Pt./2012 published in weekly Gazette of India dated 6<sup>th</sup> September, 2013, making certain amendments to Clause (1)(ii)(a) of Statute 4 of the Indira Gandhi National Open University Act, concerning appointment of Directors of the Schools of Studies in the University.

- (ii) Notification No. IG/Admn.(G)/DEC/2013/3148 published in Gazette of India dated 6<sup>th</sup> August, 2013, approving repealing of Statute 28 of the Indira Gandhi National Open University Act, 1985 concerning the Distance Education Council.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2012-2013.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2012-2013.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2012-2013.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 123 of the Coast Guard Act, 1978:-
  - (i) The Ministry of Defence, Coast Guard General Duty Officers Recruitment Rules, 2013 published in Notification No. S.R.O.78 in Gazette of India dated 30<sup>th</sup> November, 2013.

- (ii) The Ministry of Defence, Coast Guard (Technical Officers)
  Recruitment Rules, 2013 published in Notification No. S.R.O.79 in
  Gazette of India dated 30<sup>th</sup> November, 2013.
- (iii) The Ministry of Defence, Coast Guard (Law Officers) Recruitment Rules, 2013 published in Notification No. S.R.O.80 in Gazette of India dated 30<sup>th</sup> November, 2013.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of Notification No. S.O. 46(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> January, 2014, regarding composition of members of the New Council of Indian Council of World Affairs for a period of three years with effect from 4<sup>th</sup> December, 2013, issued under sub-section (2) of Section 7 of the Indian Council of World Affairs Act, 2001.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
  - (i) The Indian Administrative Service (Fixation of Cadre Strength)
    Amendment Regulations, 2014 published in Notification No. G.S.R.
    44(E) in Gazette of India dated 22<sup>nd</sup> January, 2014.
  - (ii) The Indian Administrative Service (Pay) Amendment Rules, 2014 published in Notification No. G.S.R. 45(E) in Gazette of India dated 22<sup>nd</sup> January, 2014.
  - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2014 published in Notification No. G.S.R. 46(E) in Gazette of India dated 22<sup>nd</sup> January, 2014.
  - (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 2014 published in Notification No. G.S.R. 47(E) in Gazette of India dated 22<sup>nd</sup> January, 2014.
  - (v) The Indian Administrative Service (Cadre) Amendment Rules, 2014 published in Notification No. G.S.R. 67(E) in Gazette of India dated 28<sup>th</sup> January, 2014.

- (vi) The Indian Police Service (Cadre) Amendment Rules, 2014 published in Notification No. G.S.R. 68(E) in Gazette of India dated 28<sup>th</sup> January, 2014.
- (vii) The Indian Forest Service (Cadre) Amendment Rules, 2014 published in Notification No. G.S.R. 69(E) in Gazette of India dated 28<sup>th</sup> January, 2014.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2012-2013, together with Audit Report thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2012-2013, together with Audit Report thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2012-2013, together with Audit Report thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2012-2013, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Nalanda University Financial Regulations, 2013 (Hindi and English versions) published in Notification No. S/321/24/2011 in Gazette of India dated 30<sup>th</sup> December, 2013 under sub-section (2) of Section 42 of the Nalanda University Act, 2010.

- (32) A copy of the Notification No. S.O. 163(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> January, 2014, regarding privileges and immunities of Nalanda University's academic staff issued under Section 21 of the Nalanda University Act, 2010.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2012-2013.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2012-2013.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National

Institute of Technology, Surat, for the year 2012-2013.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2012-2013.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Institute of Open Schooling, Noida, for the year 2012-2013.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of National Council of Educational Research and Training, New Delhi, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2012-2013.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Delhi, for the years 2010-2011 and 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Institute of Technology, Delhi, for the years 2010-2011 and 2011-2012.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2012-2013.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2012-2013.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Indian Institute of Technology Madras, Chennai, for the year 2012-2013.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2012-2013.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2012-2013.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2012-2013.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2012-2013.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Shillong, Shillong, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2012-2013.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2012-2013.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2012-2013.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2012-2013.
- (62) Statement (Hindi and English versions) showing reasons for delay in

- laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2012-2013.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2012-2013.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2010-2011.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2011-

- 2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2011-2012.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2012-2013.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2012-2013.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Rourkela, Rourkela, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Rourkela, Rourkela, for the year 2012-2013.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.

- (77) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
  - (i) The Mobile Banking (Quality of Service)(Amendment)
    Regulations, 2013 published in Notification No. 305-27/2010-QoS in Gazette of India dated 26<sup>th</sup> November, 2013.
  - (ii) The Telecom Consumers Protection (Seventh Amendment) Regulations, 2013 published in Notification No. 308-3/2012-QoS in Gazette of India dated 3<sup>rd</sup> December, 2013.
  - (iii) The Telecom Commercial Communications Customer Preference Consumers Protection (Fourteenth Amendment) Regulations, 2013 published in Notification No. 311-28/2013-QoS in Gazette of India dated 3<sup>rd</sup> December, 2013.
- (78) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 89 of the Information Technology Act, 2000:-
  - (i) The Information Technology (Recognition of Foreign Certifying Authorities operating under a Regulatory Authority) Regulations, 2013 published in Notification No. G.S.R. 204(E) in Gazette of India dated 6<sup>th</sup> April, 2013.
  - (ii) The Information Technology (Recognition of Foreign Certifying Authorities not operating under a Regulatory Authority) Regulations, 2013 published in Notification No. G.S.R. 205(E) in Gazette of India dated 6<sup>th</sup> April, 2013.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, for the year 2012-2013.
- (80) A copy of the National Policy on Universal Electronic Accessibility (Hindi and English versions) published in Notification No. 18(2)/2009-E-Infra-Preamble in Gazette of India dated 1<sup>st</sup> November, 2013.

- (81) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2012-2013.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) A copy each of the following Notifications (Hindi and English versions) issued under Section 57 of the Delhi Development Act, 1957:-
  - (i) S.O.240(E) published in Gazette of India dated 24<sup>th</sup> January, 2014, making certain further amendments in the Notification No. S.O.1606(E) dated 17<sup>th</sup> July, 2012.
  - (ii) S.O.03(E) published in Gazette of India dated 1<sup>st</sup> January, 2014, making certain amendments in Regulations for Regularization of Farm Houses in Delhi.
- (84) A copy of the Annual Statement (Hindi and English versions) of the discretionary allotments made under 5% discretionary quota during the calendar year 2013.
- (85) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.

# 4. Report of Committee on Absence of Members from the Sittings of the House

Dr. Baliram presented the  $11^{\text{th}}$  Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

# 5. Reports of Committee on Subordinate Legislation

Shri P. Karunakaran presented the 39<sup>th</sup> Report and 40<sup>th</sup> Action Taken Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 6. Report of Committee on Members of Parliament Local Area Development Scheme (Lok Sabha)

Shri A.K.S. Vijayan presented the 13<sup>th</sup> Report (Hindi and English versions) of the Committee on MPLADS regarding Action taken by the Government on the recommendations contained in the 11<sup>th</sup> Report of the Committee on the subject "Execution of MPLADS works through Societies/Trusts/NGOs".

# 7. Reports of Standing Committee on Home Affairs

Shri Naveen Jindal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 176<sup>th</sup> Report on the Functioning of Delhi Police.
- (2) 177<sup>th</sup> Report on the Coastal Security Scheme.
- (3) 178<sup>th</sup> Report on the Disaster Management in the Country.
- (4) 179<sup>th</sup> Report on the Action Taken by the Government on the Recommendations/observations contained in its 137<sup>th</sup> Report on Rehabilitation of J&K Migrants.
- (5) 180<sup>th</sup> Report on the Administration of Union Territories (Daman & Diu, Dadra & Nagar Haveli and Chandigarh).

# 8. Reports of Standing Committee on Industry

Shri Gorakhnath Pandey laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 257<sup>th</sup> Report on Action Taken on 250<sup>th</sup> Report of the Committee on Impact of Foreign Direct Investment (FDI) in Multi – Brand Retail on MSME Sector pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) 258<sup>th</sup> Report on Action Taken on 245<sup>th</sup> Report of the Committee on Review of the Implementation of Micro, small and Medium Enterprises Development Act, 2006 pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (3) Two Hundred Fifty-ninth Report on Review of the Implementation of Khadi and Village Industries Commission (KVIC) Act, 1956 pertaining to the Ministry of Micro, Small and Medium Enterprises.

# 9. Reports of Standing Committee on Transport, Tourism and Culture

Dr. Mahesh Joshi to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) The 210<sup>th</sup> Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in its 188<sup>th</sup> Report on Functioning of Commission of Railways Safety.
- (2) The 211<sup>th</sup> Report on the Upkeep of various Monuments in Delhi, National Museum and other important issues pertaining to the Ministry of Culture.
- (3) The 212<sup>th</sup> Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in its 119<sup>th</sup> Report on Development of Tourism in Darjeeling and Sikkim.
- (4) The 213<sup>th</sup> Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in its 200<sup>th</sup>

Report on Development of Tourism, National Highways and Water Transport in Kerala and Cochin Shipyard Limited.

### 10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri R. Dhruvanarayana regarding need to sanction Ex-Servicemen Contributory Health Scheme Polyclinic for Chamarajanagar district in Karnataka.
- (2) Rajkumari Ratna Singh regarding need to issue smart cards to BPL families under Rashtriya Swsathya Bima Yojana in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (3) Shri Ijyaraj Singh regarding need to amend the Food Security and Standards Act, 2006 to rescind the provision prohibiting farmers to sell their crop damaged due to adverse weather conditions.
- (4) Shri Avtar Singh Bhadana regarding need to impress upon the Government of Haryana to redress the grievances of guest teachers in the State.
- (5) Dr. Nilesh N. Rane regarding need to ensure expeditious completion of four laning of Indapur-Zarap stretch in the Mumbai-Goa section of the National Highway No. 17.
- (6) Shri Arjun Ram Meghwal regarding need to open a Passport Seva Kendra in Bikaner, Rajasthan.
- (7) Shri Rajendra Agrawal regarding need to release a commemorative stamp in honour of Freedom Fighter Chaudhary Raghuveer Narain Singh.
- (8) Shri Ram Singh Kaswan regarding need to subsidize premiums paid by farmers under Agriculture Insurance Scheme and restructure the scheme to ensure increased benefits to the farmers.

- (9) Shri Rakesh Sachan regarding need to permit operation of Petrol pump and LPG Agency by the largest shareholder in the event of death or departure of one of the shareholders.
- (10) Smt. J. Helen Davidson regarding need to set up a Cancer Research Institute in Kanyakumari, Tamil Nadu.

### 12.07 P.M.

# 11. Resignation from the Membership of Lok Sabha

The Speaker informed the House that she had received a letter dated 18 February, 2014 from Shri L. Raja Gopal, an elected member from the Vijayawada Parliamentary Constituency of Andhra Pradesh resigning from the membership of Lok Sabha and that she has accepted his resignation with effect from 19 February, 2014.

### 12.10 P.M.

### 12. Submissions by Members

- (i) Sarvashri Shailendra Kumar and Dara Singh Chauhan made submission regarding pitiable condition of Muslims and 17 backward castes of Uttar Pradesh and their inclusion in the Scheduled Caste List. Shri Nishikant Dubey, Shri Sohan Potai and Smt. Jyoti Dhurve associated.
- (ii) Shri T.R. Baalu, Dr. M. Thambidurai, Smt. Sushma Swaraj and Shri S.S. Ramasubbu made submission regarding attacks on Indian fishermen and retrieval of Katchatheevu Island in order to find a permanent solution to the Tamil Nadu fishermen issue.
  Shri P.L. Punia and Dr. Ram Chandra Dome, Shri Shivkumar Udasi, Shri Devji M. Patel, Shri Virendra Kumar, Shri Virender Kashyap and Shri Ashok Argal associated.
- (iii) Smt. Jaya Prada made submission regarding passing of Women Reservation Bill in Lok Sabha. Sarvashri Devji M. Patel, Shivkumar Udasi, Ramesh Vishwanath Katti, and Dr.(Prof.) Prasanna Kumar Patasani associated.
- (iv) Shri M.B. Rajesh made submission regarding alleged incident of assault by CRPF and Delhi Police on Members of Parliament.
  Maulana Badruddin Ajmal, Shri P.D. Rai, Shri Jitender Singh Malik, Shri P.L. Punia, Shri Khagen Das, Shri Joseph Toppo, Smt. Jaya Prada and Shri Lalit Mohan Suklabaidya associated.
- (v) Smt. Bijoya Chakravarty made submission regarding alleged ill-treatment to the students and people of North-Eastern region. Maulana Badruddin Ajmal, Shri P.D. Rai, Shri Jitender Singh Malik, Shri P.L. Punia, Shri Khagen Das, Shri Joseph Toppo, Smt. Jaya Prada and Shri Lalit Mohan Suklabaidya associated.

Thereupon, the Speaker observed as follows:-

"Let me speak because I want to really condemn this incident on behalf of the whole House unequivocally. It is concerning the safety and the dignity of the Members of Parliament – Members of this House – and also the safety and dignity of all the people –young, old of North-East – and also of the women and girls of our country.

So we have taken cognizance of it. You please send me a written complaint. I will take action on that."

(vi) Sarvashri Sharad Yadav and Mulayam Singh Yadav made submission regarding reservation policy for SC/ST/OBC in the aftermath of judgement of Supreme Court of India on the writ petition of AIIMS faculty vs. Government of India.

The following members associated :-

- 1. Dr. Kirit Premjibhai Solanki
- 2. Smt. Poonam Veljibhai Jat
- 3. Smt. Darshana Vikram Jardosh
- 4. Smt. Jayshreeben Patel
- 5. Shri P.L. Punia
- 6. Shri Shailendra Kumar
- 7. Shri Vishwa Mohan Kumar
- 8. Shri Mahabali Singh
- 9. Shri Maheshwar Hazari
- 10. Shri Bhudeb Choudhary
- 11. Shri Baidya Nath Prasad Mahato
- 12. Dr. Ram Chandra Dome
- 13. Shri M.B. Rajesh
- 14. Shri Khagen Das
- 15. Maulana Badruddin Ajmal
- 16. Dr. Ajay Kumar

Shri Kamal Nath responded on the submissions.

(vii)\* Shri P.L. Punia and Shri Gopinath Munde made submissions regarding reservation policy for SC, ST and OBC in super-speciality courses in the country.

Shri Kapil Sibal and Shri V. Narayanasamy responded.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.02 P.M.)

<sup>\*</sup>At 2.18 P.M.

### 2.02 P.M.

# 13. (i) The Interim Budget(General) — 2014-15; (ii) Demands for Grants on Account (General) — 2014-15; and (iii) Supplementary Demands for Grants (General) — 2013-14

Time Taken: 09 Mts.

Combined discussion on the following items of Business was taken up:-

- (i) General Discussion on the Interim Budget (General) for 2014-2015.
- (ii) Demands for Grants on Account (General) for 2014-15, in respect of Demand Nos. 1 to 34, 36, 37, 39 to 64, 66 to 73, 75 to 77, 79, 80 and 82 to 108.
- (iii) Supplementary Demands for Grants Nos. 1 to 5, 9 to 12, 14, 17, 19 to 27, 30 to 34, 40 to 43, 46 to 48, 50, 51, 53, 55, 56, 58 to 62, 64, 66, 68, 69, 73 to 76, 79, 82, 83, 86 to 91, 95 to 97, 100 to 102, 105 and 106 in respect of Budget (General) for 2013-14.

The following members laid their written speeches on the Table:-

- 1. Dr. Tarun Mandal
- 2. Shri S.S. Ramasubbu
- 3. Smt. Paramjit Kaur Gulshan
- 4. Dr. Mahboob Beg
- 5. Shri Ravindra Kumar Pandey
- 6. Shri Arjun Meghwal
- 7. Shri R. Thamarai Selvan
- 8. Dr. (Smt.) Botcha Jhansi Lakshmi
- 9. Maulana Badruddin Ajmal
- 10. Shri Virender Kashyap
- 11. Shri C. Sivasami
- 12. Smt. Jayshreeben Patel
- 13. Shri Bhartruhari Mahtab
- 14. Shri Virendra Kumar

- 15. Shri Sudip Bandyopadhyay
- 16. Shri S. Semmalai
- 17. Prof. Saugata Roy
- 18. Dr. Ratna De Nag
- 19. Shri M. Thambi Durai
- 20. Shri Rajendra Agrawal
- 21. Shri Ram Singh Kaswan
- 22. Shri E.G. Sugavanam
- 23. Dr. Mahendrasinh P. Chauhan
- 24. Shri C. Rajendran
- 25. Shri P.C. Chacko
- 26. Shri P. Karunakaran
- 27. Shri K.C. Singh Baba
- 28. Dr.(Prof.) Prasanna Kumar Patasani
- 29. Smt. Darshana Vikram Jardosh

The Speaker announced that all the cut motions that were circulated, were being treated as moved.

All the cut motions which were treated as moved, were negatived.

All the Demands for Grants on Account Nos. 1 to 34, 36, 37, 39 to 64, 66 to 73, 75 to 77, 79, 80 and 82 to 108 in respect of Interim Budget (General) for 2014-15 for the amount shown under column 3 of the printed list of Demands for Grants on Account (General) for 2014-15, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 5, 9 to 12, 14, 17, 19 to 27, 30 to 34, 40 to 43, 46 to 48, 50, 51, 53, 55, 56, 58 to 62, 64, 66, 68, 69, 73 to 76, 79, 82, 83, 86 to 91, 95 to 97, 100 to 102, 105 and 106 in respect of Budget (General) for 2013-14 for the amount shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 2013-14, were voted in full.

#### 14. Government Bill – Introduced

The Appropriation (Vote on Account) Bill, 2014.

#### 15. Government Bill – Passed

The Appropriation (Vote on Account) Bill, 2014.

The motion for consideration of the Bill moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

#### 16. Government Bill – Introduced

The Appropriation Bill, 2014.

#### 17. Government Bill – Passed

The Appropriation Bill, 2014.

The motion for consideration of the Bill moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by P. Chidambaram.

The motion was adopted and the Bill was passed.

#### 2.12 P.M.

### 18. Government Bill - Passed

The Finance Bill, 2014.

Time Taken: 6 mts.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

Shri Murli Manohar Joshi took part in the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

## #2.32 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 20<sup>th</sup> February, 2014.)

S. BAL SHEKAR, Secretary-General.

<sup>&</sup>lt;sup>#</sup>From 2.18 P.M. to 2.32 P.M., Members raised matters of urgent public importance.

# **LOK SABHA**

#### **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, February 20, 2014/Phalguna 1, 1935 (Saka)

No. 356

#### 11.00 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri Chhitubhai Gamit, member of the Sixth to Twlefth Lok Sabhas and Shri C.C. Gohain, nominated member of Fourth and Fifth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.02 A.M.

## 2. Starred Questions

Starred Question No. 381 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 382–400 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 4229–4458 were laid on the Table.

#### 12.00 Noon

## 4. Papers to be laid on the Table

The following papers were laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the

- Raman Research Institute, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Soft Matter Research, Bengaluru, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Soft Matter Research, Bengaluru, for the year 2012-2013.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Public Enterprises Survey (Volume I & Volume II) (Hindi and English versions) for the year 2012-2013.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
  - (i) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014

- published in Notification No. File No. L-1/132/2013/CERC in Gazette of India dated 7<sup>th</sup> January, 2014.
- (ii) The Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 published in Notification No. File No. L-1/(5)/2013/CERC in Gazette of India dated 14<sup>th</sup> November, 2013.
- (iii) The Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013 published in Notification No. File No. L-1/12/2010-CERC in Gazette of India dated 11<sup>th</sup> July, 2013.
  - (iv) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2013 published in Notification No. File No. L-7/143/158/2012-CERC in Gazette of India dated 3<sup>rd</sup> September, 2013.
  - (v) The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Second Amendment) Regulations, 2013 published in Notification No. File No. L-7/105(121)/2007-CERC in Gazette of India dated 11<sup>th</sup> September, 2013.
  - (vi) Notification No. L-1/44/2010-CERC published in Gazette of India dated 29<sup>th</sup> August, 2013, containing corrigendum to the Notification No. L-1/44/2010-CERC dated 24<sup>th</sup> November, 2011.
- (17) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) to (vi) of (16) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
  - (i) The Joint Electricity Regulatory Commission for Goa & Union Territories (Conduct of Business) Second amendment Regulations, 2013 published in Notification No. JERC-1/2009 in Gazette of India dated 25<sup>th</sup> October, 2013.

- (ii) The Joint Electricity Regulatory Commission for Goa & UTs (Electricity Supply Code) Second Amendment Regulations, 2013 published in Notification No. JERC-11/2010 in Gazette of India dated 25<sup>th</sup> October, 2013.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of Notification No. S.O. 146(E) (Hindi and English versions) published in Gazette of India dated 20<sup>th</sup> January, 2014, winding up the Commission of Inquiry consisting of Mr. Justice S. Sagir Ahmad, Retired Judge, Supreme Court of India under sub-section (3) of Section 12 of the Commission of Inquiry Act, 1952.
  - (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2012-2013.
  - (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- \*(23) A copy of the Proclamation (Hindi and English versions) issued by the President *vide* Notification No.S.O.410(E) in Gazette of India dated 16th February, 2014, in accordance with the Provisions contained under Section 50 of the Government of National Capital Territory Act, 1991 read with clauses (2) and (3) of article 356 of the Constitution in relation to the Government of National Capital Territory of Delhi and Order relating thereto under article 239AB of the Constitution.
- \*(24) A copy of the Report (Hindi and English versions) of the Lt. Governor of the National Capital Territory of Delhi dated 15th February, 2014 to the President

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<sup>\*</sup>At 3.00 P.M.

## 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (Railways) Vote on Account Bill, 2014, passed by Lok Sabha on the 17<sup>th</sup> February, 2014.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (Railways) Bill, 2014, passed by Lok Sabha on the 17<sup>th</sup> February, 2014.
- (iii) That at its sitting held on the 19<sup>th</sup> February, 2014, Rajya Sabha passed the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2013, passed by Lok Sabha on the 6<sup>th</sup> September, 2013 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (iv) That at its sitting held on the 19<sup>th</sup> February, 2014, Rajya Sabha passed the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2013, passed by Lok Sabha on the 24<sup>th</sup> August, 2013 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (v) That at its sitting held on the 19th February, 2014, Rajya Sabha passed the Rani Lakshmi Bai Central Agricultural University Bill, 2014.
- (vi) That at its sitting held on the 19<sup>th</sup> February, 2014, Rajya Sabha passed the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013, passed by Lok Sabha on the 18<sup>th</sup> December, 2013 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

## 6. Bills as amended by Rajya Sabha — Laid on the Table

- (i) The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2013
- (ii) The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2013
- (iii) The National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013

## Bills as passed by Rajya Sabha — Laid on the Table

The Rani Lakshmi Bai Central Agricultural University Bill, 2014

## 7. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Shri K.J.K. Ritheesh Sivakumar	09.08.2013 to 06.09.2013 05.12.2013 to 15.12.2013
(2)	Shri M.K. Alagiri	09.08.2013 to 06.09.2013 05.12.2013 to 18.12.2013 05.02.2014 to 20.02.2014
(3)	Shri D. Napoleon	24.08.2013 to 06.09.2013 05.12.2013 to 18.12.2013 05.02.2014 to 21.02.2014

# 8. Reports of Standing Committee on External Affairs

Dr. Bhola Singh presented the following Reports (English and Hindi versions) of the Standing Committee on External Affairs:-

- (1) 24<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations contained in the 19<sup>th</sup> Report of the Committee on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2013-14.
- (2) 25<sup>th</sup> Report on the subject 'Passport Seva Project Targets and Achievements'.

## 9. Report of Standing Committee on Water Resources

Shri Dip Gogoi presented the 21<sup>st</sup> Report (Hindi and English versions) of the Standing Committee on Water Resources (2013-2014) on 'Review of Ganga Flood Control Commission'.

## 10. Report of Standing Committee on Human Resource Development

Dr. Charles Dias laid on the Table the 262<sup>nd</sup> Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Functioning of National Sports Federations.

# **11.** Evidence tendered before the Standing Committee on Human Resource Development

Dr. Charles Dias laid on the Table a copy of the Evidence (Hindi and English versions) tendered before the Committee on Human Resource Development on the Functioning of National Sports Federations.

## 12. Statements by Ministers

- (1) The Minister of Civil Aviation laid a statement (Hindi and English versions) (i) correcting the reply given on 22<sup>nd</sup> August, 2013 to Starred Question No. 194 asked by Shri Raghuvir Singh Meena, MP regarding 'Foreign Airlines' and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of State in the Ministry of Rural Development on behalf of the Minister of Rural Development laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of recommendations contained in the 41st Report of the Standing Committee on Rural Development on Demands for Grants (2013-14), pertaining to the Department of Rural Development, Ministry of Rural Development.

- (ii) the status of implementation of recommendations contained in the 42nd Report of the Standing Committee on Rural Development on `Implementation of Mahatma Gandhi National Rural Employment Guarantee Act, 2005', pertaining to the Department of Rural Development, Ministry of Rural Development.
- (3) The Minister of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 37th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2013-14), pertaining to the Ministry of Minority Affairs.
- (4) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) (i) correcting the reply given on 8 August, 2013 to Unstarred Question No. 743 asked by Dr. Nilesh N. Rane, MP regarding 'Rail Security' and (ii) giving reasons for delay in correcting the reply.
- (5) The Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 106th Report of the Standing Committee on Commerce on Demands for Grants (2012-13), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

#### 12.06 P.M.

#### 13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. Mahendrasinh P. Chauhan regarding need to curb the menace of black money in the country.
- (2) Shri Makansingh Solanki regarding need to provide funds for construction of railway lines in Khargone parliamentary constituency in Madhya Pradesh.
- (3) Shri Ravindra Kumar Pandey regarding need to augment railway facilities in Giridih parliamentary constituency, Jharkhand.
- (4) Smt. Rama Devi regarding need to settle the insurance claims made by the farmers who suffered damage to their kharif crops in the year 2010 under Crop Insurance Scheme in Sheohar parliamentary constituency, Bihar.
- (5) Shri Haribhai P. Choudhary regarding need to address the problem of water-logging in underpass near Chitrasani railway station under Palanpur Tehsil in Banaskantha Parliamentary Constituency, Gujarat.
- (6) Shri Abdul Rahman regarding need to take necessary steps to ensure enough flow of water in river Palar in Tamil Nadu and constitute a Palar River Water Authority for the purpose.
- (7) Shri M.B. Rajesh regarding need to construct a Rail Over Bridge on level crossing at Nadakkavu in Palakkad, Kerala.
- (8) Dr. Raghuvansh Prasad Singh regarding need to convert road connecting Muzaffarpur with Deoria and Taraiya into National Highway.

#### 12.07 P.M.

- 14. Amendments made by Rajya Sabha to the Government Bills Agreed to
- (i) \*The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2013.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Dr.(Ms.) Girija Vyas.

### **ENACTING FORMULA**

1. That at page 1, line 1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*.

#### **CLAUSE 1**

2. That at page 1, line 6, for the figure "2013", the figure "2014" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Dr.(Ms.) Girija Vyas.

The motion was adopted and the amendments were agreed to.

<sup>\$</sup> The Bill was passed by Lok Sabha on the  $6^{rd}$  September, 2013 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the  $19^{th}$  February, 2014 and returned it to Lok Sabha on the  $19^{th}$  February, 2014.

#### 12.09 P.M.

(ii) <sup>®</sup> The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2013

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri R.P.N. Singh.

### **ENACTING FORMULA**

1. That at page 1, line 1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*.

#### **CLAUSE 1**

2. That at page 1, line 3, for the figure "2013", the figure "2014" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri R.P.N. Singh.

The motion was adopted and the amendments were agreed to.

<sup>@</sup> The Bill was passed by Lok Sabha on the 24<sup>rd</sup> August, 2013 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 19<sup>th</sup> February, 2014 and returned it to Lok Sabha on the same day.

#### 12.11 P.M.

(iii) \*The National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Dr. Shashi Tharoor.

## **ENACTING FORMULA**

1. That at page 1, line 1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*.

## **CLAUSE 1**

2. That at page 1, line 3, for the figure "2013", the figure "2014" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Dr. Shashi Tharoor.

The motion was adopted and the amendments were agreed to.

<sup>#</sup>The Bill was passed by Lok Sabha on the  $18^{th}$  December, 2013 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the  $19^{th}$  February, 2014 and returned it to Lok Sabha on the same day.

#### \*12.12 P.M.

## 15. Submission by Members

Shri Syed Shahnawaj Hussain and Shri Sharad Yadav made submissions regarding issue of grant of special status to Bihar.

Shri Jitendra Singh, Shri Rajendra Agrawal, Shri Arjun Meghwal, Shri Kalikesh N. Singh Deo and Shri Shailendra Kumar associated.

<sup>%</sup>Shri P. Chidambaram responded.

(Due to interruptions, Lok Sabha adjourned at 12.28 P.M. and re-assembled at 2.00 P.M.)

<sup>\*</sup>From 12.12 P.M. to 12.28 P.M., Members raised matters of urgent public importance.  $^{9}\!\text{At}$  3.47 P.M.

#### 2.00 P.M.

## 16. Observation by HDS

The Hon'ble Deputy Speaker made the following observation:-

"Hon'ble Members, before we take up the consideration and passing of the Rani Lakshmi Bai Central Agricultural University Bill, 2014, as passed by Rajya Sabha, I have to inform the House that Shri Sharad Pawar, Hon'ble Minister of Agriculture and Food Processing Industries vide communication dated 19th February, 2014 has informed that the President, having been informed of the subject matter of the Rani Lakshmi Bai Central Agricultural University Bill, 2014, recommends the consideration of the Bill in Lok Sabha under article 117(3) of the Constitution."

#### 2.02 P.M.

#### 17. Government Bill - Passed

The Rani Lakshmi Bai Central Agricultural University Bill, 2014, as passed by Rajya Sabha

Time Taken: 8 Mts.

The motion for consideration of the Bill was moved by Shri Charan Das Mahant on behalf of Shri Sharad Pawar.

Shri Arjun Meghwal took part in the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 44 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

Shri Shailendra Kumar and Prof. Saugata Roy also took part in the debate.

The motion that the Bill be passed was moved by Shri Charan Das Mahant.

The motion was adopted and the Bill was passed.

(Due to interruptions, Lok Sabha adjourned at 2.10 P.M. and re-assembled at 3.00 P.M.)

#### 3.01 P.M.

## 18. Statutory Resolution – Adopted

Shri Mullapally Ramachandran moved the following resolution:-

"That this House approves the Order issued under Article 239AB of the Constitution by the President on the 16th February, 2014 read with section 50 of the GNCTD Act, 1991 and clauses (2) and (3) of article 356 of the Constitution in relation to the Government of National Capital Territory of Delhi."

The Resolution was adopted.

#### 3.01 P.M.

#### 19. Government Bill – Passed

The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011

Time Taken: 47 mts.

The motion for consideration of the Bill was moved by Shri Namo Narain Meena on behalf of Shri P. Chidambaram.

The following members took part in the debate:-

- 1. Shri Nishikant Dubey
- \*2. Shri Shailendra Kumar
- 3. Prof. Saugata Roy
- 4. Dr. Ram Chandra Dome
- 5. Dr. Ajay Kumar
- 6. Dr. Vinay Kumar 'Vinnu' Pandey
- 7. Shri Shatrughan Sinha
- 8. Dr. Raghuvansh Prasad Singh

<sup>\*</sup>From SI. No. 2 to 8, Members spoke from 3.25 P.M. to 3.45 P.M.

The following members laid their written speeches on the Table:-

- 1. Shri P.L. Punia
- 2. Shri Arjun Meghwal
- 3. Shri Shailendra Kumar
- 4. Shri S. Semmalai
- 5. Shri O.S. Manian
- 6. Dr. Anup Kumar Saha
- 7. Dr. P. Venugopal

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Shri Namo Narain Meena moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 5 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 2A was adopted.

New Clause 2A was also adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Shri Namo Narain Meena moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 4A was adopted.

New Clause 4A was also adopted.

Shri Namo Narain Meena moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 4B was adopted.

New Clause 4B was also adopted.

Shri Namo Narain Meena moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 4C was adopted.

New Clause 4C was also adopted.

Shri Namo Narain Meena moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 12 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 4D was adopted.

New Clause 4D was also adopted

Shri Namo Narain Meena moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 13 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 4E was adopted.

New Clause 4E was also adopted.

Shri Namo Narain Meena moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 4F was adopted.

New Clause 4F was also adopted.

Shri Namo Narain Meena moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 15 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 4G was adopted.

New Clause 4G was also adopted.

Clause 5 was dropped.

Clauses 6 and 7 were adopted.

Shri Namo Narain Meena moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 7A was adopted.

New Clause 7A was also adopted.

Shri Namo Narain Meena moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 7B was adopted.

New Clause 7B was also adopted.

Clause 8 was adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 14 were adopted.

Clause 15 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

Shri Namo Narain Meena replied to the debate.

The Chair made the following observation:-

\*"As a large number of Members have expressed their views and the Minister has replied, the speeches made by the Members and the reply of the Minister may be treated as part of general discussion."

The motion that the Bill, as amended, be passed was moved by Shri Namo Narain Meena.

The motion was adopted and the Bill, as amended, was passed.

\*4.55 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 21st February, 2014.)

S. BAL SHEKAR, Secretary-General.

<sup>\*</sup>From 3.49 P.M. to 4.55 P.M., Members raised matters of urgent public importance.

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

## Friday, February 21, 2014/Phalguna 2, 1935 (Saka)

No. 357

#### 11.00 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Smt. Parvathi Krishnan, member of Fifth and Sixth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.02 A.M.

## 2. Starred Questions

Starred Question Nos. 401 and 402 were orally answered. Replies to Starred Question Nos. 403–420 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 4459–4688 were laid on the Table.

#### 12.00 Noon

# 4. Papers to be laid on the Table

The following papers were laid on the Table:-

- \*(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2012-2013.

<sup>\*</sup>At 12.08 P.M.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Hajj Committee for the year 2012-2013.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hajj Committee for the year 2012-2013.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Hajj Committee for the years 2005-2006 to 2011-2012, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Hajj Committee for the years 2005-2006 to 2011-2012.
- (4) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2012-2013.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2008-2009, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2012-2013.
  - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year

- 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2012-2013.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, New Delhi, for the year 2012-2013.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2013 (Hindi and English versions) published in Notification No. G.S.R. 781(E) in Gazette of India dated 18<sup>th</sup> December, 2013 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (24) A copy each of the following papers (in Hindi and English versions):—
  - (i) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and NIKO Resources Limited, for the contract area identified as Block -KG-DWN-98-3.
  - (ii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and NIKO Resources Limited, for the contract area identified as Block NEC-OSN-97-2.
  - (iii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Cairn Energy India PTY. Limited, for the contract area identified as Block -KG-DWN-98/2.
  - (iv) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and Hardy Exploration and Production (India) Inc., for the contract area identified as Block GS-OSN-2000/1.

- (v) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Gujarat State Petroleum Corporation Limited and Gas Authority of India Limited and Joshi Technologies International Inc., for the contract area identified as Block CB-ONN-2000/1.
- (vi) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and NIKO Resources Limited, for the contract area identified as Block CB-ONN-2000/2.
- (vii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and Hardy Exploration and Production (India) Inc., for the contract area identified as Block CY-DWN-2001/2.
- (viii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and Hardy Exploration and Production (India) Inc., for the contract area identified as Block CY-PR-DWN-2001/3.
- (ix) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Gujarat State Petroleum Corporation Limited and Jubilant Enpro Limited and Geoglobal Resources (India) Inc., for the contract area identified as Block-KGOSN-2001/3.
- (x) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Oil and Natural Gas Corporation Limited (ONGC), for the contract area identified as Block-AA-ONN-2001/1.
- (xi) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Oil and Natural Gas Corporation Limited (ONGC) and Oil India Limited (Oil), for the contract area identified as Block-AA-ONN-2001/3.
- (xii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Oil and Natural Gas

- Corporation Limited and Cairn Energy Gujarat Block 1, for the contract area identified as Block CB-ONN-2002/1.
- (xiii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Gujarat State Petroleum Corporation Limited and Jubilant Enpro Private Limited and Prize Petroleum Company Limited and Geoglobal Resources (Barbados) Inc., for the contract area identified as Block CB-ONN-2002/3.
- (xiv) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Enpro Finance Private Limited and Gail (India) Limited, for the contract area identified as Block AA-ONN-2002/1.
- (xv) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Oil and Natural Gas Corporation Limited, for the contract area identified as Block NECDWN-2002/2.
- (xvi) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Oil India Limited and Oil and Natural Gas Corporation Limited, for the contract area identified as Block AA-ONN-2002/3.
- (xvii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Gujarat State Petroleum Corporation Limited and Gail (India) Limited and Jubilant Capital Private Limited and Geoglobal Resources (Barbados) Inc., for the contract area identified as Block CB-ONN-2003/2.
- (xviii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and Hardy Exploration and Production (India) Inc., for the contract area identified as Block KS-DWN-2003/1.
- (xix) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Oil India Limited and Oil

- and Natural Gas Corporation Limited, for the contract area identified as Block CB-OSN-2003/1.
- (xx) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Jubilant Oil and Gas Private Limited and Jubliant Securities Private Limited and Gujarat State Petroleum Corporation Limited and Gail (India) Limited, for the contract area identified as Block AA-ONN-2003/1.
- (xxi) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Cairn Energy India PTY Limited, Cairn Exploration (NO.6) Limited and Oil and Natural Gas Corporation Limited, for the contract area identified as Block VN-ONN-2003/1.
- (xxii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and ENI India Limited and Oil and Natural Gas Corporation Limited and Gail (India) Limited, for the contract area identified as Block AN-DWN-2003/2.
- (xxiii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Oil India Limited and Suntera Resources Limited, for the contract area identified as Block AA-ONN-2004/2.
- (xxiv) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Focus Energy Limited, and Newbury Holdings Two Limited, for the contract area identified as Block CB-OSN-2004/1.
- (xxv) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Gujarat State Petroleum Corporation Limited and Gail (India) Limited and Hindustan Petroleum Corporation Limited and Bharat Petroleum Corporation Limited and Hallworthy Shipping Limited SA and Silverwave Energy PTE. Limited and Nitin Fire Protection Inds. Limited, for the contract area identified as Block RJ-ONN-2004/1.

- (xxvi) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Oil and Natural Gas Corporation Limited and Gail (India) Limited and Gujarat State Petroleum Corporation Limited and Hindustan Petroleum Corporation Limited, for the contract area identified as Block CY-DWN-2004/1.
- (xxvii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Indian Oil Corporation Limited for the contract area identified as Block CB-ONN-2005/2.
- (xxviii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Cairn Energy India PTY Limited and Cairn India Limited, for the contract area identified as Block MB-DWN-2009/1.
- (xxix) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Jubilant Oil and Gas PVT. Limited and Jubilant Energy (Kharsang) PVT. Limited and Jubilant Offshore Drilling PVT. Limited, for the contract area identified as Block AA-ONN-2009/1.
- (xxx) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and BG Exploration and Production India Limited and BHP Billiton Petroleum (International Exploration) PTY Limited, for the contract area identified as Block MB-DWN-2010/1.
- (xxxi) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Deep Energy LLC, and KGN Industries Limited, for the contract area identified as Block VN-ONN-2010/1.
- (xxxii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and NIKO Resources Limited, for the contract area identified as Block -KG-OSN-97-2.

- (xxxiii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and NIKO Resources Limited, for the contract area identified as Block MB-OSN-97-3.
- (xxxiv) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and NIKO Resources Limited, for the contract area identified as Block MN-DWN-98-2.
- (xxxv) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and NIKO Resources Limited, for the contract area identified as Block GK-OSN-97/1.
- (xxxvi) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and NIKO Resources Limited, for the contract area identified as Block MB-OSN-97-2.
- (xxxvii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and NIKO Resources Limited, for the contract area identified as Block KG-OSN-97-3.
- (xxxviii) Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and the Reliance Industries Limited and NIKO Resources Limited, for the contract area identified as Block KG-OSN-97-4.
- (25) A copy of the Memorandum of Understanding (Hindi and English versions) between the British India Corporation and the Ministry of Textiles for the year 2013-2014.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Central Council for Research in Siddha, Chennai, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2012-2013.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2007-2008.
  - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the National Agroforestry Policy, 2014 (Hindi and English versions).
- (31) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Authority of India Act, 1956:-
  - (i) S.O. 3516(E) published in Gazette of India dated 27<sup>th</sup> November, 2013, regarding rates of fees to be recovered from the users of National Highway No. 67 (Nagapattinam-Thanjavur-Trichy-Karur-Coimbatore-Mettupalayam-Tamil Nadu/Karnataka Border Section) in the State of Tamil Nadu.
  - (ii) S.O. 3517(E) published in Gazette of India dated 27<sup>th</sup> November, 2013, regarding rates of fees to be recovered from the users of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.

- (iii) S.O. 3518(E) published in Gazette of India dated 27<sup>th</sup> November, 2013, regarding rates of fees to be recovered from the users of National Highway No. 210 (Trichy-Karaikudi Section) in the State of Tamil Nadu.
- (iv) S.O. 3522(E) published in Gazette of India dated 28<sup>th</sup> November, 2013, regarding rates of fees to be recovered from the users of National Highway No. 69 (Obedullaganj-Betul-Multai-MP/Maharashtra Border Section) in the State of Madhya Pradesh.
- (v) S.O. 82(E) published in Gazette of India dated 13<sup>th</sup> January, 2014, regarding rates of fees to be recovered from the users of National Highway No. 31 (Khagaria to Bakhtiyarpur to Purnea Section) in the State of Bihar.
- (vi) S.O. 83(E) published in Gazette of India dated 13<sup>th</sup> January, 2014, regarding rates of fees to be recovered from the users of National Highway Nos. 40 & 44 (Shillong Bypass Section) in the State of Meghalaya.
- (vii) S.O. 122(E) published in Gazette of India dated 17<sup>th</sup> January, 2014, regarding rates of fees to be recovered from the users of National Highway No. 24 (Hapur-Moradabad-Bareilly-Sitapur Section, including Hapur and Moradabad bypasses) in the State of Uttar Pradesh.
- (32) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 9 of the National Highways Act, 1956:-
  - (i) The National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2013 published in Notification No. G.S.R. 778(E) in Gazette of India dated 16<sup>th</sup> December, 2013.
  - (ii) The National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2014 published in Notification No. G.S.R. 26(E) in Gazette of India dated 16<sup>th</sup> January, 2014.
- (33) A copy of Notification No. S.O. 2448(E) (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway

No. 71A (Rohtak-Panipat Section) in the State of Haryana under Section 10 of the National Highways Act, 1956.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2012-2013.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2012-2013.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2012-2013.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2012-2013.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Pharmaceuticals Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Pharmaceuticals Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2012-2013.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2012-2013.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2012-2013.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2012-2013, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2012-2013.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2012-2013.

- (44) A copy of the Explosives (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 772(E) in Gazette of India dated 11<sup>th</sup> December, 2013 under sub-section (8) of Section 18 of the Explosives Act, 1884.
- (45) A copy of the Indian Boiler (Amendment) Regulations, 2014 (Hindi and English versions) published in Notification No. G.S.R. 8 in Gazette of India dated 25<sup>th</sup> January, 2014 under sub-section (2) of Section 28A of the Boilers Act, 1923.
- (46) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
  - (i) The Securities and Exchange Board of India (Investor Protection and Education Fund) Regulations, 2014 published in Notification No. F. No. L.A.D-N.R.O./G.N./2013-14/38/49 in Gazette of India dated 9<sup>th</sup> January, 2014.
  - (ii) The Securities and Exchange Board of India (Collective Investment Schemes) (Amendment) Regulations, 2014 published in Notification No. F. No. L.A.D-N.R.O./G.N./2013-14/39/51 in Gazette of India dated 9<sup>th</sup> January, 2014.
  - (iii) The Securities and Exchange Board of India (Settlement of Administrative and Civil Proceedings) Regulations, 2014 published in Notification No. F. No. L.A.D-N.R.O./G.N./2013-14/37/50 in Gazette of India dated 9<sup>th</sup> January, 2014.
  - (iv) The Securities and Exchange Board of India (Procedure and Search and Seizure) Regulations, 2014 published in Notification No. F. No. L.A.D-N.R.O./G.N./2013-14/40/52 in Gazette of India dated 10<sup>th</sup> January, 2014.
  - (v) The Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014 published in Notification No. F. No. L.A.D-N.R.O./G.N./2013-14/36/12 in Gazette of India dated 7<sup>th</sup> January, 2014.
- (47) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India)(Fifteenth Amendment) Regulations, 2013 published in Notification No. G.S.R.818(E) in Gazette of India dated 31<sup>st</sup> December, 2013.
- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India)(Seventeenth Amendment) Regulations, 2013 published in Notification No. G.S.R.805(E) in Gazette of India dated 30<sup>th</sup> December, 2013.
- (iii) The Foreign Exchange Management (Establishment in India of Branch or Office or other Place of Business)( Amendment) Regulations, 2013 published in Notification No. G.S.R.767(E) in Gazette of India dated 6<sup>th</sup> December, 2013.
- (iv) G.S.R.741(E) published in Gazette of India dated 19<sup>th</sup> November,
   2013, containing corrigendum to the Notification
   No.FEMA.287/2013-RB dated 17<sup>th</sup> September, 2013.
- (48) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
  - (i) The Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. PAD/PEN/001/2013 in weekly Gazette of India dated 27<sup>th</sup> September, 2013.
  - (ii) The Punjab & Sind Bank (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. PSB/PEN/AMEND/1/2013 in Gazette of India dated 10<sup>th</sup> December, 2013.
  - (iii) The Dena Bank (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. IR/AMEND/01/2013 in Gazette of India dated 16<sup>th</sup> December, 2013.
  - (iv) The Dena Bank Officer Employees' (Acceptance of Jobs in Private Sector after Retirement) Amendment Regulations, 2013 published in Notification No. IR/AMEND/02/2013 in Gazette of India dated 14<sup>th</sup> November, 2013.

- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (48) above.
- (50) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976:-
  - (i) S.O.3433(E) published in Gazette of India dated 12<sup>th</sup> November, 2013 regarding dissolution of Pragathi Gramin Bank and Krishna Grameena Bank by reason of amalgamation.
  - (ii) S.O.3434(E) published in Gazette of India dated 12<sup>th</sup> November, 2013 regarding dissolution of Chhattisgarh Gramin Bank, Surguja Kshetriya Gramin Bank and Durg Rajnandgaon Gramin Bank by reason of amalgamation.
  - (iii) S.O.3536(E) published in Gazette of India dated 29<sup>th</sup> November, 2013 regarding amalgamation of Gurgaon Gramin Bank and Haryana Gramin Bank as Sarva Haryana Gramin Bank.
- (51) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976:-
  - (i) The Utkal Grameen Bank (Officers and Employees) Service Regulations, 2012 published in Notification No. PER/1611 in Gazette of India dated 28<sup>th</sup> January, 2013.
  - (ii) The Baroda Rajasthan Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No.
     27 in weekly Gazette of India dated 12<sup>th</sup> July, 2013.
  - (iii) The Bihar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 2 in weekly Gazette of India dated 18<sup>th</sup> January, 2013.
- (52) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
  - (i) The Insurance Advisory Committee (Meetings)(Second Amendment)
    Regulations, 2013 published in Notification No. F. No.
    IRDA/Reg./24/82/2013 in Gazette of India dated 29<sup>th</sup> October, 2013.

- (ii) The Insurance Regulatory and Development Authority (Meetings) (First Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg./23/81/2013 in Gazette of India dated 29<sup>th</sup> October, 2013.
- (53) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) G.S.R.762(E) published in Gazette of India dated 29<sup>th</sup> November, 2013, together with an explanatory memorandum seeking to exempt specified goods imported under the Revised National Tuberculosis Control Programme funded by the Global Fund to fight AIDS, Tuberculosis and Malaria from the whole of the duty of customs and additional duty of customs leviable thereon.
  - (ii) G.S.R.779(E) published in Gazette of India dated 16<sup>th</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15<sup>th</sup> January, 2008.
  - (iii) G.S.R.787(E) published in Gazette of India dated 20<sup>th</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
  - (iv) G.S.R.794(E) published in Gazette of India dated 26<sup>th</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
  - (v) G.S.R.814(E) published in Gazette of India dated 31<sup>st</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31<sup>st</sup> December, 2009.
  - (vi) G.S.R.815(E) published in Gazette of India dated 31<sup>st</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29<sup>th</sup> July, 2011.
  - (vii) G.S.R.816(E) published in Gazette of India dated 31<sup>st</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1<sup>st</sup> July, 2011.

- (viii) G.S.R.817(E) published in Gazette of India dated 31<sup>st</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1<sup>st</sup> June, 2011.
- (ix) G.S.R.76(E) published in Gazette of India dated 3<sup>rd</sup> February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (x) G.S.R.791(E) published in Gazette of India dated 26<sup>th</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 93/2009-Cus., dated 11<sup>th</sup> September, 2009.
- (xi) G.S.R.28(E) published in Gazette of India dated 17<sup>th</sup> January, 2014, together with an explanatory memorandum exempting the customs duty on material imported into India against an Advance Authorization meant for export of an item otherwise prohibited for export subject to specified conditions.
- (xii) S.O.3442(E) published in Gazette of India dated 14<sup>th</sup> November, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xiii) S.O.3453(E) published in Gazette of India dated 21<sup>st</sup> November, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiv) S.O.3537(E) published in Gazette of India dated 29<sup>th</sup> November, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xv) S.O.3589(E) published in Gazette of India dated 5<sup>th</sup> December, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (xvi) S.O.3667(E) published in Gazette of India dated 13<sup>th</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xvii) S.O.3731(E) published in Gazette of India dated 19<sup>th</sup> December, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xviii) S.O.3919(E) published in Gazette of India dated 31<sup>st</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xix) S.O.17(E) published in Gazette of India dated 2<sup>nd</sup> January, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xx) S.O.109(E) published in Gazette of India dated 15<sup>th</sup> January, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxi) S.O.118(E) published in Gazette of India dated 16<sup>th</sup> January, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxii) The Customs Baggage Declaration (Amendment) Regulations, 2013 published in Notification No. G.S.R. 803(E) in Gazette of India dated 30<sup>th</sup> December, 2013, together with an explanatory memorandum.

- (xxiii) The Customs Baggage Declaration Regulations, 2013 published in Notification No. G.S.R. 584(E) in Gazette of India dated 30<sup>th</sup> August, 2013, together with an explanatory memorandum, and corrigendum thereto published in Notification No. G.S.R.615(E) dated 10<sup>th</sup> September, 2013.
- (xxiv) S.O.35(E) published in Gazette of India dated 20<sup>th</sup> January, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17<sup>th</sup> March, 2012.
- (xxv) S.O.64(E) published in Gazette of India dated 27<sup>th</sup> January, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1<sup>st</sup> March, 2011.
- (54) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
  - (i) G.S.R.15(E) published in Gazette of India dated 10<sup>th</sup> January, 2014, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20<sup>th</sup> June, 2012.
  - (ii) G.S.R.792(E) published in Gazette of India dated 26<sup>th</sup> December, 2013, together with an explanatory memorandum making certain amendments in Notification No. 6/2013-Service Tax dated 18<sup>th</sup> April, 2013.
  - (iii) G.S.R.74(E) published in Gazette of India dated 3<sup>rd</sup> February, 2014, together with an explanatory memorandum seeking to provide exemption from service tax under Section 11C of the Central Excise Act, 1944, on services provided by an authorised person or sub-broker to the member of a commodity exchange for the period between 10.9.2004 to 30.6.2012, in view of the generally prevalent practice of non levy of service tax on such services during the said period.
  - (iv) G.S.R.71(E) published in Gazette of India dated 30<sup>th</sup> January, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax, dated 20<sup>th</sup> June, 2012.

- (55) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
  - (i) G.S.R.56(E) published in Gazette of India dated 24<sup>th</sup> January, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 42/2008-C.E. dated 1<sup>st</sup> July, 2008.
  - (ii) G.S.R.57(E) published in Gazette of India dated 24<sup>th</sup> January, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 16/2010-C.E. dated 27<sup>th</sup> February, 2010.
  - (iii) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) First Amendment Rules, 2014 published in Notification No. G.S.R.58(E) in Gazette of India dated 24<sup>th</sup> January, 2014, together with an explanatory memorandum.
  - (iv) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) First Amendment Rules, 2014 published in Notification No. G.S.R.59(E) in Gazette of India dated 24<sup>th</sup> January, 2014, together with an explanatory memorandum.
  - (v) G.S.R.75(E) published in Gazette of India dated 3<sup>rd</sup> February, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17<sup>th</sup> March, 2012, together with an explanatory memorandum.
  - (vi) The CENVAT Credit (First Amendment) Rules, 2014 published in Notification No. G.S.R.6(E) in Gazette of India dated 8<sup>th</sup> January, 2014, together with an explanatory memorandum.
  - (vii) The Central Excise (Third Amendment) Rules, 2014 published in Notification No. G.S.R.807(E) in Gazette of India dated 30<sup>th</sup> December, 2013, together with an explanatory memorandum.
  - (viii) The CENVAT Credit (Third Amendment) Rules, 2013 published in Notification No. G.S.R.808(E) in Gazette of India dated 30<sup>th</sup> December, 2013, together with an explanatory memorandum.
  - (ix) G.S.R.793(E) published in Gazette of India dated 26<sup>th</sup> December, 2013, together with an explanatory memorandum making certain

- amendments in the Notification No. 30/2012-C.E. dated 9<sup>th</sup> July, 2012, together with an explanatory memorandum.
- (x) The CENVAT Credit (Second Amendment) Rules, 2014 published in Notification No. G.S.R.36(E) in Gazette of India dated 20<sup>th</sup> January, 2014, together with an explanatory memorandum.
- (xi) G.S.R.763(E) published in Gazette of India dated 29<sup>th</sup> November, 2013 together with an explanatory memorandum seeking to exempt specified goods procured under the Revised National Tuberculosis control Programme funded by the Global Fund to fight AIDS, Tuberculosis and Malaria from the whole of excise duty leviable thereon.
- (xii) G.S.R.795(E) published in Gazette of India dated 26<sup>th</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17<sup>th</sup> March, 2012.
- (xiii) G.S.R.813(E) published in Gazette of India dated 31<sup>st</sup> December, 2013 together with an explanatory memorandum seeking to fix tariff value under Section 3(2) of the Central Excise Act, 1944 in respect of goods falling under tariff heading 3304 of the Central Excise Tariff and in respect of which the provisions of Section 4A of the Central Excise Act, 1944 do not apply.
- (56) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.48(E) published in Gazette of India dated 23<sup>rd</sup> January, 2014, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty, imposed on imports of Acrylonitrile Butadiene Rubber, origination in, or exported from Korea RP for a further period of one year i.e. up to and inclusive of the 1<sup>st</sup> day of January, 2015.
  - (ii) G.S.R.49(E) published in Gazette of India dated 23<sup>rd</sup> January, 2014, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of specified categories of Float Glass from China PR and Indonesia for one more year, i.e. upt to and inclusive of the 5<sup>th</sup> day of January, 2015.

- (iii) G.S.R.50(E) published in Gazette of India dated 23<sup>rd</sup> January, 2014, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Hexamine', originating in, or exported from Saudi Arabia and Russia, for a further period of five years pursuant to the final findings of Sunset review investigation conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R.51(E) published in Gazette of India dated 23<sup>rd</sup> January, 2014, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of '4, 4 Diamino Stibene 2, 2 Disulphonic Acid, origination in, or exported from the People's Republic of China for a period of five years pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R.764(E) published in Gazette of India dated 3<sup>rd</sup> December, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 119/2010-Cus., dated 19<sup>th</sup> November, 2010.
- (vi) G.S.R.811(E) published in Gazette of India dated 31<sup>st</sup> December, 2013, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'phosphoric acid, technical grade or food grade including industrial grade', origination in, or exported from the People's Republic of China for a further period of five years pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R.812(E) published in Gazette of India dated 31<sup>st</sup> December, 2013, together with an explanatory memorandum modifying the rate of anti-dumping duty on Recordable Digital Versatile Disc of all kinds, originating in, or exported from Vietnam, pursuant to the final findings of mid-term review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.

- (viii) G.S.R.3(E) published in Gazette of India dated 3<sup>rd</sup> January, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 121/2009-Cus., dated 30<sup>th</sup> October, 2009.
  - (ix) G.S.R.4(E) published in Gazette of India dated 3<sup>rd</sup> January, 2014, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Compact Fluorescent Lamp, originating in, or exported from China PR for a further period of one year i.e. upto and inclusive of 20<sup>th</sup> November, 2014, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
  - (x) G.S.R.23(E) published in Gazette of India dated 16<sup>th</sup> January, 2014, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Caustic Soda, originating in, or exported from China PR for a further period of one year i.e. upto and inclusive of 25<sup>th</sup> December, 2014, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
  - (xi) G.S.R.24(E) published in Gazette of India dated 16<sup>th</sup> January, 2014, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Caustic Soda, originating in, or exported from Korea RP for a further period of one year i.e. upto and inclusive of 25<sup>th</sup> December, 2014, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
  - (xii) G.S.R.25(E) published in Gazette of India dated 16<sup>th</sup> January, 2014, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Nonyl Phenol, originating in, or exported from Chinese Taipei, for a further period of five years pursuant to the final findings of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (57) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
  - (i) The Income-tax (19<sup>th</sup> Amendment) Rules, 2013 published in Notification No. S.O.3794(E) in Gazette of India dated 23<sup>rd</sup> December, 2013, together with an explanatory memorandum.
  - (ii) The Income-tax (1<sup>st</sup> Amendment) Rules, 2014 published in Notification No. S.O.108(E) in Gazette of India dated 15<sup>th</sup> January, 2014, together with an explanatory memorandum.
- (58) A copy of Notification No. G.S.R.43(E) (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> January, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 98/2013-Customs (N.T.) dated 14<sup>th</sup> September, 2013 under section 159 of the Customs Act, 1962 and sub-section (4) of section 94 of the Finance Act, 1994.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 20<sup>th</sup> February, 2014 Rajya Sabha agreed without any amendment to the Andhra Pradesh Reorganisation Bill, 2014, passed by the Lok Sabha on the 18<sup>th</sup> February, 2014.

# 6. Minutes of the Sittings of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda laid on the Table the Minutes (Hindi and English versions) of the 37<sup>th</sup> and 38<sup>th</sup> sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

# 7. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the 33<sup>rd</sup> Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2013-14) on the subject National Test House (NTH)- Facilities for Testing, Evaluation and Calibration of Engineering Equipment pertaining to the

Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

# 8. Report of Standing Committee on Social Justice and Empowerment

Shri Hemanand Biswal presented the 45<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2013-14) on the subject "Review of the functioning of National Institutes working in the field of disability" of the Ministry of Social Justice and Empowerment (Department of Disability Affairs).

# 9. Report of Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha

Shri M. Krishnasswamy laid on the Table the 2<sup>nd</sup> Report (Hindi and English versions) of the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha.

# 10. Statements by Ministers

- (1) The Minister of State in the Ministry of Rural Development on behalf of the Minister of Rural Development laid a statement (Hindi and English versions) regarding the revision of MGNREGA wage rates for the period 2014-15.
- (2) The Minister of State (Independent Charge) of the Ministry of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 40th Report of the Standing Committee on Rural Development on Demands for Grants (2013-14), pertaining to the Ministry of Drinking Water and Sanitation.
- (3) The Minister of State (Independent Charge) of the Ministry of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 71st Report of the

- Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Ministry of Corporate Affairs.
- (4) The Minister of State in the Ministry of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 36th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2013-14), pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.
- (5) The Minister of State in the Ministry of Petroleum and Natural Gas and Minister of State in the Ministry of Textiles laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 18th Report of the Standing Committee on Petroleum and Natural Gas on `Long Term Purchase Policy and strategic storage of Crude Oil', pertaining to the Ministry of Petroleum and Natural Gas.

#### 12.08 P.M.

#### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Mansukhbhai D. Vasava regarding need to construct pucca roads under Pradhan Mantri Gram Sadak Yojana in reserve forest areas in Bharuch and Narmada districts of Gujarat.
- (2) Shri Anurag Singh Thakur regarding need to augment railway services and facilities in Himachal Pradesh.
- (3) Shri E.G. Sugavanam regarding need to sanction adequate funds for Jolarpet-Tirupathur-Kandili-Barugur-Orappam-Krishnagiri-Sulagiri-Hosur railway line project in Tamil Nadu.

- (4) Shri A.K.S. Vijayan regarding need to cancel the proposed coal-bed methane gas exploration in Mannargudi area of Cauvery delta region in Tamil Nadu keeping in view its serious ill-effects on the ecology of the region.
- (5) Shri Chandrakant B. Khaire regarding need to introduce a direct train service between Delhi and Aurangabad, Maharashtra.

#### 12.09 P.M.

# 12. The National Capital Territory of Delhi Budget – 2014-15

Shri Jesudasu Seelam presented a statement of estimated receipts and expenditure of the National Capital Territory of Delhi for the year 2014-15.

# 13. Supplementary Demands for Grants (National Capital Territory of Delhi)—2013-14

Shri Jesudasu Seelam presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the National Capital Territory of Delhi for the year 2013-14.

#### \*12.35 P.M.

# **14.** Submission by Member

Shri Jagdambika Pal made submission regarding the possible impact of Model Code of Conduct on developmental works in Uttar Pradesh on account of forthcoming elections to Lok Sabha.

Shri Shailendra Kumar, Shri P.L. Punia, Shri Rajendra Agrawal, Shri A.T. Nana Patil, Shri Hansraj G. Ahir, Shri Haribhau Madhav Jawale, Dr. Virendra Kumar and Shri S.S. Ramasubbu associated.

Dr. Faroog Abdullah responded.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.03 P.M.)

<sup>\*</sup>From 12.09 P.M. to 1.07 P.M., Members raised matters of urgent public importance.

#### 2.03 P.M.

#### 15. Motion

Shri Jesudasu Seelam moved the following motion:-

"That this House do suspend rule 205 of the Rules of Procedure and Conduct of Business in Lok Sabha, which provides that there shall be no discussion of the Budget on the day it is presented to the House, in its application to discussion of the Budget of the Government of National Capital Territory of Delhi, to enable same day presentation of and discussion on the Budget."

The motion was adopted.

#### 2.05 P.M.

#### 16. The National Capital Territory of Delhi Budget – 2014-15

Time Taken: 10 Mts.

Combined discussion on the following items of business was taken up:-

- (i) General discussion on the Budget for the National Capital Territory of Delhi for 2014-15;
- (ii) Demands for Grants (on Account) Nos. 1 to 13 in respect of Budget for the National Capital Territory of Delhi for 2014-15;
- (iii) Supplementary Demands for Grants Nos. 2, 4, 6 and 7 to 11 in respect of Budget for the National Capital Territory of Delhi for 2013-14.

Shri Jesudasu Seelam spoke and laid some portion of his speech on the Table.

All the Demands for Grants Nos. 1 to 13 (both Revenue Account and Capital Account) in respect of the Budget for the National Capital Territory of Delhi for the amounts shown under column 3 of printed List of Demands for Grants (National Capital Territory of Delhi) for 2014-15, were voted in full.

All the Supplementary Demands for Grants Nos. 2, 4, 6 and 7 to 11 (both Revenue Account and Capital Account) for the amounts shown under column 3 of

the printed List of Supplementary Demands for Grants (National Capital Territory of Delhi) for 2013-14 were voted in full.

#### 2.11 P.M.

#### 17. Government Bill – Introduced

The Delhi Appropriation (Vote on Account) Bill, 2014.

#### 18. Government Bill - Passed

The Delhi Appropriation (Vote on Account) Bill, 2014.

The motion for consideration moved by Shri Jesudasu Seelam was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jesudasu Seelam.

The motion was adopted and the Bill was passed.

#### <sup>@</sup>2.13 P.M.

#### 19. Government Bill – Introduced

The Delhi Appropriation Bill, 2014.

### 20. Government Bill - Passed

The Delhi Appropriation Bill, 2014.

The motion for consideration moved by Shri Jesudasu Seelam was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jesudasu Seelam.

The motion was adopted and the Bill was passed.

<sup>&</sup>lt;sup>®</sup>From 2.15 P.M to 3.32 P.M., Members raised matters of urgent public importance.

#### 3.32 P.M.

# 21. Valedictory Reference

The following members made Valedictory references on the conclusion of the second part of the Fifteenth Session of the Fifteenth Lok Sabha:-

- 1. Shri Sushil Kumar Shinde (Leader of the House)
- 2. Shri Mulayam Singh Yadav
- 3. Shri Sharad Yadav
- 4. Shri Dara Singh Chauhan
- 5. Prof. Saugata Roy
- 6. Shri T.R. Baalu
- 7. Shri Basudeb Acharia
- 8. Shri Bhartruhari Mahtab
- 9. Shri Sharad Pawar
- 10. Shri Gurudas Dasgupta
- 11. Dr. Raghuvansh Prasad Singh
- 12. Shri O.S. Manian
- 13. Shri S.D. Shariq
- 14. Smt. Sushma Swaraj (Leader of Opposition)
- 15. Dr. Manmohan Singh (Prime Minister)

Thereafter, the Speaker made Valedictory Reference.

#### 5.24 P.M.

#### 22. National Song

The National Song was played.

#### 5.26 P.M.

(Lok Sabha adjourned sine die at 5.26 P.M.)

S. BAL SHEKAR, Secretary-General.